

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
IN
ORIGINAL APPLICATION NO. 145 OF 2017 (EZ)**

IN THE MATTER OF:

**Centre for
EnvironmentProtection**

.....Applicant

Versus

Union of India &Ors

.....Respondents

**Updated Action taken Report on
behalf of Ministry of
Environment, Forest & Climate
Change in compliance with
Order dated 05.01.2021 in
O.A No 145/2017 (EZ), Centre
for Environment Protection Vs.
Union of India &Ors.**

.....Respondent

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PLACE: SHILLONG

DATE: 06/08/2021

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**IN THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 145 OF 2017 (EZ)**

IN THE MATTER OF:

Centre for Environment Protection

.....Applicant

Versus

Union of India &Ors

.....Respondents

**UPDATED ACTION TAKEN REPORT ON BEHALF OF
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE**

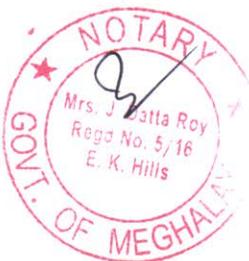
1. That this Hon'ble Tribunal vide Order dated 09.12.2019 in O.A No. 145/2017 (EZ), Centre for Environment Protection Vs. Union of India &Ors had directed this Ministry to take up the matter and initiate proceedings under Section 3 A and 3 B of the Forest (Conservation) Act, 1980 read with Rule 9 of the Forest (Conservation) Rules, 2003.

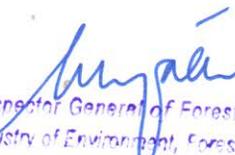



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2. That, Ministry in compliance with the Hon'ble Tribunal's Order dated 09.12.2019 had filed a brief Action Taken Report, dated 21.04.2020 and an Updated Action Taken Report, dated 05.09.2020.
3. That, this Hon'ble Tribunal in its Order dated 05.01.2021 had perused Ministry's Updated Action Taken Report and was pleased to observed that substantial action has been taken by MoEF&CC under Section 3 A & 3 B of the F (C) Act, 1980 read with Rule 9 of the F (C) Rules, 2003 and Show Cause Notices also have been issued against the Officers of the Tourism Department, Government of Mizoram who were in-charge of the project at the material time and that further action against the Officers of the PWD, Government of Mizoram still remains to be taken for want of necessary information from the State Government.

That in view of the above observations, this Hon'ble Tribunal was pleased to direct the State Government to furnish the particulars of the officers of the PWD, Government of Mizoram, who were responsible for implementation and construction of approach road along with all relevant documents and had also further directed this Ministry to file a further Action Taken Report.




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Accordingly, in continuation to the Updated Action Taken Report dated 05.09.2020 filed by this Ministry, the following submissions are made herein below to further apprise this Hon'ble Tribunal.

Proceedings to established the culpability of PWD officers involved in the construction of APPROACH ROAD:

4. That Ministry issued reminder letter F.NoRONE/E/NGT/O.A No.145/17/EZ/Vol:I/1285-89, dated 12.08.2020 to the Principal Secretary, Environment, Forest & Climate Change Deptt., Govt. of Mizoram with reference to Ministry's letter dated 02.07.2020 (Annexure R 26 SUPRA) requesting the State Government under Rule 9 (2) of the F (C) Rules, 2003 to expedite submission of names and designation of the officers in-charge of Public Works Department, Govt. of Mizoram who were responsible for the construction of approach road to Chalfilh Tourist Destination. Thereafter, Under Secretary, Environment, Forest & Climate Change Deptt., Govt. of Mizoram issued letter I.D.No.C.18014/271/2017-FST, dated 26.08.2020 to the Under Secretary Public Works Deptt., Govt. of Mizoram enclosing and referring to Ministry's letter dated 12.08.2020 and requesting the




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Department to furnish all the required information immediately for onward submission to the Ministry.

Copy of Ministry's reminder letter F. No RONE / E / NGT / O.A No. 145/17/EZ/Vol:I/1285-89, dated 12.08.2020 and copy of Under Secretary, E,F&CC, Govt. of Mizoram letter I.D.No.C.18014/271/2017-FST, dated 26.08.2020 are annexed herewith as ANNEXURE R 33 & R 34 respectively.

5. That the PCCF & Nodal Officer (FC), Govt. of Mizoram issued letter No.B.13028/19/2020-FC/PCCF/26, dated 25.09.2020 to Ministry with reference to Ministry's letter dated 19.06.2020 (Annexure R 24 SUPRA) submitting therein a copy of inquiry report by the Divisional Forest Officer, Darlawn Forest Division, Mizoram supported by SOI toposheet and Google Earth map along with correspondence between the State Forest Department and the State PWD, Govt. of Mizoram during the initial stages when the construction of approach road had taken place and copy of letter

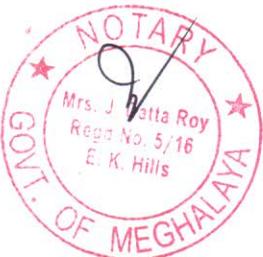


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No.B.13028/23/2020-FC/PCCF/22, dated 04.08.2020 issued by the PCCF, Govt. of Mizoram to the Under Secretary, E,F & CC, Govt. of Mizoram stating that the PWD Deptt. wrote to the Divisional Forest Officer, Darlawn informing that the approach road was already existing and that they were to execute and do upgradation works within the Right of Way. It was also further stated that the DFO, Darlawn had traced back the location Map (from Google) and confirmed that the road was never existing in the year 2005 and that the PWD had committed a violation by construction of approach road inside the Reserved Forest and giving a false report to the DFO.

Copy of letter No.B.13028/19/2020-FC/PCCF/26, dated 25.09.2020 issued by PCCF& Nodal Officer (FC) along with Enquiry Report and correspondence are annexed herewith and marked as ANNEXURE R 35(Colly).

6. That in response to the above letter, Ministry issued letter No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/1968-69, dated 16.10.2020 stating that the information furnished by the State Government is incomplete and that State Government was requested to clarify as to the action taken in response to Chief



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Engineer PWD, Highway dated 21.03.2006 and the legal action taken to the concerned as when an offence committed against the State through the violation of the law, the Department entrusted with the implementation of that law is expected to decisively act against the offender and not merely make requests. State Government was again requested to furnish the awaited documents as requested vide Ministry's letter dated 19.06.2020(Annexure R 24 SUPRA) within 15 from the date of issue of the letter. Thereafter, Ministry issued reminder letter No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/2312-16, dated 06.11.2020 reminding the State Government to furnish the desired information urgently.

**Copy of Ministry's letter
No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/1968-
69, dated 16.10.2020 and copy of reminder letter
No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/2312-
16, dated 06.11.2020 are annexed herewith as
ANNEXURE R 36 & R 37 respectively.**

7. That as requested vide Ministry's letter dated 19.06.2020 and letter dated 16.10.2020, the APCCF & Nodal Officer (FC), Government



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of Mizoram vide letter No. B.13028/19/2020-FC/PCCF/197, dated 10.11.2020 had furnished the following documents:

- 1) Certified copy of concept note of approach road to Chalfilh Tourist Destination.
- 2) Certified copy of technical sanction and administrative sanction of the approach road
- 3) Documents related to the planning, finalization of the road, sanction, implementation
- 4) Map showing the road in the Reserved Forest.
- 5) Other relevant documents.

**Copy of APCCF & Nodal Officer (FC),
Government of Mizoram letter No.
B.13028/19/2020-FC/PCCF/197, dated 10.11.2020
along with Annexures are annexed herewith and
marked as ANNEXURE R 38 (Colly).**

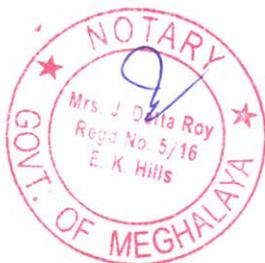
8. That thereafter the Under Secretary, Environment, Forest & Climate Change, Government of Mizoram issued letter No.C.18014/271/2017-FST, dated 11.11.2020 with reference to Ministry's letter dated 12.08.2020 (Annexure R 33 SUPRA) forwarding therein some of the required information furnished by



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Deputy Secretary, Public Works Deptt. Govt of Mizoram vide letter I.D No.C.18026/1/2020-PWD'E', dated 21.10.2020. However, the names and designation of the PWD officers involved for the implementation and construction of approach road were still not furnished and that Ministry was of the view that for the convenience of service of notice and further correspondence with the officers involved, Ministry also requires the current postal address of all the former officers of the PWD Deptt., Govt. of Mizoram thus, Ministry issued reminder letter F.No RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/2808-12, dated 11.12.2020 under Rule 9 (2) of the Forest (Conservation) Rules, 2003 to the Principal Secretary, Govt. of Mizoram requesting to expedite submission of names and designation of the PWD officers along with postal address of officers who were in-charge for the construction of the approach road.

**Copy of Under Secretary Environment,
Forest & Climate Change, Government of
Mizoram letter No.C.18014/271/2017-FST, dated
11.11.2020 along with copy of Deputy Secretary,
Public Works Deptt. Govt of Mizoram letter I.D
No.C.18026/1/2020-PWD'E', dated 21.10.2020 are**

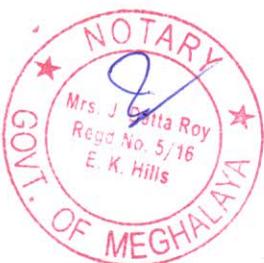


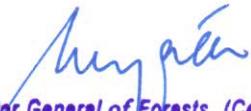
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Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest and Climate Change
North Eastern Region

annexed as ANNEXURE R 39 (Colly) and copy of reminder letter F.No RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/2808-12, dated 11.12.2020 is annexed as ANNEXURE R 40 respectively.

9. That after the reminder letter was issued by Ministry, the Under Secretary, Environment, Forest & Climate Change, Govt. of Mizoram vide letter No,C.18014/271/2017-FST, dated 15.12.2020 forwarded therein a copy of PWD, Govt. of Mizoram letter I.D.No.C.18026/1/2020-PWD(E) dated 16.11.2020 along with its enclosures and furnished names of officers who were involved during execution of approach road from Khanpui to Chalfilh Tourist Destination. However the postal address of the PWD officers were still not furnished by the State Government.

Copy of Under Secretary, Environment, Forest & Climate Change, Govt. of Mizoram letter No,C.18014/271/2017-FST, dated 15.12.2020 along with copy of PWD, Govt. of Mizoram letter I.D.No.C.18026/1/2020-PWD(E) dated 16.11.2020 and its enclosures are annexed as ANNEXURE R 41 (Colly).

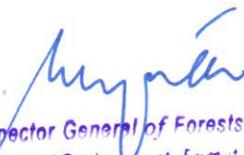



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10. That the Under Secretary, Environment, Forest & Climate Change, Govt. Of Mizoram thereafter issued letter No.C.18014/271/2017-FST/Vol-I, dated 20.01.2021 to the PCCF, Govt. Of Mizoram enclosing therewith Ministry's letter dated 11.12.2020 and requesting to furnish the required information. Simultaneously, Under Secretary also issued letter No.C.18014/271/2017-FST/Vol-I, dated 20.01.2021 to the PCCF, Government of Mizoram informing that the postal address of the responsible officers for the construction work of the approach road from Khanpui Village to Chalfilh Tourist Destination during 2005-2006 may be sent to him as soon as PWD furnish the same.

Copy of letter No.C.18014/271/2017-FST/Vol-I, dated 20.01.2021 and copy of letter No.C.18014/271/2017-FST/Vol-I, dated 20.01.2021 issued by Under Secretary , Environment, Forest & Climate Change, Govt. Of Mizoram to the PCCF, Government of Mizoram are annexed as ANNEXURE R 42& R 43 respectively.




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Proceedings to established the culpability of Tourism officers involved for the construction of Chalfih Tourist Destination (Phase I & II):

11. That with reference to Ministry's reminder letter No. RONE/E/NGT/O.A No. 145/17/EZ/080-82, dated 21.07.2020 issued to the Secretary, Ministry of External Affairs, New Delhi, the Deputy Secretary, Ministry of External Affairs vide his letter No. 2093/DS(FSP & Cadre)/2020, dated 24.07.2020 had acknowledge the receipt of the show cause notice and had inform that the notice has been sent to Shri Vanlalhuma (former Secretary Tourism Deptt., Govt. of Mizoram), currently serving as Ambassador of India to the Slovak Republic vide email dated 24.07.2020.

Copy of letter No. 2093/DS(FSP & Cadre)/2020, dated 24.07.2020 issued by the Deputy Secretary, Ministry of External Affairs along with email dated 24.07.2020. are annexed herewith as ANNEXURE R 44.

12. That Shri Vanlalhuma (former Secretary, Tourism Deptt., Govt. of Mizoram) vide his mail dated 31.07.2020 had acknowledge the



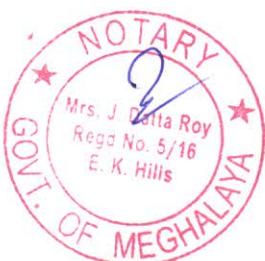
[Signature]
 Deputy Inspector General of Forests (Central)
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 North Eastern Regional Office, Shillong

receipt of the Show Cause Notice issued by Ministry and had informed that he would be responding to the Notice within two months from 17.07.2020.

Copy of mail dated 31.07.2020 from Shri Vanlalhuma (former Secretary, Tourism Deptt., Govt. of Mizoram) and currently serving as Ambassador of India to the Slovak Republic is annexed herewith and marked as ANNEXURE R 45.

13. That the Deputy Secretary, Tourism Department, Government of Mizoram vide his letter No.C.18019/4/2017-TOUR, dated 03.08.2020 had furnish therein the acknowledgement receipt of show cause notice from the former officials of the Tourism Department, Government of Mizoram as requested vide Ministry's letter RONE/E/NGT/O.A No. 145/17/EZ/444-46, dated 09.06.2020 (Annexure R19 SUPRA).

Copy of letter No.C.18019/4/2017-TOUR, dated 03.08.2020 issued by the Deputy Secretary, Tourism Department, Government of Mizoram along with



[Signature]
Deputy Inspector General of Forests (Central)
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acknowledgement receipt is annexed herewith and marked as ANNEXURE R 46 (Colly).

14. That Shri Vanlalhuma (former Secretary, Tourism Deptt., Govt. of Mizoram) vide his letter No. BRAT/ADM/586/1/2019, dated 07.09.2020 first replied to the Show Cause Notice dated 09.06.2020 issued by Ministry.

Copy of reply to the Show Cause Notice issued by Shri Vanlalhuma (former Secretary, Tourism Deptt., Govt. of Mizoram) vide his letter No. BRAT/ADM/586/1/2019, dated 07.09.2020 is annexed herewith and marked as ANNEXURE R 47.

15. That Ministry thereafter through the Principal Secretary, Tourism, Deptt., Government of Mizoram issued reminder letter to all the former officials of the Tourism Department, Government of Mizoram vide letter No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/1551-53, dated 08.10.2020 enclosing therein a copy of letter from the Deputy Secretary, Tourism Department showing acknowledgement receipt of Show Cause Notice by the former officials of the Tourism Deptt., Govt. of Mizoram and that




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 Govt. of India Ministry of Environment, Forest and Climate Change
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they were requested to reply to the said show cause notice within 15 days of receipt of the letter and failing which, Ministry will be forced to take ex-parte decision on the matter.

Copy of forwarding
letter No. RONE/E/NGT/O.A No.
145/17/EZ/Vol:I/1551-53, dated 08.10.2020 to the
Principal Secretary, Tourism Deptt., Government
of Mizoram along with reminder letter to all the
former officials of the Tourism Deptt., Govt. of
Mizoram are annexed herewith and marked as
ANNEXURE R 48 (colly).

16. That Shri K. Lal Nghinglova, Former Secretary, Tourism Deptt., Government of Mizoram next replied to the Show Cause Notice, vide his letter No KLNGL/GOVT/2020, dated 05.11.2020 followed by a joint reply to the Show Cause Notice through the Tourism Deptt., Government of Mizoram vide letter No.C.18015/1/2020-DTE(TOUR), dated 26.11.2020 by Shri B Snaghluna, Former Director (2006-2007), Tourism Deptt., Government of Mizoram, Shri Vabeiha Hychho, Former Director (2013-2014), Tourism Deptt., Government of Mizoram, Shri

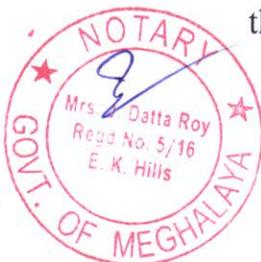



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Biakthanmawia Pautu, Former Joint Director (2013-2014), Tourism Deptt., Government of Mizoram, Smti Noel Pari, Former Deputy Director (2013-2014), Tourism Deptt., Government of Mizoram and again by Shri K LalNghinglova, Former Secretary (2013-2014), Tourism Deptt., Government of Mizoram.

Copy of reply letter No
**KLNGL/GOVT/2020, dated 05.11.2020 by Shri K.
 LalNghinglova, Former Secretary (2013-2014),
 Tourism Deptt., Government of Mizoram and copy
 of joint reply by the former officials of the Tourism
 Deptt., through the Tourism Deptt., Govt. of
 Mizoram vide letter No.C.18015/1/2020-
 DTE(TOUR), dated 26.11.2020 are annexed
 herewith as ANNEXURE R 49& R 50 (Colly).**

17. That Ministry was of the view that for the convenience of service of notice and further correspondence with the officers involved, this Ministry requires the current postal address of the former officials of the Tourism Deptt., Govt. of Mizoram and accordingly, this office issued letter No.RONE/E/NGT/O.A No.



[Signature]
 Deputy Inspector General of Forests (Central)
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145/17/EZ/Vol:I/2817-19, dated 11.12.2020 to the Principal Secretary, Tourism Deptt., Govt. of Mizoram requesting to obtain and furnish the current postal address of the former officers of the Tourism Deptt., Govt. of Mizoram and accordingly, as requested Tourism Deptt., Govt. of Mizoram vide letter No.C.18015/1/2020-DTE(TOUR), dated 17.12.2020 had furnished the current postal address of the former officers of the Tourism Deptt., Govt. of Mizoram.

**Copy of Ministry's letter
No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/2817-
19, dated 11.12.2020 and copy of Tourism Deptt.,
Govt. of Mizoram vide letter No.C.18015/1/2020-
DTE(TOUR), dated 17.12.2020 are annexed
herewith as ANNEXURE R 51& R 52 respectively.**

Further proceeding/action initiated by Ministry:

18. That Ministry had issued reminder letter No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/3451-54, dated 02.02.2021 to the Chief Secretary, Govt. of Mizoram requesting to expedite submission on the actions taken by the State Government against the concerned



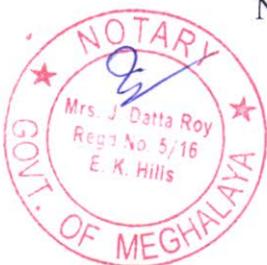
[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

State Forest officials as requested by this office vide letter dated 12.06.2020 (Annexure R 27 SUPRA).

Copy of reminder letter
No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/3451-54, dated 02.02.2021 to the Chief Secretary, Government of Mizoram is annexed herewith as ANNEXURE R 53.

19. That this office had observed that in spite of repeated request by this office to furnish the desired information by the State Government, State Government was taking a longer time in furnishing the requested information and accordingly this office had decided to conduct a site inspection of Chalfilh Tourist Destination and hold discussion/hearings under Rule 9 (2) of the F (C) Rules, 2003 with the officials from the Forest Deptt., Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt., Government of Mizoram on the matter to establish the culpability of the officers involved.

Therefore, this office issued letter No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I/3515-21, dated 09.02.2021 to the Principal




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

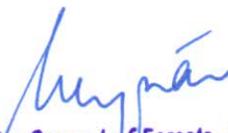
Chief Conservator of Forest, Govt. of Mizoram informing that this office will be conducting a site inspection of Chalfilh Tourist Destination on the 24.02.2021 and had requested to coordinate with the involved departments and direct them to be available on the proposed suitable date for site inspection and meeting along with all the relevant documents pertaining to the violations at Chalfilh Tourist Destination.

**Copy of letter No.RONE/E/NGT/O.A No.
145/17/EZ/Vol:I/3515-21, dated
09.02.2021 intimating the State Government for site
inspection and meeting is annexed herewith as
ANNEXURE R 54**

20. That this office had also issued notice for appearance under Rule 9(2) of the F (C) Rules, 2003 to the former officials of the Tourism Deptt., Govt. of Mizoram to appear personally before the team from this office on the 25.02.2021 for assessment of the relevant documents and further enquiry into the matter.

**Copies of notices issued to the former
officials of the Tourism Deptt., Govt. of Mizoram
are annexed as ANNEXURE R 55 (Colly).**




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

21. That in view of the urgency of the matter this office made slight modification to its earlier programme conveyed vide letter dated 09.02.2021 (Annexure R 54 SUPRA) and had re-scheduled the site inspection of Chalfilh Tourist Destination on the 23.02.2021 instead of 24.02.2021 and had also requested the State Government to arrange the following:

1. Surveyor of the Department for assessment of the area broken up/built up area.
2. Personnel well acquainted with GPS along with GPS instruments.
3. Any other document, material relevant.
4. SOI toposheet of the site where violation happened, with enlarged colour Xerox of the specific site where the Tourist Destination, road etc is located.

**Copy of letter No. RONE / E / NGT / OA No
.145 / 17 / EZ / Vol .II /3625-20, dated 19.02.2021 is
annexed as ANNEXURE R 56.**




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

22. That the site inspection of the approach road and Chalfilh Tourist Destination was conducted by Deputy Inspector General of Forests (C), MoEF&CC, I.R.O, Shillong along with officials from the State Forest Department on 23.02.2021. From the findings of the Site Inspection, the following are the facts of the violation:

1. The State PWD has constructed a road of a total length of 10.5 Kms from Khanpui to Chalfilh hill top without Forest Clearance thereby causing violation over an area of 7.66 Ha.
2. The violation by the State PWD continues even after the Hon'ble NGT has taken up this matter in the instant Original Application and passed its Order dated 09.12.2019 by constructing a cement concrete pavement over the existing road having average width of 3.5 meters and for a length of 7 Kms.
3. The State Directorate of Tourism has constructed various infrastructures consisting of complete and incomplete buildings i.e. Dormitory, Guest House, Viewing Tower, internal road etc which altogether has a plinth/built up area of 2700 meters. The overall area impacted by these construction i.e. violation is 4.19 Ha.
4. The stringing of 11 Kv transmission line specifically for power supply to Chalfilh Tourist Destination comes partly along the road and partly outside. The measurement of the area of




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

violation (for area outside the road formation) is being undertaken by the State Government.

Copy of Site Inspection Report is annexed as ANNEXURE R 57.

23. That, on 25.02.2021, the former Tourism officers personally appeared before the team from MoEF&CC, I.R.O, Shillong for assessment of the relevant documents, for recording their statements and for further enquiry into the matter. The statements of Mr K. Lal Nghinglova, Former Secretary, Tourism Deptt. (2013-2014), Mr Vabeiha Hlychho, Former Director, Tourism Deptt. (2013-2014), Mr Biakthanmawia Pautu, Former Joint Director, Tourism Deptt. (2013-2014) and Mrs Noel Pari, Former Deputy Director, Tourism Deptt. (2013-2014) were recorded. However, Mr B. Sanghluna, Former Director, Tourism Deptt. (2006-2007) and the main person who is directly in-charge during the period of planning and construction of Phase I of the Chalfilh Tourist Destination was unable to attend due to medical emergency in the family. The Regional Office will be taking his statement tentatively in the last week of April 2021. However, due to the surge of Covid 19 cases in the State and North Eastern region, his statement could not be recorded and is pending till date. However, his statement

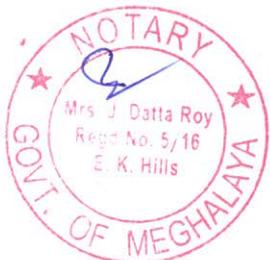


[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

will be recorded once the covid 19 situation in the State returns to the normalcy. The Regional Office will also be summoning the PWD officials who were responsible for the planning and construction of approach road in the year 2005 and those working till date responsible for the planning and construction of the recent cement concrete pavement road.

**Copy of Attendance Sheet and statements of
the former officers, Tourism Department,
Government of Mizoram is annexed as
ANNEXURE R 58 (Colly)**

24. That after recording the statements of the former officials of the Tourism Deptt, a meeting was also held chaired by the PCCF HoFF& Principal Secretary, Forest & Environment Department, Government of Mizoram attended by the officers from the Forest Deptt., the Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt., Government of Mizoram. The Director, Tourism Department, Govt. of Mizoram expressed the desire of the Government and the Directorate to complete the project by seeking proper Forest Clearance first. He also mentioned that the process of application for Forest Clearance has been started in the Directorate.




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

**Copy of Attendance Sheet and Comments on
the meeting chaired by PCCF, Government of
Mizoram is annexed as ANNEXURE R 59 (Colly).**

25. That the Government of Mizoram, vide mail dated 27.03.2021 has forwarded letter No. C 18026/1/2020-PWD(E), dated 25.03.2021 issued by Under Secretary, PWD, Government of Mizoram wherein the current postal address of the former PWD officials responsible for construction of the approach road from Khanpui village to Chalfih Tourist Destination in the year 2005 has been furnished.

**Copy of mail dated 27.03.2021 along with
attachment of letter No. C 18026/1/2020-PWD(E),
dated 25.03.2021 issued by Under Secretary, PWD,
Govt. of Mizoram is annexed as ANNEXURE R 60.**

26. That this office submits and apprise this Hon'ble Tribunal that:

- 1) Ministry is still awaiting the compliance report from the Chief Secretary, Govt. of Mizoram as requested vide letter dated 12.06.2020 (Annexure R 27 SUPRA) and followed by reminder letter dated 02.02.2021 (Annexure R 53 SUPRA)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

- 2) Ministry had received the names and designation of the former PWD officers, Govt. of Mizoram vide letter dated 15.12.2020 (Annexure R 41 SUPRA) and the postal address vide mail dated 27.03.2021 (Annexure R 60 SUPRA) and appropriate action under Section 3 A & 3 B of the F (C) Act, 1980 read with Rule 9 of the F (C) Rules 2003 will be initiated.
- 3) Ministry had conducted a site inspection of Chalfilh Tourist Destination and the approach road on the 23.02.2021 wherein fresh violations were observed in the Chalfilh Reserve Forest from the construction of cement concrete pavement road and other violations. Appropriate action will be taken against the present officers, PWD, Government of Mizoram.
- 4) Ministry had recorded the statements of the former Tourism officers however, Mr B. Sanghluna, Former Director, Tourism Deptt. (2006-2007) was unable to personally appear and record his statement due to medical emergency in his family. The Regional Office had further scheduled to record his statement tentatively in the last week of April 2021.



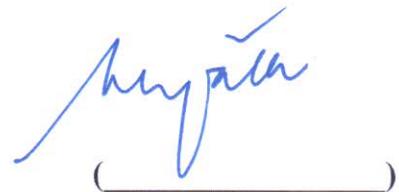

Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

However, due to the surge of Covid 19 cases in the State and North Eastern region, his statement could not be recorded and is pending till date. His statement will be recorded along with the former/present officials of the Public Works Department under Rule 9 (2) of the F (C) Rules, 2003 once the Covid 19 situation in the State returns to the normalcy..

27. That this Hon'ble Tribunal may pass such further direction(s)/order(s) as deem fit and proper based on the facts and circumstances of the matter.

Date: 06/08/2021

Place: Shillong



Deputy Inspector General of Forests (Central)
Ministry of Environment Forest & Climate Change,
Integrated Regional Office, Shillong.

Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong



ANNEXURE- R 33

REMINDER



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lambhatigen
 Near MTC Workshop, Shillong 793 021
 टिफ़/टोल (0364) - 253-3609/7340-7395/7273
 ईमेल/ईमेल - moefahil_09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वी क्षेत्रीय कार्यालय
 लाउ-सीब, लम्हातिगेन
 एन.टी.सी. वर्कशॉप के पास, शिलॉंग 793021
 टिफ़/फैक्स (0364) - 2536091

F. No RONE/E/NGT/O.A No. 145/17/EZ/Vol.I / 285-89 **EMAIL/SPEED POST**
 Dated: 12/08/2020

To,

The Principal Secretary,
 Environment, Forest & Climate Change Department,
 Government of Mizoram,
 Aizawl - 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection-
 Versus- U.O.I and Ors - regarding.

Ref: This office letter of even no. dated 02/07/2020.

Sir,

In inviting reference to this office letter under reference on the subject cited above, I am directed to request you to kindly expedite submission of names and designation of the officers in-charge of Public Works Department, Government of Mizoram who were responsible for the construction of the approach road from Khanpui Village to Chalfilh Tourist Destination during 2005-2006 under Rule 9 (2) of the Forest (Conservation) Rules, 2003.

Further it is also requested to kindly furnish all original/certified copies of documents relating to the planning, sanctioning and execution for the construction of approach road to Chalfilh Tourist Destination Development immediately as requested vide this office letter of even no. dated 19.06.2020.

This may kindly be treated as **MOST URGENT**.

Yours faithfully,

W. I. Yalbo
 (W. I. Yalbo)

Deputy Inspector General of Forests (Central)

Copy for kind information & necessary action to:

1. The Principal Secretary, Public Works Department, Government of Mizoram, New Capital Complex (MINECO), Khatla, Aizawl - 796 001.
2. The Principal Chief Conservator of Forests & Nodal Officer, FC Act, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
3. The Adviser (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, 6th Floor, Akash Wing, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
4. Shri Gora Chand Roy Choudhury, Advocate, Central Govt. Counsel, High Court of Calcutta & Standing Counsel, MoEF&CC, NGT, Kolkata, Temple Chamber, Room No. 35, 1st Floor, 6 Old Post Office Street, Kolkata 700 001.

W. I. Yalbo
 Deputy Inspector General of Forests (Central)



W. I. Yalbo
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillo

ANNEXURE- R 34

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MOST URGENT
IMMEDIATEGOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Subj :- O.A.No.145/2017(EZ) in the matter of Centre for Environment Protection – Vrs- Union of India & Ors.

Ref :- I.D.No.C.18014/271/2017 – FST dt.16.07.2020.

Under Secretary, Public Works Department may please refer to this Department letter No. and date indicated above and may please find enclosed herewith a copy of letter No.RONE/ENGT/O.A.No.145/17/EZ/Vol-I/285-89 dt.12.08.2020 received from Deputy Inspector General of Forests (Central), Ministry of Environment, Forests & Climate Change, North Eastern Regional Office, Shillong.

He is requested to furnish all the required information to this Department immediately for onward submission to the Ministry as the same has not been received till date.

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department
Ph :- (0389) 2336302 (O)

Under Secretary,
Public Works Deptt.

I.D.No.C.18014/271/2017 - FST

Dated Aizawl, the 26th Aug', 2020

Copy to :-

1. Principal Chief Conservator of Forests, Mizoram.
2. Deputy Inspector General of Forests (Central), Ministry of Environment, Forests & Climate Change, North Eastern Regional Office, Shillong with reference to letter No.RONE/ENGT/O.A.No.145/7/EZ/Vol-I/1285-89 dt.12.08.2020.



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 35 (COLLY)

595

F.R

**GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
MIZORAM::AIZAWL**

No.B. 13028/19/2020-FC/PCCF/26

Dated Aizawl the 25 th Sept, 2020

To

Deputy Director General of Forests (Central)
Ministry of Environment, Forests & Climate Change
North Eastern Regional Office
Law-U-Sib, Lumbatngen
Near MTC Workshop, Shillong-793021

Subj : O.A 145/17 in the matter of Center for Environment Protection Vs U.O.I & Ors - reg

Ref : No. RONE/E/NGT/O.A No.145/17/EZ/626-30 Dt 19.6.2020

Sir,

With reference to the subject and letter no. quoted above, I am submitting herewith inquiry report submitted by Divisional Forest Officer, Darlawn Forest Division Mizoram pertaining to Hon'ble NGT O.A No. 145/2017 as cited above.

In the initial stage of correspondence and the construction of approach road to Chalfilh Tourist Destination, the Divisional Forest Officer concerned and the Conservator of Forests (Nodal Officer, FC) wrote to state PWD requesting them to apply for Forest clearance. However the Chief Engineer stated (vide No.B. 17024/41/CE-HW(PW)/Work/04/6 Dt 21/7/2006) construction work was done by up-grading the existing roads (constructed 16 years back i.e in year 1990).

Now, the latest report from DFO, Darlawn Forest Division Mizoram (as indicated) clearly states that there was no road existing on the same site even in year 2006 (as supported by SOI toposheet and Google Earth map).

This further supports the allegation of FC violation by the state PWD as indicated by the Tourism Department letter of even no. dt.28.5.2020.

Encls: As above.

Yours faithfully,

(Signature)
LIANDAWLA

Principal Chief Conservator of Forests
(Nodal Officer(FC))

DAC
12/10
Distry No 1400
Date 9-10-20
Ministry of Environment, Forests & Climate Change
12/10/20
ROF
ASSTR

L.A.
12/10/20



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



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GOVERNMENT OF MIZORAM
OFFICE OF THE CHIEF ENGINEER:PWD:HIGHWAY:AIZAWL.

No.B-17024/41/CE-HW(PW)/WORKS/04/6: Dated Aizawl, the 21st March 2006.

To,

✓ The Conservator of Forest,
Northern Circle,
Aizawl, Mizoram.

Subject: Environmental & Forest Clearance.

Ref : 1) Your lett. No.B-12011/3/2002-CF(N)/878-79 Dt.21.11.2005
2) SE(NH) letter No.Tech-129/SE(NH)D-11/2004 Dt.21.11.2005

Sir,

With reference to your letter no cited above, this is to state that there seems to be no need for this department to apply for Environmental & Forest Clearance for construction of approach road to Chalfilh-Vanzau as work done by the department involved only an upgradation of existing road with minor diversion at short stretches which caused no damage to the forest reserve. This fact has also been reflected by the DFO Darlawn in his monthly diary circulated vide his Memo No.F.21011/2/2005-FDD dt.10.1.2005. This department has no intention of further developing the reserve forest area for any other purpose.

Further as pointed out by the DFO Darlawn in his monthly diary that the Tourism Department may rather be advise to get Environmental & Forest Clearance for further infra-Structural Development of the reserve area of Tourism.

Yours faithfully,

(Signature)
(LIANCHUNGUNGA)
Chief Engineer:PWD:Highway,
Mizoram:Aizawl.

Memo No.B-17024/41/CE-HW(PW)/WORKS/04 : Dated Aizawl, the 21st March 2006.
Copy to:-

The Superintending Engineer, PWD., National Highway Circle for favour of information.

(Signature)
Chief Engineer:PWD:Highway,
Mizoram:Aizawl.

(Signature)
certified true copy.

OFFICE OF THE CF(NH)M. 2006.

R. No. 287/1

Date 31/3/06

F. No.

(Signature)
The Chief Conservator of Forests (CAFC).



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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593

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
DARLAWN: MIZORAM

No.B.13013/4/2010-FDD/ 452

Dated Darlawn, the 21st July, 2020.

To, ✓
The Principal Chief Conservator of Forests
& Nodal Officer (FCA),
Environment, Forest & Climate Change Department,
Govt. of Mizoram.

Subject: Enquiry Report on Chalfih Reserve Forest encroachment by Tourism
Department, Govt. of Mizoram.

Reference 1: No.B.13028/19/2017-FC/PCCF/257, Dt. 9.7.2020
Reference 2: No RONE/E/NGT/O.A No. 145/17/EZ/626-30

Sir,

Referring to the subject indicated above, I am to submit my observations on encroachment of Chalfih Reserve Forest by Tourism Department (GoM) for your kind perusal and onward necessary action.

1. Responding to observation and request by Deputy Director General of Forests (Central) in paragraph 4; the undersigned is to report that there were no existing road prior to 1st February, 2006. In this regard, statement of the concerned Range Officer is also enclosed herewith which tells that there were no existing road. To support aforementioned statement, I am also enclosing herewith Survey of India Toposheet 84/A13 which shows the area of the so called Chalfih Reserve Forest prior to 2006. I am also enclosing herewith imagery of Google Earth taken during December, 2005 (prior to 1st February, 2006), it is also shown that there were no existing road alignment prior to February, 2006.
2. As informed by Range Officer, Khawruhlian, the length of encroachment inside Reserve Forest by Tourism Department is 9.900 Km.

This is for your kind information and onward necessary action.

Encl:

- a. Survey of India Toposheet 84/A13 showing Chalfih Reserve Forest.
- b. Google Earth Imagery taken on December, 2005 showing Chalfih Reserve Forest.
- c. Report submitted by Pu C. Zomuana, Range Officer, Khawruhlian Forest Range.

Yours faithfully,

M. Lalnunsanga Khawlhling
(LALNUNSANGA KHAWLHRING)
Divisional Forest Officer,
Darlawn Forest Division,
Darlawn: Mizoram.

Dated Darlawn, the 21st July, 2020.

Memo No.B.13013/4/2010-FDD/

Copy to:-

1. The Conservator of Forests (CC), for information.
2. Range Officer, Khawruhlian, for information.

P/B OF PCCF

Receipt No. 2756
Date 24.7.20.

Divisional Forest Officer,
Darlawn Forest Division,
Darlawn: Mizoram.



M. Lalnunsanga Khawlhling
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

590
301

No.B.16011/2/07-KFR/13

GOVERNMENT OF MIZORAM
OFFICE OF THE RANGE OFFICER, KHAWRUHLIAN FOREST RANGE
KHAWRUHLIAN: MIZORAM.

Dated Khawruhlian, the 20th July, 2020.

To,

The Divisional Forest Officer
Darlawn Forest Division
Darlawn : Mizoram.

Subj : O.A. No. 145/2017 (EZ) Centre for Environment Protection Vrs Union of India

Ref : No.B. 13013/4/2020 – FDD/143 Dated 15th July 2020

Kapu,

A chung a Subject i rawn sawi hi Khawruhlian ah hian Kum 1994 atangin ka awm tan a. Hetiang hi ka thil hriat dan a ni e.

1. Kum 2006, February ni i hma lamah hian Khanpui atanga Buhban peng thlang chu Kutcha Road mumal vak lovin a kal ve a. Amaherawhchu Khanpui atanga Chalfilh Vanzau tlangchiip chu engtik lai mah in Motor kawnga chhiar theih kawng a kal ka hre ngailo. Chuvangin 2006 hmalamah hian Chalfilh Vanzau thlang hian motor kawng a awmlo.

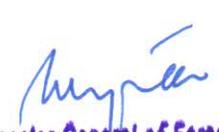
2. Tuna Tourism Deptt. Kawng laih thar, Chalfilh Vanzau (Tourism ho hmum) kawng an laih thar hi Chalfilh Reserved Forest chhungah hian 9.9 kms vel kal niin kei chuan ka hria.

Heng hi Chalfilh Reserved Forest Notification area chhunga Tourism ho hna ka hmuh dan chu a ni e.

I rintlak


(C. ZOMUANA) 20/7/2020

Range Officer
Khawruhlian Forest Range
Darlawn Forest Division



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

31 589
22

GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
DEPARTMENT OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
MIZORAM::AIZAWL

No.B. 13028/23/2020-FC/PCCF/22

Dated Aizawl the 4th Aug, 2020

To,

Under Secretary to the Government of Mizoram,
Environment, Forests & Climate Change Department,
Aizawl, Mizoram

Subj: Enquiry Report on Chalfilh Reserve Forest encroachment by
Tourism Department, Govt. of Mizoram.

Madam,

Please find enclosed herewith copy of letter No. B. 13013/4/2010-FDD/452 dated 21.07.2020 on the subject mentioned above received from Divisional Forest Officer, Darlawn Forest Division. In this connection, it may be stated that the Public Works Department, Mizoram has requested to apply for Forest Clearance while they were constructing approach road from Khanpui area towards the site. The PWD wrote to Divisional Forest Officer, Darlawn stating that the approach road was already existing and that they were to execute and do upgradation works within the ROW.

Now, in compliance to this office letter No. B. 13028/19/2017-FC/PCCF dt. 9.7.2020 and Ministry letter No. RONE/E/NGT/O.A. No. 145/17/EZ/626-30 dt. 19.06.2020 (Copy Enclosed) DFO, Darlawn had traced back the location Map (from Google) and confirm that the road was never existing in the year 2005 but the State PWD had committed violation by way of constructing new roads inside notified Reserve Forest of Chalfilh and giving false report to DFO.

In view of the above, I am to request you to intimate State PWD for clarification whether the approach road from Khanpui area towards the Tourist resort was already existing road or not.

Encl: As above.

Yours faithfully,

(LIANDAWLA)

Principal Chief Conservator of Forests
Nodal Officer (FC)

Memo No.B. 13028/23/2020-FC/PCCF/
Copy to

Dated Aizawl the 4th Aug, 2020

Engineer-In-Chief, Public Work Department, Govt. of Mizoram for kind
information and necessary action

Principal Chief Conservator of Forests
Nodal Officer (FC)



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 36



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
Law-U-Sib, Lumbanugen
Near MTC Workshop, Shillong 793 021
☎/Tel: 03641-253-7609/7340/7395/7278
✉/Email: moefnort19@rediffmail.com

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय
लाव-उ-सिब, लुम्बनगेन
एमटीसी वर्कशॉप के पास, शिलॉंग- 793021
☎/फोन: 03641- 2536041 - 3336041

No RONE/E/NGT/O.A No. 145/17/EZ/Vol:1/1965-69

EMAIL/SPEED POST
Dated: 16/10/2020

To,

The Principal Chief Conservator of Forests & Nodal Officer,
FC Act, Environment, Forest & Climate Change Department,
Government of Mizoram,
Aizawl- 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection-
Versus- U.O.I and Ors - regarding.

Ref: (i) This office letter of even no. dated 19.06.2020
(ii) Govt. of Mizoram letter No.B.13028/19/2020-FC/PCCF/26, dated 25.09.2020.
(iii) Chief Engineer, PWD, Govt. of Mizoram letter No.B-17024/41/CE-HW(PW)/
WORKS/04/6, dated 21.03.2006.

Sir,

In inviting reference to this office letter under reference (i) on the subject cited
above, I am directed to inform that the Government of Mizoram has furnished the
desired information incomplete.

The State Government of Mizoram may also clarify the action taken in response
to Chief Engineer, PWD, Highway letter dated 21.03.2006 as referred under reference
(iii) above and the legal action taken to the concerned according to the Mizoram
(Forest) Act, 1955. When an offence committed against the State through the violation
of the law, the Department entrusted with the implementation of that law is expected to
decisively act, and not merely request the offender. State may specify what action is
taken to stop the occurrence of the offence and to book the offender as per State Forest
Act.

Moreover, it is observed as per the Government of Mizoram's letter under
reference (ii) that only inquiry report of DFO, Darlawn Forest Division was submitted
and the following documents are yet to be made available to this office as sought vide
this office letter under reference (i) above.

1. Original/Certified copy of concept note of approach road to Chalfilh Tourist
Destination.
2. Original/Certified copy of technical sanction and administrative sanction of
the approach road.
3. Documents/file related to the planning, finalization of the road, sanction,
implementation as the case may be.



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

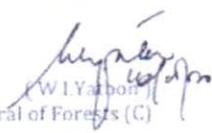
594

-2-

4. Any other documents as may be available in connection with approach road to Chalfih Tourist Destination.
5. Map showing the road in the Reserved Forest in suitable scale.

In view of above, it is requested to kindly submit the original/certified documents along with the information on the above matter to this office within a period of 15 days from the date of issue of this letter to enable this office to take further needful in this regard urgently

Yours faithfully,


W. I. Yabon
Deputy Inspector General of Forests (C)

Copy for kind information and necessary action to:

1. The Chief Engineer, Highway, Public Works Department, Government of Mizoram, Tuikhuatlang Road, Aizawl, Mizoram 796001.
2. The Principal Secretary, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
3. The Adviser (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, 6th Floor, Akash Wing, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
4. Shri Gora Chand Roy Choudhury, Advocate, Central Govt. Counsel, High Court of Calcutta & Standing Counsel, MoEF&CC, NGT, Kolkata, Temple Chamber, Room No. 35, 1st Floor, 6 Old Post Office Street, Kolkata 700 001.


Deputy Inspector General of Forests (C)


Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



ANNEXURE- R 37

REMINDER



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lumbhatengen
 Near MTC Workshop, Shillong 793 021
 टेली./Tel: (0364) - 253-7609/7340/7395-7278
 ईमेल/Email - moefnhil_09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वी क्षेत्र कार्यालय
 लाउसीब, लुम्बहटगेन
 एन टी सी वर्कशॉप के पास, शिलॉंग 793021
 टेलीफोन/ (0364) - 2536604

605

No RONE/E/NGT/O.A No. 145/17/EZ/Vol:1/ 2312-76

EMAIL/SPEED POST

Dated: 05/11/2020

To,

The Principal Chief Conservator of Forests & Nodal Officer,
 FC Act, Environment, Forest & Climate Change Department,
 Government of Mizoram,
 Aizawl- 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection-
 Versus- U.O.I and Ors - regarding.

Ref: This office letter of even no. dated 16.10.2020.

Sir,

In inviting reference to this office letter under reference on the subject cited above, I am directed to inform that vide the above letter this office requested you to furnish the desired information pertaining to the instant matter within 15 days from the date of issue of the letter. However, till date this office is yet to receive any information on the matter from your end.

In view of above, it is requested to kindly expedite furnishing the sought information urgently to this office for further necessary action from this end.

An early action shall be highly appreciated.

Yours faithfully,

W.I. Yabon
 (W.I. Yabon)

Deputy Inspector General of Forests (C)

Copy for kind information and necessary action to:

1. The Chief Engineer, Highway, Public Works Department, Government of Mizoram, Tuikhuahtlang Road, Aizawl, Mizoram 796001.
2. The Principal Secretary, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
3. The Adviser (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, 6th Floor, Akash Wing, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
4. Shri Gora Chand Roy Choudhury, Advocate, Central Govt. Counsel, High Court of Calcutta & Standing Counsel, MoEF&CC, NGT, Kolkata, Temple Chamber, Room No. 35, 1st Floor, 6 Old Post Office Street, Kolkata 700 001.

W.I. Yabon
 Deputy Inspector General of Forests (C)



W.I. Yabon
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

ANNEXURE- R 38 (COLLY)

F.K

687

GOVERNMENT OF MIZORAM
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT
MIZORAM : AIZAWL

No. B. 13028/19/2020-FC/PCCF/197

Dated Aizawl, the 10th November, 2020

To,

The Deputy Inspector General of Forests (C),
Minister of Environment, Forests & Climate Change,
North Eastern Regional Office,
Law-U-Sib, Lumbatngen, Shillong - 793021
Email: ro.nez.shil@gmail.com & moefro.shillong@gov.in

Sub: O.A. No. 145/2017 (Ez) in the matter of Centre for Environment Protection-Vrs-Union of India & Ors.

Ref: No. RONE/E/NGT/O.A No. 145/17/EZ/Vol-I/1965-69 dt. 16.10.2020

Sir,

With reference to the subject and letter no. mentioned above, I am sending herewith copies of relevant documents related to O.A. No. 145/2017 (EZ) in the matter of Centre for Environment Protection-Vrs-Union of India & Ors as follows:

1. Certified copy of concept note of approach road to Chalfilih Tourist Destination as Annexure-I
2. Certified copy of technical sanction and administrative sanction of the approach road as Annexure-II.
3. Documents related to the planning, finalization of the road, sanction, implementation as Annexure-III.
4. Map showing the road in the Reserved Forest as Annexure-IV.
5. Other relevant documents as Annexure-V & Annexure-VI.

This is for information & necessary action.

Encls: As above.

Yours Sincerely,

Diary No. 1800

Date 19-11-2020

Ministry of Environment, Forests & Climate Change
(K. KIRE)
APCCF & Nodal Officer (FC)

Memo No. B. 13028/19/2020-FC/PCCF

Dated Aizawl, the 10th November, 2020

Copy to:-

1. The Under Secretary to Govt. of Mizoram, EF&CC Department for information.

APCCF & Nodal Officer (FC)



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - I

688



GOVERNMENT OF MIZORAM

CONCEPT NOTES
OF
PRIORITY PROJECTS UNDER
NLGPR
IN RESPECT OF
MIZORAM
2005-2006

E.T.C.
[Signature]
EALNINMAWIA
ADV. R. I.E
Ph No : 9862914076

PLANNING & PROGRAMME IMPLEMENTATION DEPARTMENT
GOVERNMENT OF MIZORAM



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

685

PRIORITY NO. 1: CONSTRUCTION OF APPROACH ROAD TO CHALFILH TOURIST CENTRE
(Rs. 4.99 crores)

1. Background History :

The approach road to Chalfilh (Vanzau) starts from NH-150 at 51.350 Kmp within Khanpui village and the proposed alignment runs towards east and climbs up to the top of the hill. About 16 years back, jeepable road was constructed for the purpose of transportation of agriculture and horticulture products. However, the road gradient is too steep and due to non-maintenance of the road, this existing road is almost untraceable now. The proposed new alignment gradient is within the permissible limiting gradient. The total length of the road will be 10.50 Km. The proposed alignment passes through hilly terrain and has to cross a number of valleys, a few number of small streams and finally climb up to the top of the Vanzau hill, which is one of the highest peak in Mizoram. This proposed road passes through agriculture and jhum areas.

2. Road network of the area :

As stated in the preceding Para there is only old existing jeepable road which is almost untraceable now. Therefore, it can safely be said that the road network in this particular area is non-existent. The road density in the whole of Mizoram is 32.80 Kms. Per 100 Sq.Km which is still very low as compared to the National average as well as other States of North Eastern Region.

3. Development objectives :

Mizoram is a landlocked state and is economically backward as compared to other state of India. There are no big industries and factories for upliftment of the economy of Mizoram. The growth of the economic conditions therefore mainly depends on agriculture, horticulture and tourism. However, the road networks of Mizoram is insufficient and is still the problem for transportation of agriculture and horticulture products. Some of the famous places which can be used for tourist attraction are not accessible due to insufficient road networks. The geographical location and the scenic beauty of hills and valleys of Mizoram have very high potential for tourist attraction not only from different parts of India but also from foreign countries. As such, it is proposed to have Tourist Centre at the top of the hill (Vanzau). The climate is very pleasant at the top of the hill and the landscape is very beautiful with a very good view in all directions. There is a vast flat land at the top of the hill with virgin forest and many varieties of birds. The area is rich in flora and fauna. Moreover, the alignment passes through area with high potential for agricultural and horticultural products. Therefore, construction of this road is essential not only for Tourist Centre but also for transportation of agricultural and horticultural products.

4. Benefit :

The construction of this road will in general be beneficial for economic upliftment of the area as the proposed road will serve as the only mean of access to this area which is very rich in agriculture and horticulture potential and also for transportation of the product to other places. In addition to the economic benefits the construction of this road will also be useful for day to day running of administration and maintenance of law and order in the area.

C.T.C.

Lalnunmawia
LALNUNMAWIA
ADVOCATE
Ph No : 9862914076



Inspector
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

5. Ongoing initiatives :

The state government has taken initiative to develop agriculture and horticulture in this area. The Government of Mizoram is also intending to develop tourism by constructing tourist centre at the top of the hill (VanZau). Construction of the approach road to Chulfilh is therefore considered essential for making accessibility to this tourist centre. There will be no duplication with other ministry/state government/funding agency nor with other roads, as there is no alternative route other than this proposed road. Hence, synergism with other organization does not arise.

6. Economic Parameter :

The economy of the area to be served by the proposed road depend mostly on agriculture, horticulture and forest products. The area is very fertile having high potential for further development of agriculture and horticulture. In addition to agriculture and horticulture potential, as stated above development of the area for tourism will further generate revenue for the State as a whole. The important of the road connection to the area for the economic upliftment of the people and for generating revenue for the state therefore need no further emphasis.

The direct and indirect economic benefit that the road will bring to the people of the area cannot be easily quantified. This is mainly due to the absence of traffic data since the road is new for all practical purposes. However, it is certain beyond any doubt that the road once constructed will bring much benefit to the area in general and for the economic upliftment in particular.

7. Sustainability :

The effort of the state government to develop agriculture, horticulture, tourism and other economic growth measure have been stalled and can not properly sustain by poor road transport infrastructure as there is no mean of transportation of various products to market places. Once this road is constructed it will go along way in sustaining the various economic development of the area. The economic development that will accrue from the proposed road will also be sustained through proper upkeep and maintenance of the road.

8. Statutory Clearance :

The alignment of the road follows the existing jeepable road except in some portion where re-alignment is found necessary. The road does not pass through reserve or built-up area and does not involve acquisition of land or property. Land is available free of cost and encumbrances. In short, no forest or environmental clearance is required.

9. Implementation Readiness :

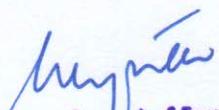
Sufficient labour both skilled and unskilled are available in Mizoram for execution of the work. There will be no necessity of bringing labour from outside the state.

Construction materials like good quality stones for stone masonry and pavement works are available locally. However manufactured materials like cement, bitumen etc. will have to be brought from outside the state.

C. T. C.

 LALNUNMAWIA
 ADVOCATE
 Ph No : 9862914076




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

- 3 -

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All types of construction machineries required for execution of the project is readily available within the state.

The work will be executed through contract following normal procurement procedure.

10. Time frame and physical & financial phasing :

The project is proposed to be completed within 2 (two) years i.e. by March 2006 with the following physical and financial phasing :

Year	Physical Target (Cumulative)	Financial Target (Rs. in lakhs) (Cumulative)
2004 - 2005	70%	349.97
2005 - 2006	100%	498.59

11. Project Cost :

The total project cost on a constant price is Rs. 498.59 lakhs based on current Schedule of Rates 2004.

PRIORITY NO. 2: BAMBOO CONSTRUCTION BOARD INDUSTRY AT BAMBOO INDUSTRIES COMPLEX, SAIRANG, MIZORAM
(Rs. 4.95 crores)

1. Introduction :

This project is to set up bamboo construction board manufacturing industry in the bamboo rich state of Mizoram. The main raw material is bamboo of various species, which is abundantly available in the State to the tune of 25.28 million tones.

So this project is prepared to tap the economic potential of huge bamboo resources available in the State and all possible care has been taken to frame this Report as per generic structure of DPR for funding under NLCPR framed and circulated by DONER.

2. The State of Mizoram :

The State of Mizoram, in the southern most tip of North East India is having positive characteristics like all round peace, favourable climate, high literacy and education, rich bamboo resources etc., it is yet to start development towards self-sufficiency despite hindrances like :

- Industrially overall backwardness.
- Problems of unemployment
- Decrease in forest coverage
- Limited presence of natural minerals
- High dependency of State on Central Government on economy
- Hilly terrain topography

CTC
LALNUNMAWIA
ADVOCATE
Ph No : 9862914076



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT

ANNEXURE - II

No. 1223/65/2005 - NEC

Dated Aizawl, the 22nd March 2005

ORDER

The Governor of Mizoram is pleased to accord Administrative Approval of Rs.402.29 lakhs (Rupees four hundred two lakhs twenty nine thousand) and Expenditure Sanction of Rs.200.00 (Rupees Two lakhs)only for the following works during the financial year 2004 - 2005

Construction of approach road to Chalfih (Vanzan) Tourist Centre.

No deviation from the approved items of works should be made. All usual formalities should be followed.

The expenditure is debtable to the Head " - 4552 C.O.On NEA 005-Roads and Bridge (14)- Constn.of approach road to Chalfih (Vanzan) Tourist Centre (53)- Major Works" 2004-05.

This issues with the concurrence of Finance Department vide their U.O.No.FIN(EC)1818/2004/PWD Dt 17.3.2005

It should be ensured that the work is completed within 2006 from the date of starting the work. If the work is not completed within the stipulated time the matter should be reported to the Govt.for obtaining fresh Administrative Approval.

No work should be taken up departmentally or allotted beyond the permissible limit of the expenditure sanction issued from time to time.Any liabilities accrued on account of violation of this specific instruction shall be the personal responsibility of the Officer concerned

Handwritten signature and date: 20/3/05

(SANGHRIMA CHONGTHU)
Under Secretary(T)to the Govt.of Mizoram
Public Works Department
Dated Aizawl,the 22nd March 2005

Memo No.B. 12023/65/2005-NEC
Copy to:-

1. Adviser to Chief Minister (Finance).
2. P.S. to the Minister, PWD, Mizoram.
3. The Engineer-in-Chief, PWD, for information and necessary action.
4. The Accountant General, Assam, Mizoram etc. Shillong.
5. The Under Secretary, Finance (Control) with reference to the U.O.No.quoted above.
6. The Chief Engineer, PWD, Road. The original estimate duly approved is returned herewith certified copy of which may be sent to A.G. Assam etc. Shillong.
7. The Superintending Engineer, PWD, National Highway Circle.
8. The Executive Engineer, PWD, National Highway Division - E
9. The Director, Accounts & Treasuries, Mizoram, Aizawl.
10. The Treasury Officer, Aizawl South Treasury.
11. The Deputy Director of Accounts, PWD, E-in-C, Office.
12. The F.A.O., Office of the C.E., Roads.
13. Guard File.

Handwritten numbers: 1249, 2/2

Handwritten signature and date: 20/3/05



Under Secretary(T)to the Govt.of Mizoram
Public Works Department.



Handwritten signature
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE 74



GOVERNMENT OF INDIA
NORTH EASTERN COUNCIL SECRETARIAT
SHILLONG - 793 001

NO. NEC(T&C)/APPROVAL/2004-2005/ 94

Dated 17.12.2004.

Secretary, NEC in exercise of the financial powers authorities vide Government of India, Ministry of Home Affairs vide their letter No. 10/S/86-NE-II dated 8th May, 1987 has accorded administrative approval to the work pertaining to Construction of approach road to Chalfih (Vanau) Tourist Centre (Length 10.50 KMs) under NEC programme at an estimated cost of Rs. 402.29 lakhs (Rupees four hundred and two lakhs and twenty nine thousand) only including departmental charges.

2. The expenditure on the work during the current financial year should be met from the total provision of Rs 2000.00 Lakhs made in the budget for NEC plan scheme for 2004-2005 in respect of Road and Bridges schemes to be implemented by the Government of Mizoram.

3. The work will be executed by the Government of Mizoram through their Public Works Department. The expenditure pertaining to the work should be classified in the State Government budget the Departmental accounts in accordance with the instructions contained in the Government of India, Ministry of Finance, Department of Economic Affairs letter No. F.1 (40)-B-75 dated 22nd July, 1975 addressed to the Accountant General with a copy endorsed to the Finance Department of the State Government.

4. Sanction for the work will be issued by the State Government according to their usual procedure. It should be ensured that before taking up the work and issue of technical sanction, a detailed estimate is prepared by complying fully with the technical note issued by the Council Secretariat vide their letter No. NEC/T/MZ/VANZAU/2004 (copy enclosed) and also in accordance with the instructions contained in Appendix - D of the Ministry of Shipping and Transport (now Ministry of Surface Transport) letter No. RW/NEC/NH-III/P/16/80 dated 13th April, 1983 and a copy of the technically sanctioned estimate is forwarded to the NEC Secretariat.

5. Financial assistance to the State Government towards expenditure on the scheme will be provided every quarter based on the quarterly physical and financial progress reports to be furnished by the Chief Engineer, Government of Nagaland Public Works Department in the prescribed proforma to reach the Director (E&M) of the Council Secretariat by 15th of the month following each quarter. The first instalment of payment will be released on receipt of a copy of the technically sanctioned estimate from the State Government.

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[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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6. The expenditure involved is debitable to the relevant Major Head and Sub-Head under Grant No. 29 of Department of Development of North Eastern Region for 2004-2005.

7. This issue with the concurrence of Finance Wing, NEC vide Dy No. 42 dated 29.7.2004

June
(P.K. Deb)
I/C Adviser (T&C)

Memo No. NBC/(T&C)/APPROVAL/2004-2005/ 34

Dated 17/12/2004.

Copy forwarded to the :

1. Director (NEC), Govt. of India, Department of Development of North Eastern Region, New Delhi - 110 001
2. Deputy Director (NEC), Planning Commission, Yojana Bhavan, New Delhi - 110001
3. Pr. Accountant General (Audit), Government of Meghalaya, Shillong.
4. Chief Secretary, Government of Mizoram, Aizawl
5. Secretary, Planning Department, Government of Mizoram, Aizawl.
6. Development Commissioner, Government of Mizoram, Aizawl.
7. Secretary, Finance Department, Government of Mizoram, Aizawl.
8. Secretary, Public Works Department, Government of Mizoram, Aizawl. (Technical Note enclosed).
9. Chief Engineer, Public Works Department, Government of (Technical Note enclosed).
10. P.S to Secretary, NEC Secretariat, Shillong.
11. Planning Adviser, NEC Secretariat, Shillong.
12. Financial Adviser, NEC Secretariat, Shillong.
13. Director (E&M), NEC Secretariat, Shillong.
14. D.I.P.R, NEC Secretariat, Shillong.
15. Finance Wing, NEC Secretariat, Shillong.
16. Guard File.
17. Office Copy.

June
(P.K. Deb)
I/C Adviser (T&C)

M/Approval/Mizoram (P/3-4)



June
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

PRIORITY NO. 1: CONSTRUCTION OF APPROACH ROAD TO CHALELH TOURIST CENTRE
(Rs. 4.99 crores)

1. **Background History :**

The approach road to Chalelh (Vanzau) starts from NH-150 at 31.350 Kmp within Khanpui village and the proposed alignment runs towards east and climbs up to the top of the hill. About 16 years back, jeepable road was constructed for the purpose of transportation of agriculture and horticulture products. However, the road gradient is too steep and due to non-maintenance of the road, this existing road is almost untraceable now. The proposed new alignment gradient is within the permissible limiting gradient. The total length of the road will be 10.50 Km. The proposed alignment passes through hilly terrain and has to cross a number of valleys, a few number of small streams and finally climb up to the top of the Vanzau hill, which is one of the highest peak in Mizoram. This proposed road passes through agriculture and Jhum areas.

2. **Road network of the area :**

As stated in the preceding Para there is only old existing jeepable road which is almost untraceable now. Therefore, it can safely be said that the road network in this particular area is non-existent. The road density in the whole of Mizoram is 32.80 Kms. Per 100 Sq.Km which is still very low as compared to the National average as well as other States of North Eastern Region.

3. **Development objectives :**

Mizoram is a landlocked state and is economically backward as compared to other state of India. There are no big industries and factories for upliftment of the economy of Mizoram. The growth of the economic conditions therefore mainly depends on agriculture, horticulture and tourism. However, the road networks of Mizoram is insufficient and is still the problem for transportation of agriculture and horticulture products. Some of the famous places which can be used for tourist attraction are not accessible due to insufficient road networks. The geographical location and the scenic beauty of hills and valleys of Mizoram have very high potential for tourist attraction not only from different parts of India but also from foreign countries. As such, it is proposed to have Tourist Centre at the top of the hill (Vanzau). The climate is very pleasant at the top of the hill and the landscape is very beautiful with a very good view in all directions. There is a vast flat land at the top of the hill with virgin forest and many varieties of birds. The area is rich in flora and fauna. Moreover, the alignment passes through area with high potential for agricultural and horticultural products. Therefore, construction of this road is essential not only for Tourist Centre but also for transportation of agricultural and horticultural products.

4. **Benefit :**

The construction of this road will in general be beneficial for economic upliftment of the area as the proposed road will serve as the only mean of access to this area which is very rich in agriculture and horticulture potential and also for transportation of the product to other places. In addition to the economic benefits the construction of this road will also be useful for day to day running of administration and maintenance of law and order in the area.

eTC

Lalnunmawia
LALNUNMAWIA
ADVOCATE
Ph No : 9862914076



M. J. J. J.
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

- 2 -

JUNGLE CUTTING :- State Govt. has proposed new jungle cutting in view of the proposed construction of the road. It may be ensured by the State Govt. that no Forest clearance is involved in this area.

Earthwork and Formation :- The State Govt. has proposed 1,37,318.65 cum. of earth-work for a road length of 10.50 km. for a formation width of 5.2m. The same has been increased by 15% in view of the change in formation width to 5.95m as per ODR standard and the estimate has been corrected accordingly, i.e. 1,57,196.45 Cum. The State Govt. has proposed the soil classification on percentage basis. The same has been accepted only for estimate purposes only. The State Govt. must ensure that payment is made only as per actual soil classification to be made out during execution.

Culverts & Retaining Wall :- The State Govt. has proposed 40 nos. of culverts and the proposal has been accepted for estimate purposes. The State Govt. may ensure that Culverts are executed as per ODR specifications. Similarly the Retaining Wall construction may be undertaken as per actual site condition, wherever construction of Retaining Wall is found unavoidable.

Gravelling :- Since the proposed road alignment is of new cutting, immediately undertaking pavement works is not found feasible. Hence 3.75m width of gravelling has been allowed by Grade I metal.

Miscellaneous works :- The provision of temporary sheds for supervisory staffs and labourers are accepted as proposed by the State Government.

Side Drain :- The provision of Side Drain is accepted in the estimate. The State Govt. may ensure that throughout the length of the alignment, Pucca/Katcha drains are constructed as per site condition to avoid damage to the road formation during floods.

Other Centage charges :- Other centage charges are accepted as per norms i.e. 1.5% Work charge, 3% contingency along-with 6.5% Agency charges, 1 % Quality control is allowed only in case of culverts & Retaining Wall and the estimate has been corrected accordingly.

Rate :- The estimate has been prepared as per SOR 2003 and it is accepted. The detailed estimate may be prepared based on comments given in the technical note as well as guidelines issued by MORTH/ IRC before undertaking the road construction works of ODR standard by the competent authority.

Executive Engineer (T&C)

Adviser (T&C)

technote.chalfih.tourism



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

**CONSTRUCTION OF APPROACH ROAD TO CHALFILH (VANZAU)
TOURIST CENTRE (LENGTH 10.50 Kms.)**

ABSTRACT OF COST

Sl. No	Particulars	Amount (in Rs.)	
		Proposed by State Govt	Accepted by NEC
1	Formation cutting :		
	i) Clearance of Jungle and cutting of trees	255,769.00	255,769.00
	ii) Earthwork for formation cutting	20,352,606.00	23,487,720.00
	iii) Side drain	245,100.00	245,100.00
2	Permanent works:		
	i) Culverts 31 Nos.	5,840,130.00	5,840,130.00
	ii) Retaining walls 4 Nos.	1,150,594.00	1,150,594.00
3	Pavement works:		
	i) Preparation of subgrade	204,434.00	204,434.00
	ii) WBM works with carriage of materials (only Gr.II metal 0.075 _w) thick	10,024,423.00	5,704,516.00
	iii) Bituminous works with carriage of materials	6,101,631.00	
4	Miscellaneous Items :		
	i) Construction of temporary shed for supervisory staff and labours	2,00,000.00	2,00,000.00
	Total	443,74,687.00	370,88,263.00
	Add 1% for Quality Control (over amount 12,899,674.00)	443,746.87	128,997.00
	Add 1.5% for W/C Establishment	665,620.31	556,324.00
	Add 3% for Contingencies	1,331,240.61	1,101,240.00
	Total	46,815,294.79	37,773,584.00
	Add 6.5% for Agency Charge	3,042,994.16	2,442,994.16
	Grand Total	498,58,288.95	40,228,866.00

Say Rs.402.29 lakhs
(Rupees four crores two lakhs twenty nine thousand) only

[Signature]
Executive Engineer

I/c Adviser(T&C)



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

(670)

GOVERNMENT OF INDIA
NORTH EASTERN COUNCIL SECRETARIAT
SHILLONG

NO.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005

Secretary, NEC in exercise of the financial powers authorized by the Government of India, Ministry of Home Affairs vide their letter No. 10/5/86-NE.II dated 8th May, 1987, sanction is accorded to an 'on account' payment of Grant of Rs.180.00 lakhs (Rupees one hundred and eighty lakhs) only, and Loan of Rs.20.00 (Rupees twenty lakhs) only, to the Government of Mizoram towards expenditure on NEC Plan Schemes during 2004-2005 (Additional 3rd Quarter).

2. The expenditure on Grant is debitable to the Major Head '3601' Grant-in-aid to State Governments; 05-Grants for Special Plan Schemes; 05.101 - Schemes of North Eastern Council; 02-Special Development Projects, 02.00.31-Grant-in-aid under Grant No. 29 and Loan to the Major Head '7601' - Loans & Advances to State Governments; 05-Loans for Special Plan Schemes; 05.101 - Schemes of North Eastern Council (Minor Head) (Charged); 00.00.55 - Loans and Advances under Grant No. 29 of the Department of Development of North Eastern Region for 2004-2005.

3. The essential details in respect of loans are given in Annexure-I on this order. The release of fund has been made for the schemes mentioned in Annexure-II.

4. The sanction for loan has been accorded in accordance with the rules/principles laid down with the previous consent of the Ministry of Finance and that the rate of interest on the loan and period of repayment thereof have been fixed in accordance with the existing instructions issued by them.

5. In order to streamline the system of implementation works, the implementing line department and Nodal Officer of the State Govt. should ensure that the target of completion of the project as approved should be strictly followed to avoid time and cost overrun unless there is any strong valid reason.

6. The entire assistance in the form of grants and loan is 'provisional' and is subject to adjustment on the basis of audited figures of expenditure for the North Eastern Council plan schemes for 2004-2005.

7. This issues with the concurrence of FA, NEC, vide Fin. Wing Dy.No.412 Dated 10.12.2004.

J. Debnath
(P.K.DEB)
J/C Adviser(T&C)

Memo No.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Copy forwarded to the :

- 1. Deputy Adviser(ML), MLP Division, Planning Commission, Yojana Bhavan, New Delhi - 110 001.

171
17/1

Prasanna
Prasanna on file &
give copy to
P.D. 17/1

Emilia
Emilia
AK
18/1/05

Sanjay
Sanjay



Sanjay
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

(674)

- AD:
1. Chief Controller of Accounts, Principal Accounts Office, C-1, Hutments, Dalhousie Road, New Delhi - 110 001. The mode of payment to the State Government would be as per procedure laid down in our Notification No.NEC(FIN)/12-8/94-95/433 dated 8.12.94.
 3. Accountant General (Audit), Meghalay, Mizoram, Arunachal Pradesh, etc., Shillong.
 4. Chief Secretary, Govt. of Mizoram, Aizawl.
 5. Development Commissioner, Government of Mizoram, Aizawl.
 6. Secretary (PWD), Government of Mizoram, Aizawl.
 7. Chief Engineer(PWD) Zone-I/Zone-II, Government of Mizoram, Aizawl.
 8. P.S. to Secretary, NEC Secretariat, Shillong.
 9. Planning Adviser, NEC Secretariat, Shillong.
 10. Financial Adviser, NEC Secretariat, Shillong.
(3 additional copies for finance wing)
 11. Director (E&M), NEC Secretariat, Shillong.
 12. DIPR, NEC Secretariat, Shillong.
 13. I/c NIC-NEC Secretariat, Shillong for publishing in the web site
<http://www.necouncil.nic.in>
 14. Finance Wing, NEC Secretariat, Shillong.
 15. Spare Copies

(Signature)
(P.K.DEB)
I/C Adviser(T&C)

MEMO NO.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Copy forwarded to the:

1. Secretary, Finance Department, Government of Mizoram. The amount is being drawn by the DDO of this Secretariat for immediate depositing the same to the State Bank of India, Shillong (Main Branch) with the request to Transfer the fund Telegraphically to SPEED State Bank of India, Aizawl for credit to Mizoram Government Account. It is requested POST that immediate action may be taken from his end, as instructed vide Sub-Para (iv) of this Secretariat's Notification No. NEC (FIN)/12-8/94-95/433 dated 08.12.1994.
2. Accounts Officer, Regional pay and Accounts Office (IB), Laitamkhrah, Shillong - 793 003 for information and necessary action. He is requested to please refer to this Secretariat's Notification bearing No. NEC(FIN)/12-8/94-95/433 dated 08.12.94 and arrange immediate payment of the entire sanctioned amount of Rs.200.00 lakhs. (Rupees two hundred lakhs) only, as Grant Rs.180.00 lakhs (Rupees one hundred and eighty lakhs) only, and Loan Rs.20.00 lakhs (Rupees twenty lakhs) only, to the Drawing Disbursing Officer, NEC Secretariat Shillong by one Govt. Cheque so that he may immediately deposit with the State Bank of India, Shillong (Main Branch) for telegraphic transfer of the amount to the Government of Mizoram as per procedure laid down in above mentioned notification.



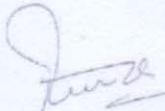
(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

(673)

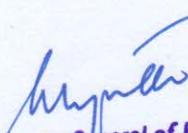
- 3 -

3. Assistant Secretary, NEC Secretariat, Shillong for information and necessary action. The sanctioned amount may please be drawn in his favour by Govt. Cheque for immediate depositing into State Bank of India, Shillong (Main Branch) with the request for arranging telegraphic transfer to the Govt. Account of Government. In this connection instruction contained in this Office Notification No, NEC(FIN)/12-8/94-95/433 dated 08.12.94 may please be referred to. (2 copies).

4. Assistant General Manager, State Bank of India, Shillong (Main Branch), for information and necessary action. This has reference to this Sectt's Memo No NEC(FIN)/12-8/94-95/433 dated 08.12.94.
5. Guard File.
6. Office Copy.


(P.K. DEB)
IC Adviser(T&C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE-1

ANNEXURE TO THE NORTH EASTERN COUNCIL SECRETARIAT'S ORDER
NO.NEC/T/RELEASE/MZ/2004-2005/46 DATED 10th January,2005.

"LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT"

1.	Name of borrower	Government of Mizoram.
2.	Amount sanctioned (in words and in figures)	Rs.20.00 lakhs (Rupees twenty lakhs) only.
3.	Sanction valid upto	31 st March, 2005.
4.	Purpose of Loan	Towards expenditure on NEC Plan Schemes.
5.	Payable in cash or by adjustment	In cash
6.	Plan/Non-Plan (in case of Plan Category of Loan)	N.E.C. Plan Schemes
7.	Grant and Sub-Head under which amount sanctioned is debitible.	Under Grant No. 29- of the Department of Development of North Eastern Region for 2004-05. Major Head '7601' - Loan & Advances to State Govt.; 05- Loans for Special Plan Schemes; 05-101 - Schemes of North Eastern Council (Major Head) (Charged); 00.00 55-Loans & Advances.
8.	Progressive amount of Loan sanctioned to the borrower since the financial year	Rs.485.556 lakhs (Rupees four crores eighty five lakhs fifty five thousand six hundred) only.
9.	Period of Loan	20 (Twenty) Years
10.	Date and year from which repayment to commence	From the first anniversary from the date of drawal.
11.	Moratorium towards repayment of if any.	Repayment in 20 annual equal installments together with interest on the outstanding balance commencing from the following year. However, 50% of these loans will enjoy a five year initial grace period after which repayments of these Loans will be effected in 15 annual installment.
13.	Mode of payment	
13.	INTEREST (For Loans to State Governments)	
(a)	Normal Rate	11.50% (as per Ministry of Finance, Deptt. Of Economic Affairs O.M. No.F.5(3)/PD/2002 dated 31.3.2002.
(b)	Penal rate of interest in event defaulting in repayment/interest	2.75%
(c)	Mode of recovery of Interest	The amount annually payable (by way of Principal & Interest) would be recovered in 10(Ten) equal monthly installments commencing from 15 th June, 2005.

[Signature]
(P.K.DEB)
VC Adviser(T&C)



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - II

ANNEXURE TO THE NORTH EASTERN COUNCIL SECRETARIAT'S ORDER
NO. NECT/RELEASE/MZ/2004-05/46 DATED 10th January, 2005.

STATEMENT SHOWING THE APPROVED OUTLAY AND AMOUNT CONSIDERED
FOR RELEASE FOR REGIONAL SCHEMES
IN MIZORAM DURING 2004-2005 (ADDITIONAL 3rd QUARTER)

(Rs. in Lakhs)

Sl. No.	Name of Development/Scheme	Amount Released During Addl. 3 rd Quarter 2004-2005	Remarks
---------	----------------------------	--	---------

TRANSPORT AND COMMUNICATION

1.	Construction of approach road to Chalfih (Venzau) Tourist Centre (Length 10.50 KMs)	200.00	The fund released against the road and item of work must be spent on the same. Under no circumstances funds earmarked road-wise may be diverted at any level in the State Government. In case fund cannot be released to the Implementing Agency and deployed on the work meant for, the same may be remitted in favour of Secretary, NEC.
----	---	--------	--

Total = Rs. 200.00 lakhs

Fund considered for release during Addl. 3rd Quarter, 2004-2005

GRANT	LOAN	TOTAL
180.00 lakhs	20.00 lakhs	200.00 lakhs

(Signature)
(P.K. DEB)
IC Adviser (T&C)

N/Measurand/P/1-5)

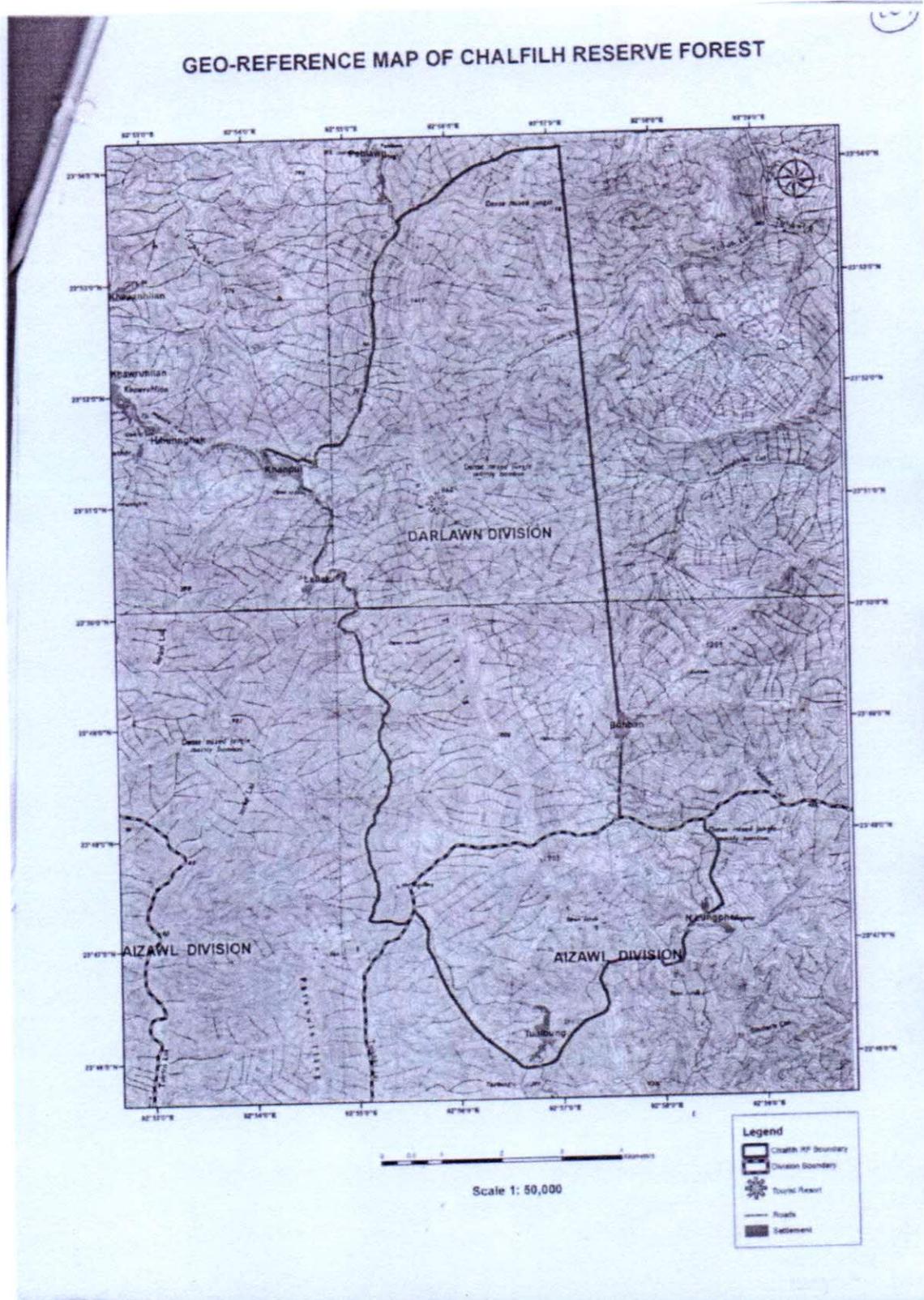


(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GEO-REFERENCE MAP OF CHALFILM RESERVE FOREST



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION

668

No. B. 13013/2/2005 - FDD/Pt of 31st Oct.2005

To: The Chief Engineer
Public Work Department.
(High Way)
Govt. of Mizoram,
Tuikhuahtlang, Aizawl.

Subject: Environment and Forest clearance.

Sir,

I have the honour to bring to your kind notice that violation of Forest Coservation Act 1980 was committed by you in the construction of Truckable approach Road from Khanpoi to Yanzau about 10Km length and 10.95M width which is likely to be 10.95 Ha in area requiring clearance from central Govt. of India. The area where this construction was taken up falls within State Chhalfih Reserve Forest of 47.25 Sq. Km Area which was notified under Notification No. FOR.1135/76/6 of 13.7.1976. (copy available with W.P.O office of the PCCF Aizawl).

You are therefore requested to process Environment and Forest clearance in prescribed Format immediately. Map in 1:50000 scale of Darlawn Forest Division (Master Copy for blue printing) is available with W.P.O PCCF office in case needed.

A Team of officers are likely to come from MOEF soon to inspect any kind of such encroachment. You may act immediately before the arrival of the central team to save yourself.

I am therefore, to inform you, the user Agency as per rule not to continue the construction of any kind further till such Environment and Forest clearance is obtained by you with or without Payment of compensation. In case you continue construction further responsibility as per rule will solely be fixed on you.

Thanking you in anticipation for co-operation.

Yours Faithfully,
[Signature]
31/10/05
(B. SUANZALANG)IFS
Divisional Forest Officer
Darlawn Forest Division
Darlawn : Mizoram
Camp : Aizawl

Memo No.B. 13013/2/2005 - FDD/Pt of 31st Oct.2005
Copy to: 1) P.C.C.F Aizawl for information.
2) C.F NC Aizawl for information

2/11
879
24/11

701
21/10

5/10 *[Signature]*

Divisional Forest Officer
Darlawn Forest Division



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

(26) 667

GOVERNMENT OF MIZORAM
OFFICE OF THE SUPERINTENDING ENGINEER: PWD, NATIONAL HIGHWAY CIRCLE
AIZAWL: MIZORAM.

No. Tech-129/SE(NH)D-II/2004/
To,

: Dated Aizawl, the November, 2005.

*The Divisional Forest Officer
Darlawn Forest Division,
Darlawn : Mizoram.*

Subj :- Environment & Forest clearance.

Ref :- No. B-13013/2/2005-FDD/PT dt. 31st. Oct. 2005.

This is to state that construction of approach road to Chalfilh (Vanzau) Tourist Centre from Khanpui village is an upgradation of existing jeepable road. The jeepable road was constructed 16 years back for the purpose of transportation of Agricultural and Horticultural products. The upgradation of the road is confined within the right of way of the existing jeepable road in an open area. Hence, there is no violation of Forest Conservation act 1980 since the upgradation works of the road is taken up within the right of way of the existing jeepable road in an open area, processing for Environment and Forest clearance does not arise.

This is submitted for favour of your kind information and disposal.

(Signature)
(R. VANLALTLUANGA)

Superintending Engineer, PWD,
National Highway Circle, Aizawl.

Memo No. Tech-129/SE(NH)D-II/2004/26

: Dated Aizawl, the November, 2005.

Copy to :-

1. The Engineer-in-Chief, PWD, Mizoram for favour of information.
2. The Chief Engineer, Highway, PWD, Mizoram for favour of information. This has a reference to your no. B-17024/41/CE-HW/PW/Works/04/41 dt. 8.11.2005

etc.

(Signature)
Superintending Engineer, PWD,
National Highway Circle, Aizawl.



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

OFFICE OF THE GOVERNMENT OF MIZORAM
CHIEF ENGINEER:PWD:HIGHWAY:AIZAWL.

No.B-17024/41/CE-HW(PW)/WORKS/04/6: Dated Aizawl, the 21st March 2006.

To,

The Conservator of Forest,
Northern Circle,
Aizawl, Mizoram.

Subject: Environmental & Forest Clearance.

Ref : 1) Your lett. No.B-12911/3/2002-CF(N)/878-79 Dt.21.11.2005
2) SE(NH) letter No.Tech-129/SE(NH)D-II/2004 Dt.21.11.2005

Sir,

With reference to your letter no cited above, this is to state that there seems to be no need for this department to apply for Environmental & Forest Clearance for construction of approach road to Chalfilh Vaitzau as work done by the department involved only an upgradation of existing road with minor diversion at short stretches which caused no damage to the forest reserve. This fact has also been reflected by the DFO Darlawn in his monthly diary circulated vide his Memo No.F.21011/2/2005-FDD dt.10.1.2005. This department has no intention of further developing the reserve forest area for any other purpose.

Further as pointed out by the DFO Darlawn in his monthly diary that the Tourism Department may rather be advise to get Environmental & Forest Clearance for further infra-Structural Development of the reserve area of Tourism.

Yours faithfully,

(LIANCHUNGUNGA)
Chief Engineer:PWD:Highway,
Mizoram:Aizawl.

Memo No.B-17024/41/CE-HW(PW)/WORKS/04 : Dated Aizawl, the 21st March 2006.

Copy to:-

The Superintending Engineer, PWD., National Highway Circle for favour of information.

Chief Engineer:PWD:Highway,
Mizoram:Aizawl.



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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(66)

**GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
DARLAWN: MIZORAM**

No.B.13013/4/2010-FDD/ 452

Dated Darlawn, the 21st July, 2020.

To,

✓ The Principal Chief Conservator of Forests
& Nodal Officer (FCA),
Environment, Forest & Climate Change Department,
Govt. of Mizoram.

Subject: Enquiry Report on Chalfih Reserve Forest encroachment by Tourism
Department, Govt. of Mizoram.

Reference 1: No.B.13028/19/2017-FC/PCCF/257, Dt. 9.7.2020
Reference 2: No RONE/E/NGT/O.A No. 145/17/EZ/626-30

Sir,

Referring to the subject indicated above, I am to submit my observations on encroachment of Chalfih Reserve Forest by Tourism Department (GoM) for your kind perusal and onward necessary action.

1. Responding to observation and request by Deputy Director General of Forests (Central) in paragraph 4; the undersigned is to report that there were no existing road prior to 1st February, 2006. In this regard, statement of the concerned Range Officer is also enclosed herewith which tells that there were no existing road. To support aforementioned statement, I am also enclosing herewith Survey of India Toposheet 84/A13 which shows the area of the so called Chalfih Reserve Forest prior to 2006. I am also enclosing herewith imagery of Google Earth taken during December, 2005 (prior to 1st February, 2006), it is also shown that there were no existing road alignment prior to February, 2006.
2. As informed by Range Officer, Khawruhlian, the length of encroachment inside Reserve Forest by Tourism Department is 9.900 Km.

This is for your kind information and onward necessary action.

Enclor:

- a. Survey of India Toposheet 84/A13 showing Chalfih Reserve Forest.
- b. Google Earth Imagery taken on December, 2005 showing Chalfih Reserve Forest.
- c. Report submitted by Pu C. Zomuana, Range Officer, Khawruhlian Forest Range.

Yours faithfully,

Mechelup
(LALNUNANGA KHAWLHRING)
Divisional Forest Officer,
Darlawn Forest Division,
Darlawn: Mizoram.

Dated Darlawn, the 21st July, 2020.

Memo No.B.13013/4/2010-FDD/

Copy to:-

1. The Conservator of Forests (CC), for information.
2. Range Officer, Khawruhlian, for information.

P/B OF PCCF

Receipt No. 27576

Date 24.7.20

Divisional Forest Officer,
Darlawn Forest Division,
Darlawn: Mizoram.



Heypen
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

No.B.16011/2/07-KFR/ 13

GOVERNMENT OF MIZORAM
OFFICE OF THE RANGE OFFICER, KHAWRUHLIAN FOREST RANGE
KHAWRUHLIAN: MIZORAM.

Dated Khawruhlian, the 20th July, 2020.

To,

The Divisional Forest Officer
Darlawn Forest Division
Darlawn : Mizoram.

Subj : O.A. No. 145/2017 (EZ) Centre for Environment Protection Vrs Union
of India

Ref: No. B. 13013/4/2020 – FDD/143 Dated 15th July 2020

Kapu,

A chung a Subject i rawn sawi hi Khawruhlian ah hian Kum 1994
atangin ka awm tan a. Hetiang hi ka thil hriat dan a ni e.

1. Kum 2006, February ni 1 hma lamah hian Khanpui atanga Buhban peng thlang
chu Kutcha Road mumal vak lovin a kal ve a. Amaherawhchu Khanpui atanga
Chalfih Vanzau tlangehhip chu engtik lai mah in Motor kawnga chhiar theih kawng a
kal ka hre ngailo. Chuvangin 2006 hmalamah hian Chalfih Vanzau thlang hian motor
kawng a awmla.

2. Tuna Tourism Deptt. Kawng laih thar, Chalfih Vanzau (Tourism ho hmun)
kawng an laih thar hi Chalfih Reserved Forest chhungah hian 9.9 kms vel kal niin kei
chuan ka hria.

Heng hi Chalfih Reserved Forest Notification area chhunga Tourism ho hna ka
hmuh dan chu a ni e.

I rintlak

(C. ZOMUANA)

Range Officer

Khawruhlian Forest Range
Darlawn Forest Division



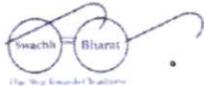
[Handwritten Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

(10/10)

712

GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT

Mizoram Secretariat
Mizoram New Capital Complex
New Building, Basement - I,
Room No. A-036
Aizawl, Mizoram - 796001



Subject: Required information on O.A.No.145/2017(EZ) in the matter of Centre for Environment Protection-vs-Union of India & Ors.

Under Secretary, Environment, Forest & Climate Change Department may kindly refer to his I.D.No.C.18014/271/2017-FST dt. 26.08.2020 and please find enclosed herewith the required information on O.A.No.145/2017(EZ) in the matter of Centre for Environment Protection-vs-Union of India & Ors regarding construction of approach road to Chalfilh Tourist destination for favour of information and necessary action.

Encls : As above.

H. Thanga Zate
(H. Thanga Zate)
Deputy Secy. to the Govt. of Mizoram,
Public Works Department

Under Secretary,
Environment, Forest & Climate Change Department.

I.D.No.C.18026/1/2020-PWD 'E' : Aizawl, the 21st October, 2020.

3/11/2020
Subd.
26
3/11/2020

EF & CC Department
Receipt No. 1559
Date 11/3/2020



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

PWD Complex
Tuikhumbiang
Aizawl 796 001
Mizoram



EPHX : +912324002/5; 2325054/2323350
Facsimile : +91 2323349
E-mail: eincpwdmz@gmail.com
Webpage: pwd.mizoram.gov.in

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GOVERNMENT OF MIZORAM.
OFFICE OF THE ENGINEER-IN-CHIEF, PUBLIC WORKS DEPARTMENT.

No.B.17011/203/19/EC(P)-PWD/60 :Dated Aizawl the 14th October 2020

To : The Joint Secretary to Govt. of Mizoram,
Public Works Department,
Mizoram : Aizawl.

Subj: *Construction of approach road to Chalfilh Tourist destination - reg.*

Ref: *Your letter No.C.18026/1/2020-PWD 'E' dt.26.08.2020 - st.14^c*

Sir,

With reference to the above, I have the honour to furnish the required informations as follows:-

1. Copy of concept note of approach road to Chalfilh Tourist Destination is no longer available with us.
2. Copy of Administrative Approval from State Government and NEC are attached herewith alongwith Technical Note as *Annexure-I, II & III.*
3. In response to DFO, Darlawn letter No.B.13013/2/2005-FDD/Pt dt.31.10.2005 (*copy enclosed as Annexure-IV.*) Superintending Engineer (NH) has informed DFO, Darlawn that the Construction of approach road to Chalfilh (Vanzau) Tourist Centre from Khanpui village is an upgradation of existing jeepable road vide No.Tech-129/SE(NH)D-II/2004/26 dt.21.11.2005 (*copy enclosed as Annexure-V.*)
4. Also, CE (NH), PWD wrote a letter to Conservator of Forest, Northern Circle, Aizawl, Mizoram stating that it is only an upgradation of existing road with a minor diversion at short stretches which cause no damage to the forest reserve. He has also mentioned that this has been reflected by the DFO, Darlawn in his monthly diary circulated vide Memo No.F.21011/2/2005-FDD/Pt dt. 10.01.2005. Copy of Monthly Diary of DFO for the month of December, 2005 is enclosed as *Annexure-VII.* Copy of CE(NH) PWD letter is enclosed as *Annexure-VI.*
5. Reply to the above two letters were not received from Forest Department.

This is for favour of kind further necessary action from your end.

Encl: As above.

Yours faithfully,

15/10/20
Supdt(CE)
P.B. of Joint Secretary
Public Works Department
Receipt No. *5199*

1069
14/10/20
(LALRUATKIMA)
Chief Engineer (Planning)
for Engineer-In-Chief, PWD.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

Memo No.B.17011/203/19/EC(P)-PWD/60 'A'
Copy to:-

:Dated Aizawl the 14th October 2020

1. The PCCF, Nodal Officer (FC), Environment, Forest & Climate Change Department, Mizoram, Aizawl for favour of kind information and further necessary action alongwith the enclosure. This has reference to his Memo No.B-13028/23/2020-FC/PCCF/22 dt.04.08.2020.
2. The Chief Engineer, PWD, Highways, Mizoram, Aizawl for favour of kind information. This has reference to his letter No.NEC -18040 / 10 / 20 / CE (H) / W/ PWD/ 2 dt. 07.10.2020.

*Chief Engineer (Planning)
for Engineer-In-Chief, PWD.,
Mizoram : Aizawl.*




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT

ANNEXURE - I

No. 123/65/2005 - NEC

Dated Aizawl, the 22nd March 2005

ORDER

The Governor of Mizoram is pleased to accord Administrative Approval of Rs.402.29 lakhs (Rupees four hundred two lakhs twenty nine thousand) and Expenditure Sanction of Rs.200.00 (Rupees Two lakhs) only for the following works during the financial year 2004 - 2005

Construction of approach road to Chalfilh (Vanzau) Tourist Centre.

No deviation from the approved items of works should be made. All nodal formalities should be followed.

The expenditure is debitable to the Head " - 4552 C.O.On NEA 009-Roads and Bridge (14)- Constn.of approach road to Chalfilh (Vanzau) Tourist Centre (53)- Major Works". 2004-05.

This issues with the concurrence of Finance Department vide their U.O.No.FIN(EC)181 & 2004/PWD Dt.17.3.2005

It should be ensured that the work is completed within 2006 from the date of starting the work. If the work is not completed within the stipulated time the matter should be reported to the Govt.for obtaining fresh Administrative Approval.

No work should be taken up departmentally or allotted beyond the permissible limit of the expenditure sanction issued from time to time.Any liabilities accrued on account of violation of this specific instruction shall be the personal responsibility of the Officer concerned

(SANGHRIMA CHONGTHU)

Under Secretary(T)to the Govt.of Mizoram
Public Works Department.

Dated Aizawl, the 22nd March 2005

Memo No.B.12023/65/2005-NEC

Copy to:-

1. Adviser to Chief Minister (Finance).
2. P.S. to the Minister, PWD, Mizoram.
3. The Engineer-in-Chief, PWD, for information and necessary action.
4. The Accountant General, Assam, Mizoram etc. Shillong.
5. The Under Secretary, Finance (Control) with reference to the U.O.No.quoted above.
6. The Chief Engineer, PWD, Road. The original estimate duly approved is returned herewith certified copy of which may be sent to A.G. Assam etc. Shillong.
7. The Superintending Engineer, PWD, National Highway Circle
8. The Executive Engineer, PWD, National Highway Division - E.
9. The Director, Accounts & Treasuries, Mizoram, Aizawl.
10. The Treasury Officer, Aizawl South Treasury.
11. The Deputy Director of Accounts, PWD, E-in-C, Office.
12. The F.A.O., Office of the C.E., Roads.
13. Guard File.

1249
22/3



Under Secretary(T)to the Govt.of Mizoram
Public Works Department.



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE (4)

GOVERNMENT OF INDIA
NORTH EASTERN COUNCIL SECRETARIAT
SHILLONG - 793 001

NO. NEC/(T&C)/APPROVAL/2004-2005/ 34

Dated 17.12.2004.

Secretary, NEC in exercise of the financial powers authorities vide Government of India, Ministry of Home Affairs vide their letter No. 10/5/86-NE-II dated 8th May, 1987 has accorded administrative approval to the work pertaining to Construction of approach road to Chalfith (Vanzau) Tourist Centre (Length 10.50 KMs) under NEC programme at an estimated cost of Rs. 402.29 lakhs (Rupees four hundred and two lakhs and twenty nine thousand) only including departmental charges.

2. The expenditure on the work during the current financial year should be met from the total provision of Rs. 2000.00 Lakhs made in the budget for NEC plan scheme for 2004-2005 in respect of Road and Bridges schemes to be implemented by the Government of Mizoram.

3. The work will be executed by the Government of Mizoram through their Public Works Department. The expenditure pertaining to the work should be classified in the State Government budget the Departmental accounts in accordance with the instructions contained in the Government of India, Ministry of Finance, Department of Economic Affairs letter No. F.1 (40)-B-75 dated 22nd July, 1975 addressed to the Accountant General with a copy endorsed to the Finance Department of the State Government.

4. Sanction for the work will be issued by the State Government according to their usual procedure. It should be ensured that before taking up the work and issue of technical sanction, a detailed estimate is prepared by complying fully with the technical note issued by the Council Secretariat vide their letter No. NEC/T/MZ/VANZAU/2004 (copy enclosed) and also in accordance with the instructions contained in Appendix - D of the Ministry of Shipping and Transport (now Ministry of Surface Transport) letter No. RW/NEC/NH-III/P/16/80 dated 13th April, 1983 and a copy of the technically sanctioned estimate is forwarded to the NEC Secretariat.

5. Financial assistance to the State Government towards expenditure on the scheme will be provided every quarter based on the quarterly physical and financial progress reports to be furnished by the Chief Engineer, Government of Nagaland Public Works Department in the prescribed proforma to reach the Director (E&M) of the Council Secretariat by 15th of the month following each quarter. The first instalment of payment will be released on receipt of a copy of the technically sanctioned estimate from the State Government.

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[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

Contd..P.2

: 2 :

6. The expenditure involved is debitable to the relevant Major Head and Sub-Head under Grant No. 29 of Department of Development of North Eastern Region for 2004-2005.

7. This issue with the concurrence of Finance Wing, NEC vide Dy No. 42 dated 29.7.2004

Jurce
(P.K. Deb)
I/C Adviser (T&C)

Memo No. NEC/(T&C)/APPROVAL/2004-2005/ 34

Dated 17/12/2004.

Copy forwarded to the:

1. Director (NEC), Govt. of India, Department of Development of North Eastern Region, New Delhi - 110 001.
2. Deputy Director (NEC), Planning Commission, Yojana Bhavan, New Delhi - 110001.
3. Pr. Accountant General (Audit), Government of Meghalaya, Shillong.
4. Chief Secretary, Government of Mizoram, Aizawl.
5. Secretary, Planning Department, Government of Mizoram, Aizawl.
6. Development Commissioner, Government of Mizoram, Aizawl.
7. Secretary, Finance Department, Government of Mizoram, Aizawl.
8. Secretary, Public Works Department, Government of Mizoram, Aizawl.. (Technical Note enclosed).
9. Chief Engineer, Public Works Department, Government of (Technical Note enclosed)
10. P.S to Secretary, NEC Secretariat, Shillong.
11. Planning Adviser, NEC Secretariat, Shillong.
12. Financial Adviser, NEC Secretariat, Shillong.
13. Director (E&M), NEC Secretariat, Shillong.
14. D.I.P.R, NEC Secretariat, Shillong.
15. Finance Wing, NEC Secretariat, Shillong.
16. Guard File
17. Office Copy.

Jurce
(P.K. Deb)
I/C Adviser (T&C)

M/Approval/Mizoram (Pt 3-4)



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - III

706

TECHNICAL NOTE

1. Name of the scheme : Construction of approach road to Chalfilh (Vanzau) Tourist Centre (Length 10.50 Kms.)
2. State : Mizoram
4. Estimated cost submitted by State, PWD : Rs.498.58 Lakhs.
5. Estimated cost after modification by NEC : Rs.402.29 lakhs
6. Length of the road : 10.50 Km.
7. Estimated cost per Km. : 38.10 lakhs.
6. Reference : Letter No.G.12011/14/2001-02/SPB(NEC) dated 12th May,2004 from Dy. Adviser, State Planning Board, Govt of Mizoram.

COMMENTS**1. Scheme :**

The State Government of Mizoram has proposed construction of approach road to Chalfilh (Vanzau) Tourist Centre in Mizoram. The length of the road is 10.50 Km. The proposal is to be included in the Tourism Sector of NEC for improvement of Tourism facilities in Mizoram.

2.General :

This is a new construction of road for a length of 10.50 Km. The proposed road starts from NH-150 at 51.35 Km. at Khanpui Village. This is an existing Jeep-able road and was constructed 16 years back. The existing alignment is steep and proposed for re-alignment of the road.

The State Government has proposed the formation width of the road as 5.20m with a pavement width of 3.00m.

NEC does not support any village road specification. Hence the road specification is changed from 5.2m to 5.95m as per ODR standard specification.

In case of pavement, this being a new formation cutting, pavement works cannot be under-taken at the same time. Minimum one year exposure of formation is required for natural stabilization. In view of the above, 7.5 Cm. Grade II metal for 3.75m Carriage way is allowed for flow of Traffic. Once the formation is stabilized, the State Government may take up the pavement works as per normal practice.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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JUNGLE CUTTING :- State Govt. has proposed new jungle cutting in view of the proposed construction of the road. It may ensured by the State Govt. that no Forest clearance is involved in this area.

Earthwork and Formation :- The State Govt. has proposed 1,37,318.65 cum. of earth-work for a road length of 10.50 km. for a formation width of 5.2m The same has been increased by 15% in view of the change in formation width to 5.95m as per ODR standard and the estimate has been corrected accordingly, i.e. 1,57,196.45 Cum. The State Govt. has proposed the soil classification on percentage basis. The same has been accepted only for estimate purposes only. The State Govt. must ensure that payment is made only as per actual soil classification to be made out during execution.

Culverts & Retaining Wall :- The State Govt. has proposed 40 nos. of culverts and the proposal has been accepted for estimate purposes. The State Govt. may ensure that Culverts are executed as per ODR specifications. Similarly the Retaining Wall construction may be undertaken as per actual site condition, wherever construction of Retaining Wall is found unavoidable.

Gravelling :- Since the proposed road alignment is of new cutting, immediately undertaking pavement works is not found feasible. Hence 3.75m width of gravelling has been allowed by Grade I metal.

Miscellaneous works :- The provision of temporary sheds for supervisory staffs and labourers are accepted as proposed by the State Government.

Side Drain :- The provision of Side Drain is accepted in the estimate. The State Govt. may ensure that throughout the length of the alignment, Pucca/Katcha drains are constructed as per site condition to avoid damage to the road formation during floods.

Other Centage charges :- Other centage charges are accepted as per norms i.e. 1.5% Work charge, 3% contingency along-with 6.5% Agency charges, 1 % Quality control is allowed only in case of culverts & Retaining Wall and the estimate has been corrected accordingly.

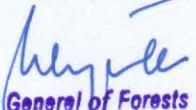
Rate :- The estimate has been prepared as per SOR 2003 and it is accepted. The detailed estimate may be prepared based on comments given in the technical note as well as guidelines issued by MORTH/ IRC before undertaking the road construction works of ODR standard by the competent authority


Executive Engineer(T&C)

Adviser(T&C)

technote.chalfilh.tourism




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

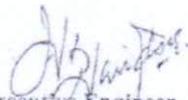
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(705)

**CONSTRUCTION OF APPROACH ROAD TO CHALFILH (VANZAU)
TOURIST CENTRE (LENGTH 10.50 Kms.)**

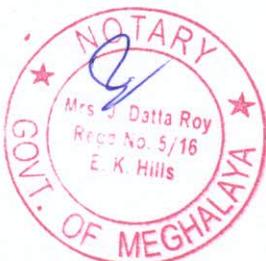
ABSTRACT OF COST

Sl. No	Particulars	Amount (in Rs.)	
		Proposed by State Govt	Accepted by NEC
1	Formation cutting :		
	i) Clearance of Jungle and cutting of trees	255,769.00	255,769.00
	ii) Earthwork for formation cutting	20,352,606.00	23,487,720.00
	iii) Side drain	245,100.00	245,100.00
2	Permanent works:		
	i) Culverts 31 Nos.	5,840,130.00	5,840,130.00
	ii) Retaining walls 4 Nos.	1,150,594.00	1,150,594.00
3	Pavement works:		
	i) Preparation of subgrade	204,434.00	204,434.00
	ii) WBM works with carriage of materials (only Gr.II metal 0.075 m) thick	10,024,423.00	5,704,516.00
	iii) Bituminuous works with carriage of materials	6,101,631.00	-
4	Miscellaneous Items :		
	i) Construction of temporary shed for supervisory staff and labours	2,00,000.00	2,00,000.00
	Total	443,74,587.00	370,88,263.00
	Add 1% for Quality Control (over amount 12,899,674.00)	443,746.87	128,997.00
	Add 1.5% for W/C Establishment	665,520.31	556,324.00
	Add 3% for Contingencies	1,331,240.61	1,331,240.61
	Total	46,815,294.79	37,773,584.00
	Add 6.5% for Agency Charge	3,042,994.16	3,042,994.16
	Grand Total	498,58,288.95	40,228,866.00

Say Rs.402.29 lakhs
(Rupees four crores two lakhs twenty nine thousand) only


Executive Engineer

I/c Adviser(T&C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GOVERNMENT OF INDIA
NORTH EASTERN COUNCIL SECRETARIAT
SHILLONG

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NO.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Secretary, NEC in exercise of the financial powers authorized by the Government of India, Ministry of Home Affairs vide their letter No. 10/S/86-NE.II dated 8th May, 1987, sanction is accorded to an 'on account' payment of Grant of Rs.180.00 lakhs (Rupees one hundred and eighty lakhs) only, and Loan of Rs.20.00 (Rupees twenty lakhs) only, to the Government of Mizoram towards expenditure on NEC Plan Schemes during 2004-2005 (Additional 3rd Quarter).

- 2. The expenditure on Grant is debitable to the Major Head '3601' Grant-in-aid to State Governments; 05-Grants for Special Plan Schemes, 05.101 - Schemes of North Eastern Council; 02-Special Development Projects, 02.00.31-Grant-in-aid under Grant No. 29 and Loan to the Major Head '7601' - Loans & Advances to State Governments; 05-Loans for Special Plan Schemes; 05.101 - Schemes of North Eastern Council (Minor Head) (Charged); 00.00.55 - Loans and Advances under Grant No. 29 of the Department of Development of North Eastern Region for 2004-2005.
- 3. The essential details in respect of loans are given in Annexure-I on this order. The release of fund has been made for the schemes mentioned in Annexure-II.
- 4. The sanction for loan has been accorded in accordance with the rules/principles laid down with the previous consent of the Ministry of Finance and that the rate of interest on the loan and period of repayment thereof have been fixed in accordance with the existing instructions issued by them.
- 5. In order to streamline the system of implementation works, the implementing line department and Nodal Officer of the State Govt. should ensure that the target of completion of the project as approved should be strictly followed to avoid time and cost overrun unless there is any strong valid reason.
- 6. The entire assistance in the form of grants and loan is 'provisional' and is subject to adjustment on the basis of audited figures of expenditure for the North Eastern Council plan schemes for 2004-2005.
- 7. This issues with the concurrence of FA, NEC, vide Fin. Wing Dy.No.412 Dated 10.12.2004.

(Signature)
(P.K.DEB)
I/C Adviser(T&C)

Memo No.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Copy forwarded to the :

- 1. Deputy Adviser(ML), MLP Division, Planning Commission, Yojana Bhavan, New Delhi - 110 001.

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(Handwritten notes and signatures)
P.K. Deb
10/1/05

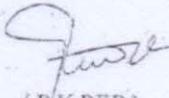


(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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- : 2 : -

- Chief Controller of Accounts, Principal Accounts Office, C-1, Hutments, Dalhousie Road, New Delhi - 110 001. The mode of payment to the State Government would be as per procedure laid down in our Notification No.NEC(FIN)/12-8/94-95/433 dated 8.12.94.
- Accountant General (Audit), Meghalaya, Mizoram, Arunachal Pradesh, etc., Shillong.
- Chief Secretary, Govt. of Mizoram, Aizawl.
- Development Commissioner, Government of Mizoram, Aizawl.
- Secretary (PWD), Government of Mizoram, Aizawl.
- Chief Engineer(PWD) Zone-I/Zone-II, Government of Mizoram, Aizawl.
- P.S. to Secretary, NEC Secretariat, Shillong.
- Planning Adviser, NEC Secretariat, Shillong.
- Financial Adviser, NEC Secretariat, Shillong.
- (3 additional copies for finance wing)
- Director (E&M), NEC Secretariat, Shillong.
- DIPR, NEC Secretariat, Shillong.
- I/c NIC-NEC Secretariat, Shillong for publishing in the web site <http://www.necouncil.nic.in>
- Finance Wing, NEC Secretariat, Shillong.
- Spare Copies


(P.K.DEB)
I/C Adviser(T&C)

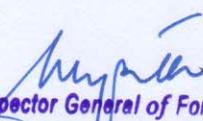
MEMO NO.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Copy forwarded to the

- Secretary, Finance Department, Government of Mizoram. The amount is being drawn by the DDO of this Secretariat for immediate depositing the same to the State Bank of India, Shillong (Main Branch) with the request to Transfer the fund Telegraphically to SPEED State Bank of India, Aizawl for credit to Mizoram Government Account. It is requested POST that immediate action may be taken from his end, as instructed vide Sub-Para (iv) of this Secretariat's Notification No. NEC (FIN)/12-8/94-95/433 dated 08.12.1994.
- Accounts Officer, Regional pay and Accounts Office (IB), Laitumkhreh, Shillong - 793 003 for information and necessary action. He is requested to please refer to this Secretariat's Notification bearing No. NEC(FIN)/12-8/94-95/433 dated 08.12.94 and arrange immediate payment of the entire sanctioned amount of Rs.200.00 lakhs. (Rupees two hundred lakhs) only, as Grant Rs.180.00 lakhs (Rupees one hundred and eighty lakhs) only, and Loan Rs.20.00 lakhs (Rupees twenty lakhs) only, to the Drawing Disbursing Officer, NEC Secretariat Shillong by one Govt. Cheque so that he may immediately deposit with the State Bank of India, Shillong (Main Branch) for telegraphic transfer of the amount to the Government of Mizoram as per procedure laid down in above mentioned notification.



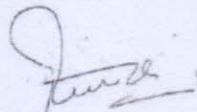

Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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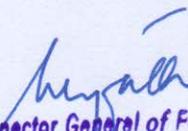
(702)

Assistant Secretary, NEC Secretariat, Shillong for information and necessary action. The sanctioned amount may please be drawn in his favour by Govt. Cheque for immediate depositing into State Bank of India, Shillong (Main Branch) with the request for arranging telegraphic transfer to the Govt. Account of Government. In this connection instruction contained in this Office Notification No. NEC(FIN)/12-8/94-95/433 dated 08.12.94 may please be referred to. (2 copies).

4. Assistant General Manager, State Bank of India, Shillong (Main Branch), for information and necessary action. This has reference to this Secy's Memo No NEC(FIN)/12-8/94-95/433 dated 08.12.94.
5. Guard File.
6. Office Copy.


(P.K. DEB)
I/C Adviser(T&C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- I

ANNEXURE TO THE NORTH EASTERN COUNCIL SECRETARIAT'S ORDER
 NO.NEC/T/RELEASE/MZ/2004-2005/46 DATED 10th January,2005.

"LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT"

1	Name of borrower	Government of Mizoram.
2.	Amount sanctioned (in words and in figures)	Rs.20.00 lakhs (Rupees twenty lakhs) only.
3.	Sanction valid upto	31 st March, 2005.
4.	Purpose of Loan	Towards expenditure on NEC Plan Schemes
5.	Payable in cash or by adjustment	In cash
6.	Plan/Non-Plan (in case of Plan Category of Loan)	N.E.C. Plan Schemes.
7.	Grant and Sub-Head under which amount sanctioned is debitable.	Under Grant No. 29- of the Department of Development of North Eastern Region for 2004-05 Major Head '7601' - Loan & Advances to State Govt; 05- Loans for Special Plan Schemes; 05-101 - Schemes of North Eastern Council (Major Head) (Charged); 00 00.55-Loans & Advances
8.	Progressive amount of Loan sanctioned to the borrower since the financial year	Rs.485.556 lakhs (Rupees four crores eighty five lakhs fifty five thousand six hundred) only.
9.	Period of Loan	20 (Twenty) Years.
10.	Date and year from which repayment to commence	From the first anniversary from the date of drawal.
11.	Moratorium towards repayment of if any.	Repayment in 20 annual equal installments together with interest on the outstanding balance commencing from the following year. However, 50% of these loans will enjoy a five year initial grace period after which repayments of these Loans will be effected in 15 annual installment
13.	Mode of payment	
13.	<u>INTEREST</u> (For Loans to State Governments)	
(a)	Normal Rate	11.50% (as per Ministry of Finance, Deptt. Of Economic Affairs O.M No.F.5(3)/PD/2002 dated 31.3.2002.
(b)	Penal rate of interest in event defaulting in repayment/interest	2.75%
(c)	Mode of recovery of Interest	The amount annually payable (by way of Principal & Interest) would be recovered in 10(Ten) equal monthly installments commencing from 15 th June, 2005.

(P.K.DEB)
 J/C Adviser(T&C)



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

ANNEXURE - IV (70) 31

GOVERNMENT OF MIZORAM
THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
FDD/Pt of 31st Oct.2005

TOURIST
CAMP
RING
L. 3rd
FIER
2005
(As in Lakh)
Hemphik

The Chief Engineer
Public Work Department.
(High Way)
Govt. of Mizoram.
Tuikhuahlang, Aizawl.

Subject: Environment and Forest clearance.

Sir,

I have the honour to bring to your kind notice that violation of Forest Conservation Act 1980 was committed by you in the construction of Truckable approach Road from Khanpui to Vanzau about 10Km length and 10.95M width which is likely to be 10.95 Ha in area requiring clearance from central Govt. of India. The area where this construction was taken up falls within State Chalfith Reserve Forest of 47.25 Sq. Km Area which was notified under Notification No. FOR.1135/76/6 of 13.7.1976. (copy available with W.P.O office of the PCCF Aizawl).

You are therefore requested to process Environment and Forest clearance in prescribed Format immediately. Map in 1:50000 scale of Darlawn Forest Division (Master Copy for blue printing) is available with W.P.O PCCF office in case needed.

A Team of officers are likely to come from MOEF soon to inspect any kind of such encroachment. You may act immediately before the arrival of the central team to save yourself.

I am therefore, to inform you, the user Agency as per rule not to continue the construction of any kind further till such Environment and Forest clearance is obtained by you with or without Payment of compensation. In case you continue construction further responsibility as per rule will solely be fixed on you.

Thanking you in anticipation for co-operation.

Yours Faithfully
[Signature]
31/10/05
(B. SUANZALANG) IPS
Divisional Forest Officer
Darlawn Forest Division
Darlawn; Mizoram
Camp: Aizawl

Memo No.B. 13013/2/2005 - FDD/Pt of 31st Oct.2005
Copy to: 1) P.C.C.F Aizawl for information.
2) C.F NC Aizawl for information

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879
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[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ATTACHURE - Y (26) 32

GOVERNMENT OF MIZORAM
OFFICE OF THE SUPERINTENDING ENGINEER: PWD, NATIONAL HIGHWAY CIRCLE
AIZAWL : MIZORAM.

No.Tech-129/SE(NH)D-II/2004/
To,

: Dated Aizawl, the November, 2005.

*The Divisional Forest Officer
Darlawn Forest Division,
Darlawn : Mizoram.*

Subj :- Environment & Forest clearance.

Ref :- No.B-13013/2/2005-FDD/PT dt. 31st. Oct. 2005.

This is to state that construction of approach road to Chalfilh (Vanzau) Tourist Centre from Khanpui village is an upgradation of existing jeepable road. The jeepable road was constructed 16 years back for the purpose of transportation of Agricultural and Horticultural products. The upgradation of the road is confined within the right of way of the existing jeepable road in an open area. Hence, there is no violation of Forest Conservation act 1980 since the upgradation works of the road is taken up within the right of way of the existing jeepable road in an open area, processing for Environment and Forest clearance does not arise.

This is submitted for favour of your kind information and disposal.

(R. VANLALTLUANGA)

Superintending Engineer, PWD,
National Highway Circle, Aizawl.

Memo No.Tech-129/SE(NH)D-II/2004/26

: Dated Aizawl, the November, 2005.

Copy to :-

1. The Engineer-in-Chief, PWD, Mizoram for favour of information.
2. The Chief Engineer, Highway, PWD, Mizoram for favour of information. This has a reference to your no. B-17024/41/CE-HW/PW/Works/04/41 dt.8.11.2005

o/c

(R. VANLALTLUANGA)
Superintending Engineer, PWD,
National Highway Circle, Aizawl.



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - VI (90)

GOVERNMENT OF MIZORAM
OFFICE OF THE CHIEF ENGINEER: PWD: HIGHWAY: AIZAWL. (102)

No.B-17024/41/CE-HW(PW)/WORKS/04/6: Dated Aizawl, the 21st March 2006.

To,

The Conservator of Forest,
Northern Circle,
Aizawl, Mizoram.

Subject: Environmental & Forest Clearance.

- Ref :
- 1) Your lett. No.B-12011/3/2002-CF(N)/878-79 Dt.21.11.2005
 - 2) SE(NH) letter No.Tech-129/SE(NH)D-II/2004 Dt.21.11.2005

Sir,

With reference to your letter no cited above, this is to state that there seems to be no need for this department to apply for Environmental & Forest Clearance for construction of approach road to Chalfilh Vanzau as work done by the department involved only an upgradation of existing road with minor diversion at short stretches which caused no damage to the forest reserve. This fact has also been reflected by the DFO Darlawn in his monthly diary circulated vide his Memo No.F.21011/2/2005-FDD dt.10.1.2005. This department has no intention of further developing the reserve forest area for any other purpose.

Further as pointed out by the DFO Darlawn in his monthly diary that the Tourism Department may rather be advise to get Environmental & Forest Clearance for further infra-Structural Development of the reserve area of Tourism.

Yours faithfully,

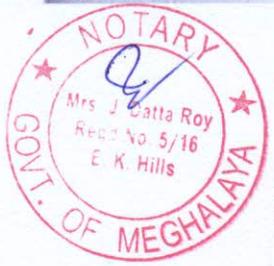
(Signature)
(LIANCHUNGUNGA)
Chief Engineer:PWD:Highway,
Mizoram:Aizawl.

Memo No.B-17024/41/CE-HW(PW)/WORKS/04 : Dated Aizawl, the 21st March 2006.

Copy to:-
The Superintending Engineer, PWD., National Highway Circle for favour of information.

(Signature)
Chief Engineer:PWD:Highway,
Mizoram:Aizawl.

1910
20/3
Tech



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - VII ¹¹¹⁰¹⁴ 34
11026

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
DARLAWN, MIZORAM

MONTHLY DAIRY OF SHRI B. SUANZALANG IAS
DEO DarlaWN for December 2005
Headquarter : DarlaWN

01.12.2005	Attended Office work
02.12.2005	Attended Office work
03.12.2005	Observed Holiday
04.12.2005	Observed Holiday
05.12.2005	FDA accounts
06.12.2005	FDA accounts
07.12.2005	Leave DarlaWN at 6 AM for E. K. Hills. Varzim accompanied by Pr. V. Zaitunzait, RO Khawmian and his staff. Khawmian to Varzim approach Road is 10KM length NH - 502. It was Forest Dept. who made first attempt to have this Varzim commanding view accessible for Tourists as far as said C.E. PWD Highway has upgraded the existing road with minor alterations. Over and above Tourism Dept. will require more than 10ha area for the infra-structure installation and all things. Since the status of the Land was a degraded R.F. (no. 1000 of neither Forest and Environment) Commission with respect to continuing availability of the R.F. as notified in State order Memo No. 100/15570 of the 17. July, 1976 covered by the Mizoram Gazette Vol. 11, Part II, No. 10, July, 1976 issue No. 29, amended copy is enclosed for reference. About the Rains when there is degraded forest Land a forestry fruit trees should be planted of 10ha area. These variety of fruit trees will be chosen so as to give a proper of this supply for visitors covering all season of the year. The RO Khawmian was proposed a project Proposal for the same immediately.
08.12.2005	Leave DarlaWN at 6 AM for Varzim. Inspected Lunsum Peak Plantation 50ha of 2005-2006 weeding is being done and it was done well. They were advised to Plant early in May-June so that it attains a 6' height in a year time. Proceeded to Salawral, there inspected weeding of Gomel Plantation of 2005-2006. It is a good plantation. Proceeded to Varzim and had lunch. I could not go to Plantation site since it was reported that insurgent activity is there towards Tutuani River from Varzim and I leave for DarlaWN arriving at 10:30-60 Km.
09.12.2005	Leave DarlaWN at 6 AM for Aizawl arriving at 1 PM. 125KM. Since Hon. The Minister proposed a meeting with DFO DarlaWN but he has cancelled because of other engagement.
10.12.2005	Meet Hon. The Minister. Discuss matters related with DarlaWN Forest Division.
11.12.2005	Observed Sunday Holiday
12.12.2005	Pursue Integrated Development of Forest Villages Project Proposal submitted to PCCF with copy to C.F.N.C. Aizawl meeting PCCF and CCF Aizawl.
13.12.2005	Meet CCF for IDV Project. Revised forwarding notes of DFO DarlaWN.
14.12.2005	Change Page No. 7 of the Project and sent to Secretary to Govt. of Mizoram F&E Dept.

DEFO
16/11
DFA
16/11
Wesley
16/11
Joshi
16/11
J. Chhuan

11338
13/1/06

Office of the DFO
P. No. 2998
DATE 17.1.06
FILE NO.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

1027

- 10.12.2005 Sent the form of Deed of Intention to the Hon'ble Minister, P&E Dept. for kind information.
- 11.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 12.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 13.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 14.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 15.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 16.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 17.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 18.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 19.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 20.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 21.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 22.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 23.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 24.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 25.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 26.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 27.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 28.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 29.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 30.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.
- 31.12.2005 Received the form of Deed of Intention from the Hon'ble Minister, P&E Dept.

Submitted to C.F. (N.C.) Aizawl for favour of information and approval

Yours Faithfully,

H. SUANZAL ANGLIEN
Divisional Forest Officer
Darlawn Forest Division
Darlawn - Mizoram

Memo No. F. 21011/2005 (F. 1001) of 1001/2005

- Copies to:
- 1) P&E Minister P&E Dept. for kind information of Hon'ble Minister.
 - 2) PCCF, Aizawl for information.
 - 3) Chief Engineer PWD (High way) for information.
 - 4) Director, Tourism Dept. for information.
 - 5) RO, Khawrhlian for information and necessary action.

[Signature]
Divisional Forest Officer
Darlawn Forest Division
Darlawn - Mizoram



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 40

REMINDER

7/21



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lumbhatagen
 Near MTC Workshop, Shillong 793 021
 टेली/टेल: 25341 - 753-7609-7344/73977218
 ईमेल/ईमेल - moefb01 09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वीय क्षेत्रीय कार्यालय
 जलवायु, लुम्हातेन
 एम.टी.सी. वर्कशॉप के पास, शिल्लॉंग - 790021
 टेली-फोन: (0364) - 2536041

F. No RONE/E/NGT/O.A No. 145/17/EZ/Vol:1 2808-12

EMAIL/SPEED POST

Dated: 11/12/2020

To,

The Principal Secretary,
 Environment, Forest & Climate Change Department,
 Government of Mizoram,
 Aizawl - 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection-
 Versus- U.O.I and Ors - regarding.

Ref: (i) This office letter of even no. dated 12/08/2020.
 (ii) This office letter of even no. dated 02/07/2020.

Sir,

In inviting reference to this office letters under reference on the subject cited above, I am directed to request you to kindly expedite submission of names and designation of the officers along with postal address, in-charge of Public Works Department, Government of Mizoram who were responsible for the construction of the approach road from Khanpui Village to Chalfilh Tourist Destination during 2005-2006 under Rule 9 (2) of the Forest (Conservation) Rules, 2003.

This may kindly be treated as **MOST URGENT**.

Yours faithfully,

(W. L. Yatbon)

Deputy Inspector General of Forests (Central)

Copy for kind information & necessary action to:

1. The Principal Secretary, Public Works Department, Government of Mizoram, New Capital Complex (MINECO), Khatla, Aizawl - 796 001.
2. The Principal Chief Conservator of Forests & Nodal Officer, FC Act, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
3. The Adviser (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, 6th Floor, Akash Wing, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
4. Shri Gora Chand Roy Choudhury, Advocate, Central Govt. Counsel, High Court of Calcutta & Standing Counsel, MoEF&CC, NGT, Kolkata, Temple Chamber, Room No. 35, 1st Floor, 6 Old Post Office Street, Kolkata 700 001.

Deputy Inspector General of Forests (Central)


Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

ANNEXURE- R 41 (COLLY)

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IMMEDIATE

No.C.18014/271/2017 – FST
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 15th Dec, 2020

To,

✓ The Deputy Inspector General of Forests (Central),
Ministry of Environment, Forests & Climate Change,
North Eastern Regional Office,
Government of India, Shillong – 793021,
Email : moefshil_09@rediffmail.com.

File No. 2266
Date 5-1-21
GOVT. OF INDIA
Ministry of Environment, Forests & Climate Change
Regional Office Shillong

Subj :- **O.A.No.145/2017(EZ) in the matter of Center Environmental Protection-Vrs-Union of India & Ors – regarding.**

Ref :- **No.C.18014/271/2017 – FST dt.11.11.2020.**

Sir,

In continuation to this office letter No. and date indicated above, I am directed to enclosed letter received from PWD vide I.D.No.C.18026/1/2020-PWD(E) dt.16.11.2020 alongwith its enclosures and furnished names of officers who were involved during execution of approach road Khanpui to Chalfilh Tourist destinations on the above mentioned O.A. as follows:

1. Lianchungnunga, the then E.E (Highway), Mizoram.
2. R. Vanlaltluanga, the then S.E, PWD, National Highway Circle.
3. Malsawmdawngliana, the then E.E., PWD, National Highway Division-II.

Encl :- As above.

Yours faithfully,

(H.C ZONUNTHARA)
(H.C ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department

Memo No.C.18014/271/2017 – FST
Copy to:-

Dated Aizawl, the 15th Dec, 2020

Joint Secretary, PWD with reference to I.D.No.C.18026/1/2020-PWD(E)
dt.16.11.2020.

Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department
Ph :- (0389) 2335237 (O)



(Deputy Inspector General of Forests (Central))
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT

753



Mizoram Secretariat
Mizoram New Capital Complex
New Building, Basement - I,
Room No. A-036
Aizawl, Mizoram - 796001

Subject : Required information on O.A.No.145/2017(EZ) in the matter of Centre for Environment Protection-vs-Union of India & Ors.

Under Secretary, Environment, Forest & Climate Change Department refer to his. I.D.No.C.18014/271/2017-FST dt. 26.08.2020 and this Department's letter of even number dt. 21.10.2020 and is informed that there is no violation of Forest(Conservative) Act, 1980 by way of constructing Construction of Khanpui to Chalfih Tourist destinations. Necessary documents regarding this matter was already submitted to you vide this Department's I.D mentioned above and the same are resubmitted herewith. However, the officers who were involved during execution of the above mentioned works are :-

1. Lianchungnunga, the then CE(Highway), Mizoram.
2. R. Vanlalthuanga, the then SE, PWD, National Highway Circle.
3. Malsawmdawngliana, the then EE, PWD, National Highway Division-II.

Encl: As above.

(VANLALMUANA)
Joint Secy. to the Govt. of Mizoram,
Public Works Department

Under Secretary,
Environment, Forest & Climate Change Department.

I.D.No.C.18026/1/2020-PWD(E)

Aizawl, the 16th November, 2020.

17/11/2020
Subjt
20
17/11/2020

Env & CC Department
Encl: 16.12
Date: 17/11/2020



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
PUBLIC WORKS DEPARTMENT

17 AINEKURE 1

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1223/65/2005 - NEC

Dated Aizawl, the 22nd March 2005

ORDER

The Governor of Mizoram is pleased to accord Administrative Approval of Rs.402.29 lakhs (Rupees four hundred two lakhs twenty nine thousand) and Expenditure Sanction of Rs.200.00 (Rupees Two lakhs)only for the following works during the financial year 2004 - 2005

Construction of approach road to Chalfih (Vanzau) Tourist Centre.

No deviation from the approved items of works should be made. All legal formalities should be followed.

The expenditure is debitabale to the Head " - 4552 C.O.On NEA 009-Roads and Bridge (14)- Constn.of approach road to Chalfih (Vanzau) Tourist Centre (53)- Major Works", 2004-05.

This issues with the concurrence of Finance Department vide their U.O.No.FIN(EC)1818/2004/PWD Dt.17.3.2005

It should be ensured that the work is completed within 2006 from the date of starting the work. If the work is not completed within the stipulated time the matter should be reported to the Govt.for obtaining fresh Administrative Approval.

No work should be taken up departmentally or allotted beyond the permissible limit of the expenditure sanction issued from time to time.Any liabilities accrued on account of violation of this specific instruction shall be the personal responsibility of the Officer concerned

CECH
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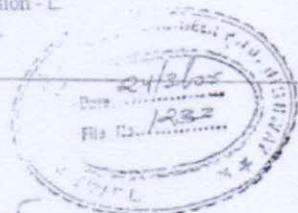
(SANGHRIMA CHONGTHU)
Under Secretary(T)to the Govt.of Mizoram
Public Works Department.
Dated Aizawl, the 22nd March 2005

Memo No.B.1223/65/2005-NEC
Copy to:-

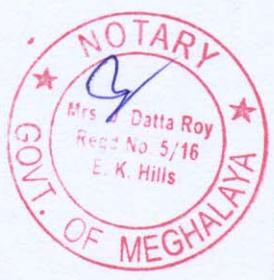
1. Adviser to Chief Minister (Finance).
2. P.S. to the Minister, PWD, Mizoram.
3. The Engineer-in-Chief, PWD, for information and necessary action.
4. The Accountant General, Assam, Mizoram etc. Shillong.
5. The Under Secretary, Finance (Control) with reference to the U.O.No.quoted above.
6. The Chief Engineer, PWD, Road. The original estimate duly approved is returned herewith certified copy of which may be sent to A.G. Assam etc. Shillong.
7. The Superintending Engineer, PWD, National Highway Circle.
8. The Executive Engineer, PWD, National Highway Division - I.
9. The Director, Accounts & Treasuries, Mizoram, Aizawl.
10. The Treasury Officer, Aizawl South Treasury.
11. The Deputy Director of Accounts, PWD, E-in-C, Office.
12. The F.A.O., Office of the C.E., Roads.
13. Guard File.

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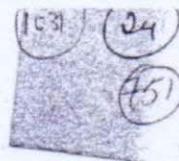


Under Secretary(T)to the Govt.of Mizoram
Public Works Department.



Handwritten signature
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - 4



GOVERNMENT OF INDIA
NORTH EASTERN COUNCIL SECRETARIAT
SHILLONG - 793 001

NO. NEC/(T&C)/APPROVAL/2004-2005/ 94

Dated 17.12.2004.

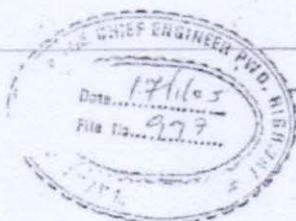
Secretary, NEC in exercise of the financial powers authorities vide Government of India, Ministry of Home Affairs vide their letter No. 10/5/86-NE-II dated 8th May, 1987 has accorded administrative approval to the work pertaining to Construction of approach road to Chalfih (Vanzau) Tourist Centre (Length 10.50 KMs) under NEC programme at an estimated cost of Rs. 402.29 lakhs (Rupees four hundred and two lakhs and twenty nine thousand) only including departmental charges.

2. The expenditure on the work during the current financial year should be met from the total provision of Rs. 2000.00 Lakhs made in the budget for NEC plan scheme for 2004-2005 in respect of Road and Bridges schemes to be implemented by the Government of Mizoram.

3. The work will be executed by the Government of Mizoram through their Public Works Department. The expenditure pertaining to the work should be classified in the State Government budget the Departmental accounts in accordance with the instructions contained in the Government of India, Ministry of Finance, Department of Economic Affairs letter No. F.1 (40)-B-75 dated 22nd July, 1975 addressed to the Accountant General with a copy endorsed to the Finance Department of the State Government.

4. Sanction for the work will be issued by the State Government according to their usual procedure. It should be ensured that before taking up the work and issue of technical sanction, a detailed estimate is prepared by complying fully with the technical note issued by the Council Secretariat vide their letter No. NEC/TMZ/VANZAU/2004 (copy enclosed) and also in accordance with the instructions contained in Appendix - D of the Ministry of Shipping and Transport (now Ministry of Surface Transport) letter No. RW/NEC/NH-III/P/16/80 dated 13th April, 1983 and a copy of the technically sanctioned estimate is forwarded to the NEC Secretariat.

5. Financial assistance to the State Government towards expenditure on the scheme will be provided every quarter based on the quarterly physical and financial progress reports to be furnished by the Chief Engineer, Government of Nagaland Public Works Department in the prescribed proforma to reach the Director (E&M) of the Council Secretariat by 15th of the month following each quarter. The first instalment of payment will be released on receipt of a copy of the technically sanctioned estimate from the State Government.

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17/1

[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

Contd..P.2

: 2 :

6. The expenditure involved is debit to the relevant Major Head and Sub-Head under Grant No. 29 of Department of Development of North Eastern Region for 2004-2005.

7. This issue with the concurrence of Finance Wing, NEC vide Dy (No) 42 dated 29.7.2004

Jurle
(P.K. Deb)
I/C Adviser (T&C)

Memo No. NEC/(T&C)/APPROVAL/2004-2005/ 34

Dated 17/12/2004.

Copy forwarded to the :

1. Director (NEC), Govt. of India, Department of Development of North Eastern Region, New Delhi - 110 001.
2. Deputy Director (NEC), Planning Commission, Yojana Bhavan, New Delhi - 110001.
3. Pr.Accountant General (Audit), Government of Meghalaya, Shillong.
4. Chief Secretary, Government of Mizoram, Aizawl.
5. Secretary, Planning Department, Government of Mizoram, Aizawl.
6. Development Commissioner, Government of Mizoram, Aizawl.
7. Secretary, Finance Department, Government of Mizoram, Aizawl.
8. Secretary, Public Works Department, Government of Mizoram, Aizawl.. (Technical Note enclosed).
9. Chief Engineer, Public Works Department, Government of (Technical Note enclosed)
10. P.S to Secretary, NEC Secretariat, Shillong.
11. Planning Adviser, NEC Secretariat, Shillong.
12. Financial Adviser, NEC Secretariat, Shillong.
13. Director (E&M), NEC Secretariat, Shillong.
14. D.I.P.R, NEC Secretariat, Shillong.
15. Finance Wing, NEC Secretariat, Shillong.
16. Guard File.
17. Office Copy.

Jurle
(P.K. Deb)
I/C Adviser (T&C)

M/Approval/Mizoram (P: 3-4)



Meytal
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - III

TECHNICAL NOTE

1. Name of the scheme : Construction of approach road to Chalfilh (Vanzau) Tourist Centre (Length 10.50 Kms.)
2. State : Mizoram
4. Estimated cost submitted by State, RWD : Rs.498.58 Lakhs.
5. Estimated cost after modification by NEC : Rs.402.29 lakhs
6. Length of the road : 10.50 Km.
7. Estimated cost per Km. : 38.10 lakhs.
6. Reference : Letter No.G.12011/14/2001-02/SPB(NEC) dated 12th May,2004 from Dy. Adviser, State Planning Board, Govt of Mizoram.

COMMENTS**1. Scheme :**

The State Government of Mizoram has proposed construction of approach road to Chalfilh (Vanzau) Tourist Centre in Mizoram. The length of the road is 10.50 Km. The proposal is to be included in the Tourism Sector of NEC for improvement of Tourism facilities in Mizoram.

2.General :

This is a new construction of road for a-length of 10.50 Km. The proposed road starts from NH-150 at 51.35 Km. at Khanpui Village. This is an existing Jeep-able road and was constructed 16 years back. The existing alignment is steep and proposed for re-alignment of the road.

The State Government has proposed the formation width of the road as 5.20m with a pavement width of 3.00m.

NEC does not support any village road specification. Hence the road specification is changed from 5.2m to 5.95m as per ODR standard specification.

In case of pavement, this being a new formation cutting, pavement works cannot be under-taken at the same time. Minimum one year exposure of formation is required for natural stabilization. In view of the above, 7.5 Cm. Grade II metal for 3.75m Carriage way is allowed for flow of Traffic. Once the formation is stabilized, the State Government may take up the pavement works as per normal practice.



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-: 2 :-

JUNGLE CUTTING :- State Govt. has proposed new jungle cutting in view of the proposed construction of the road. It may ensured by the State Govt. that no Forest clearance is involved in this area.

Earthwork and Formation :- The State Govt. has proposed 1,37,318.65 cum. of earth-work for a road length of 10.50 km. for a formation width of 5.2m. The same has been increased by 15% in view of the change in formation width to 5.95m as per ODR standard and the estimate has been corrected accordingly, i.e. 1,57,196.45 Cum. The State Govt. has proposed the soil classification on percentage basis. The same has been accepted only for estimate purposes only. The State Govt. must ensure that payment is made only as per actual soil classification to be made out during execution.

Culverts & Retaining Wall :- The State Govt. has proposed 40 nos. of culverts and the proposal has been accepted for estimate purposes. The State Govt. may ensure that Culverts are executed as per ODR specifications. Similarly the Retaining Wall construction may be undertaken as per actual site condition, wherever construction of Retaining Wall is found unavoidable.

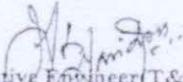
Gravelling :- Since the proposed road alignment is of new cutting, immediately undertaking pavement works is not found feasible. Hence 3.75m width of gravelling has been allowed by Grade I metal.

Miscellaneous works :- The provision of temporary sheds for supervisory staffs and labourers are accepted as proposed by the State Government.

Side Drain :- The provision of Side Drain is accepted in the estimate. The State Govt. may ensure that throughout the length of the alignment, Pucca/Katcha drains are constructed as per site condition to avoid damage to the road formation during floods.

Other Centage charges :- Other centage charges are accepted as per norms i.e. 1.5% Work charge, 3% contingency along-with 6.5% Agency charges, 1 % Quality control is allowed only in case of culverts & Retaining Wall and the estimate has been corrected accordingly.

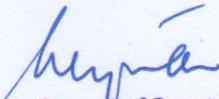
Rate :- The estimate has been prepared as per SOR 2003 and it is accepted. The detailed estimate may be prepared based on comments given in the technical note as well as guidelines issued by MORTH/ IRC before undertaking the road construction works of ODR standard by the competent authority


Executive Engineer(T&C)

Adviser(T&C)

technote.chalfih.tourism




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

747

**CONSTRUCTION OF APPROACH ROAD TO CHALFILH (VANZAU)
TOURIST CENTRE (LENGTH 10.50 Kms.)**

ABSTRACT OF COST

Sl. No	Particulars	Amount (in Rs.)	
		Proposed by State Govt	Accepted by NEC
1	Formation cutting :		
	i) Clearance of Jungle and cutting of trees	255,769.00	255,769.00
	ii) Earthwork for formation cutting	20,352,606.00	23,487,720.00
	iii) Side drain	245,100.00	245,100.00
2	Permanent works:		
	i) Culverts 31 Nos.	5,840,130.00	5,840,130.00
	ii) Retaining walls 4 Nos.	1,150,594.00	1,150,594.00
3	Pavement works:		
	i) Preparation of subgrade	204,434.00	204,434.00
	ii) WBM works with carriage of materials (only Gr.II metal 0.075 m) thick	10,024,423.00	5,704,516.00
	iii) Bituminuous works with carriage of materials	6,101,631.00	-
4	Miscellaneous Items :		
	i) Construction of temporary shed for supervisory staff and labours	2,00,000.00	2,00,000.00
	Total	443,74,687.00	370,88,263.00
	Add 1% for Quality Control (over amount 12,899,674.00)	443,746.87	128,997.00
	Add 1.5% for W/C Establishment	665,620.31	556,324.00
	Add 3% for Contingencies	1,331,240.61	1,331,240.61
	Total	46,815,294.79	37,773,584.00
	Add 6.5% for Agency Charge	3,042,994.16	3,042,994.16
	Grand Total	498,58,288.95	40,228,866.00

Say Rs.402.29 lakhs
(Rupees four crores two lakhs twenty nine thousand) only

[Signature]
Executive Engineer

I/c Adviser(T&C)



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

746

GOVERNMENT OF INDIA
NORTH EASTERN COUNCIL SECRETARIAT
SHILLONG

NO.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Secretary, NEC in exercise of the financial powers authorized by the Government of India, Ministry of Home Affairs vide their letter No. 10/5/86-NE.II dated 8th May, 1987, sanction is accorded to an 'on account' payment of Grant of Rs.180.00 lakhs (Rupees one hundred and eighty lakhs) only, and Loan of Rs.20.00 (Rupees twenty lakhs) only, to the Government of Mizoram towards expenditure on NEC Plan Schemes during 2004-2005 (Additional 3rd Quarter).

2. The expenditure on Grant is debitable to the Major Head '3601' Grant-in-aid to State Governments; 05-Grants for Special Plan Schemes; 05.101 - Schemes of North Eastern Council; 02-Special Development Projects, 02.00.31-Grant-in-aid under Grant No. 29 and Loan to the Major Head '7601' - Loans & Advances to State Governments; 05-Loans for Special Plan Schemes; 05.101 - Schemes of North Eastern Council (Minor Head) (Charged); 00.00.55 - Loans and Advances under Grant No. 29 of the Department of Development of North Eastern Region for 2004-2005.
3. The essential details in respect of loans are given in Annexure-I on this order. The release of fund has been made for the schemes mentioned in Annexure-II.
4. The sanction for loan has been accorded in accordance with the rules/principles laid down with the previous consent of the Ministry of Finance and that the rate of interest on the loan and period of repayment thereof have been fixed in accordance with the existing instructions issued by them.
5. In order to streamline the system of implementation works, the implementing line department and Nodal Officer of the State Govt. should ensure that the target of completion of the project as approved should be strictly followed to avoid time and cost overrun unless there is any strong valid reason.
6. The entire assistance in the form of grants and loan is 'provisional' and is subject to adjustment on the basis of audited figures of expenditure for the North Eastern Council plan schemes for 2004-2005.
7. This issues with the concurrence of FA, NEC, vide Fin. Wing Dy.No.412 Dated 10.12.2004.

(Signature)
(P.K.DEB)
I/C Adviser(T&C)

Memo No.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Copy forwarded to the :

1. Deputy Adviser(ML), MLP Division, Planning Commission, Yojana Bhavan, New Delhi - 110 001.

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(Signature)
P.K.DEB
I/C Adviser(T&C)

(Signature)
P.K.DEB
I/C Adviser(T&C)

(Signature)
P.K.DEB
I/C Adviser(T&C)



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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- 2 -

- Chief Controller of Accounts, Principal Accounts Office, C-I, Hutments, Dalhousie Road, New Delhi - 110 001. The mode of payment to the State Government would be as per procedure laid down in our Notification No.NEC(FIN)/12-8/94-95/433 dated 8.12.94.
- Accountant General (Audit), Meghalaya, Mizoram, Arunachal Pradesh, etc., Shillong.
- Chief Secretary, Govt. of Mizoram, Aizawl.
- Development Commissioner, Government of Mizoram, Aizawl.
- Secretary (PWD), Government of Mizoram, Aizawl.
- Chief Engineer(PWD) Zone-I/Zone-II, Government of Mizoram, Aizawl.
- P.S. to Secretary, NEC Secretariat, Shillong.
- Planning Adviser, NEC Secretariat, Shillong.
- Financial Adviser, NEC Secretariat, Shillong.
- (3 additional copies for finance wing)
- Director (E&M), NEC Secretariat, Shillong.
- DIPR, NEC Secretariat, Shillong.
- I/c NIC-NEC Secretariat, Shillong for publishing in the web site <http://www.necouncil.nis.in>
- Finance Wing, NEC Secretariat, Shillong.
- Spare Copies

(Signature)
 (P.K.DEB)
 I/C Adviser(T&C)

MEMO NO.NEC/T/RELEASE/MZ/2004-2005/46

Dated the 10th January, 2005.

Copy forwarded to the :

- Secretary, Finance Department, Government of Mizoram. The amount is being drawn by the DDO of this Secretariat for immediate depositing the same to the State Bank of India, Shillong (Main Branch) with the request to Transfer the fund Telegraphically to SPEED State Bank of India, Aizawl for credit to Mizoram Government Account. It is requested that immediate action may be taken from his end, as instructed vide Sub-Para (iv) of this Secretariat's Notification No. NEC (FIN)/12-8/94-95/433 dated 08.12.1994.
- Accounts Officer, Regional pay and Accounts Office (IB), Laitumkhrab, Shillong - 793 003 for information and necessary action. He is requested to please refer to this Secretariat's Notification bearing No. NEC(FIN)/12-8/94-95/433 dated 08.12.94 and arrange immediate payment of the entire sanctioned amount of Rs.200.00 lakhs. (Rupees two hundred lakhs) only, as Grant Rs.180.00 lakhs (Rupees one hundred and eighty lakhs) only, and Loan Rs.20.00 lakhs (Rupees twenty lakhs) only, to the Drawing Disbursing Officer, NEC Secretariat Shillong by one Govt. Cheque so that he may immediately deposit with the State Bank of India, Shillong (Main Branch) for telegraphic transfer of the amount to the Government of Mizoram as per procedure laid down in above mentioned notification.

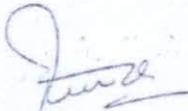


(Signature)
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

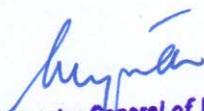
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3. Assistant Secretary, NEC Secretariat, Shillong for information and necessary action. The sanctioned amount may please be drawn in his favour by Govt. Cheque for immediate depositing into State Bank of India, Shillong (Main Branch) with the request for arranging telegraphic transfer to the Govt. Account of Government. In this connection instruction contained in this Office Notification No. NEC(FIN)/12-8/94-95/433 dated 08.12.94 may please be referred to. (2 copies).
4. Assistant General Manager, State Bank of India, Shillong (Main Branch), for information and necessary action. This has reference to this Sect's Memo No NEC(FIN)/12/-8/94-95/433 dated 08.12.94.
5. Guard File.
6. Office Copy.


(P.K.DEB)
IC Adviser(T&C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - II

ANNEXURE TO THE NORTH EASTERN COUNCIL SECRETARIAT'S ORDER
NO. NECT/RELEASE/MZ/2004-05/46 DATED 10th January, 2005.

STATEMENT SHOWING THE APPROVED OUTLAY AND AMOUNT CONSIDERED
FOR RELEASE FOR REGIONAL SCHEMES
IN MIZORAM DURING 2004-2005 (ADDITIONAL 3rd QUARTER)

(Rs. in Lakhs)

Sl. No.	Name of Development/Scheme	Amount Released During Addl. 3 rd Quarter 2004-2005	Remarks
TRANSPORT AND COMMUNICATION			
1.	Construction of approach road to Chalfih (Vanzau) Tourist Centre (Length 10.50 KMs).	200.00	The fund released against the road and item of work must be spent on the same. Under no circumstances funds earmarked road-wise may be diverted at any level in the State Government. In case fund cannot be released to the Implementing Agency and deployed on the work meant for, the same may be remitted in favour of Secretary, NEC.

Total = Rs.200.00 lakhs

Fund considered for release during Addl. 3rd Quarter, 2004-2005

GRANT	LOAN	TOTAL
180.00 lakhs	20.00 lakhs	200.00 lakhs

P.K. Deb
(P.K. DEB)
IC Adviser(T&C)

M/Nizoram/01(P: 1-5)



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE-1

ANNEXURE TO THE NORTH EASTERN COUNCIL SECRETARIAT'S ORDER
NO.NEC/T/RELEASE/MZ/2004-2005/46 DATED 10th January, 2005.

"LOANS AND ADVANCES BY THE CENTRAL GOVERNMENT"

1	Name of borrower	Government of Mizoram.
2.	Amount sanctioned (in words and in figures)	Rs.20.00 lakhs (Rupees twenty lakhs) only.
3.	Sanction valid upto	31 st March, 2005.
4.	Purpose of Loan	Towards expenditure on NEC Plan Schemes.
5.	Payable in cash or by adjustment	In cash
6.	Plan/Non-Plan (in case of Plan Category of Loan)	N.E.C. Plan Schemes.
7.	Grant and Sub-Head under which amount sanctioned is debitale.	Under Grant No. 29- of the Department of Development of North Eastern Region for 2004-05. Major Head '7601' - Loan & Advances to State Govt.; 05- Loans for Special Plan Schemes; 05-101 - Schemes of North Eastern Council (Major Head) (Charged); 00.00.55-Loans & Advances.
8.	Progressive amount of Loan sanctioned to the borrower since the financial year	Rs.485.556 lakhs (Rupees four crores eighty five lakhs fifty five thousand six hundred) only.
9.	Period of Loan	20 (Twenty) Years.
10.	Date and year from which repayment to commence	From the first anniversary from the date of drawal.
11.	Moratorium towards repayment of if any.	Repayment in 20 annual equal installments together with interest on the outstanding balance commencing from the following year. However, 50% of these loans will enjoy a five year initial grace period after which repayments of these Loans will be effected in 15 annual installment.
13.	Mode of payment	
13.	<u>INTEREST</u> (For Loans to State Governments)	
(a)	Normal Rate	11.50% (as per Ministry of Finance, Deptt. Of Economic Affairs O.M. No.F.5(3)/PD/2002 dated 31.3.2002.
(b)	Penal rate of interest in event defaulting in repayment/interest	2.75%
(c)	Mode of recovery of interest	The amount annually payable (by way of Principal & Interest) would be recovered in 10(Ten) equal monthly installments commencing from 15 th June, 2005.

(P.K.DEB)
I/C Adviser(T&C)



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - IV

11/10/05
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GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION

No. B. 13013/2/2005 - FDD/Pt of 31st Oct. 2005

To.

The Chief Engineer
Public Work Department.
(High Way)
Govt. of Mizoram.
Tuikhuahtiang, Aizawl.

Subject: Environment and Forest clearance.

Sir,

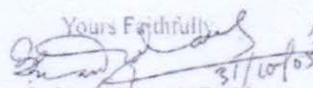
I have the honour to bring to your kind notice that violation of Forest Conservation Act 1980 was committed by you in the construction of Truckable approach Road from Khanpui to Vanzau about 10Km length and 10.95M width which is likely to be 10.95 Ha in area requiring clearance from central Govt. of India. The area where this construction was taken up falls within State Chalfih Reserve Forest of 47.25 Sq. Km Area which was notified under Notification No. FOR. 1135/76/6 of 13.7.1976. (copy available with W.P.O office of the PCCF Aizawl).

You are therefore requested to process Environment and Forest clearance in prescribed Format immediately. Map in 1:50000 scale of Darlawn Forest Division (Master Copy for blue printing) is available with W.P.O PCCF office in case needed.

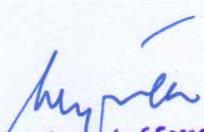
A Team of officers are likely to come from MOEF soon to inspect any kind of such encroachment. You may act immediately before the arrival of the central team to save yourself.

I am therefore, to inform you, the user Agency as per rule not to continue the construction of any kind further till such Environment and Forest clearance is obtained by you with or without Payment of compensation. In case you continue construction further responsibility as per rule will solely be fixed on you.

Thanking you in anticipation for co-operation.

Yours Faithfully,

(B. SUANZALANG) IFS
31/10/05
Divisional Forest Officer
Darlawn Forest Division




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

A. E. P. E - V (32)
(26) (1042)

GOVERNMENT OF MIZORAM
OFFICE OF THE SUPERINTENDING ENGINEER: PWD NATIONAL HIGHWAY CIRCLE
AIZAWL: MIZORAM.

No. Tech-129/SE(NH)D-II/2004/
To,

: Dated Aizawl, the November, 2005.

*The Divisional Forest Officer
Darlawn Forest Division,
Darlawn : Mizoram.*

Subj :- Environment & Forest clearance.

Ref :- No.B-13013/2/2005-FDD/PT dt. 31st. Oct. 2005.

This is to state that construction of approach road to Chalfilh (Vanzau) Tourist Centre from Khanpui village is an upgradation of existing jeepable road. The jeepable road was constructed 16 years back for the purpose of transportation of Agricultural and Horticultural products. The upgradation of the road is confined within the right of way of the existing jeepable road in an open area. Hence, there is no violation of Forest Conservation act 1980 since the upgradation works of the road is taken up within the right of way of the existing jeepable road in an open area, processing for Environment and Forest clearance does not arise.

This is submitted for favour of your kind information and disposal.

R. Vanlal Luanga
(R. VANLAL LUANGA)

Superintending Engineer, PWD,
National Highway Circle, Aizawl.

Memo No. Tech-129/SE(NH)D-II/2004/24

: Dated Aizawl, the November, 2005.

Copy to :-

1. The Engineer-in-Chief, PWD, Mizoram for favour of information.
2. The Chief Engineer, Highway, PWD, Mizoram for favour of information. This has a reference to your no. B-17024/41/CE-HW/PW/Works/04/41 dt. 8-11-2005

o/c.

R. Vanlal Luanga
Superintending Engineer, PWD,
National Highway Circle, Aizawl.



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - VI

GOVERNMENT OF MIZORAM
OFFICE OF THE CHIEF ENGINEER:PWD:HIGHWAY:AIZAWL.

No.B-17024/41/CE-HW(PW)/WORKS/04/6: Dated Aizawl, the 21st March 2006.

To,

The Conservator of Forest,
Northern Circle,
Aizawl, Mizoram.

Subject: Environmental & Forest Clearance.

Ref : 1) Your lett. No.B-12011/3/2002-CF(N)/878-79 Dt.21.11.2005
2) SE(NH) letter No.Tech-129/SE(NH)D-II/2004 Dt.21.11.2005

Sir,

With reference to your letter no cited above, this is to state that there seems to be no need for this department to apply for Environmental & Forest Clearance for construction of approach road to Chaffilh Vanzau as work done by the department involved only an upgradation of existing road with minor diversion at short stretches which caused no damage to the forest reserve. This fact has also been reflected by the DFO Darlawn in his monthly diary circulated vide his Memo No.F.21011/2/2005-FDD dt.10.1.2005. This department has no intention of further developing the reserve forest area for any other purpose.

Further as pointed out by the DFO Darlawn in his monthly diary that the Tourism Department may rather be advise to get Environmental & Forest Clearance for further infra-Structural Development of the reserve area of Tourism.

Yours faithfully,

(LIANCHUNGUNGA)
Chief Engineer:PWD:Highway,
Mizoram:Aizawl.

Memo No.B-17024/41/CE-HW(PW)/WORKS/04 : Dated Aizawl, the 21st March 2006.

Copy to:-

The Superintending Engineer, PWD., National Highway Circle for favour of information.

Chief Engineer:PWD:Highway,
Mizoram:Aizawl.



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
DARLAWN : MIZORAM

No. F. 21011/2/2005-FID/D/

MONTHLY DAIRY OF SHRI. B.SUANZALANG IFS
DFO Darlawn for December 2005
Headquarter : Darlawn

01.12.2005	Attended Office works
02.12.2005	Attended Office works
03.12.2005	Observed Holiday
04.12.2005	Observed Holiday
05.12.2005	FDA accounts
06.12.2005	FDA accounts
07.12.2005	Leave Darlawn at 6AM for Chalfih Vanzau accompanied by Pu V. Zaithanzuala RO Khawruhitan and his staff. Khanpui to Vanzau, approach Road is 10KM length NH - Size. It was Forest Dept. who made first attempt to have this Vanzau commanding view accessible for Tourists earlier it is said C.E PWD Highway has upgraded the existing road with minor diversions. Over and above Tourism Dept. will require more than 10ha area or so for their infra-structure installation and all others. Since the status of the Land was a Notified RF they may think of getting Forest and Environment Clearance well before committing anything in the RF area. Notification was made under Memo No.FOR.135/76/6, the 13 th July, 1976 covered by the Mizoram Gazette Vol.V, Aizawl Friday 16, July 1976 issue No. 29 extractory copy is enclosed for ready reference. Along the Roads where there is degraded Forest Land a Forests fruit trees should be planted of 10ha area. These variety of fruit trees will be chosen so as to give a roster of fruits supply for visitors covering all seasons of the year. The RO Khawruhitan may proposed a project Proposal for the same immediately.
08.12.2005	Leave Darlawn at 6AM for Vaitin, inspected Lungsum Teak Plantation 30ha of 2005-2006 weeding is being done and it was done well. They were advised to Plant early in May/June so that it attains a 6' height in a year time. Proceeded to Sakawrdni there inspected weeding of Gmari Plantation of 2005-2006. It is good plantation. Proceeded to Vaitin and had lunch. I could not go to Plantation site since it was reported that insurgent activity is there towards Tuimang River from Vaitin and leaved for Darlawn arriving at 18hrs. 60+60 Km.
09.12.2005	Leave Darlawn at 6 AM for Aizawl arriving at 1PM, 123KM. Since Hon'ble Minister proposed a meeting with DFO Darlawn but he has cancelled because of other engagement.
10.12.2005	Meet Hon'ble Minister. Discuss matters related with Darlawn Forest Division.
11.12.2005	Observed Sunday Holiday
12.12.2005	Pursue integrated Development of Forest Villages Project Proposal submitted to PCCF with copy to CCF(NC) Aizawl meeting PCCF and CCF Aizawl.
13.12.2005	Meet CCF for IDV Project. Revised forwarding notes of DFO Darlawn
14.12.2005	Change Page No.7 of the Project and sent to secretary to Govt. of Mizoram E&F Dept.

DEFCO
S
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DPA
Devi
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Aizawl
16/11
Sanku
S. Chhuan

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13/1/06

OFFICE OF THE DFO MIZORAM
A. NO. 3778
DATE. 17.1.06
FILE NO.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

75/1045

15.12.2005	Sent the Project Proposal to Joint Secretary, Tribal Welfare Dept. MOFA Shashin Bhawan, CGO complex, New Delhi by speed post with copy to AIGF NAE, MOEF GOI Paryayaran Bhawan N. Delhi.
16.12.2005	Leave Aizawl at 6AM for Darlawn and arrived at 12AM. 123Km.
17.12.2005	Observed Saturday Holiday.
18.12.2005	Observed Sunday Holiday.
19.12.2005	Attended Office works.
20.12.2005	Leave Darlawn at 6AM for Aizawl arriving at 12 Noon as meeting called in Hon'ble Minister Chamber.
21.12.2005	Attended meeting in the Office Chamber of Hon'ble Minister, E&F Dept. Aizawl at 1Pm.
22.12.2005	File Wildlife offence case to court of the District Magistrate Aizawl about accusation of K.Lalruata s/o Kaldalat L) of Khanpui who supposedly kill a Serow.
23.12.2005	Observed Christmas Holiday.
24.12.2005	Observed Christmas Holiday.
25.12.2005	Observed Christmas Holiday.
26.12.2005	Observed Christmas Holiday.
27.12.2005	Leave Aizawl at 6 AM for Darlawn arriving at 12AM. 123KM
28.12.2005	Attended Office works.
29.12.2005	Attended Office works.
30.12.2005	Attended Office works.
31.12.2005	Observed New Year's Eve.

Submitted to C.F (N.C) Aizawl for favour of information and approval

Yours Faithfully,

(B. SUANZALANG) IFS
Divisional Forest Officer
Darlawn Forest Division
Darlawn :: Mizoram

Memo No. F. 21011/2/2005-FD/D/P1 of 10.01.2006

Copy to:

- 1) PS to Minister E&F Dept. for kind information of Hon'ble Minister.
- 2) PCCF Aizawl for information.
- 3) Chief Engineer PWD (High way) for information.
- 4) Director, Tourism Dept. for information.
- 5) RO Khawruhlian for information and necessary action.


Divisional Forest Officer
Darlawn Forest Division
Darlawn :: Mizoram

Scanned with




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 42

(762)

IMMEDIATE

No.C.18014/271/2017 – FST/Vol-I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 20th Jan, 2021

To,

The Principal Chief Conservator of Forests,
Mizoram : Aizawl.

Subj :- O.A.145/17 in the matter of Center for Environment Protection – Vrs –
Union of India & Ors – regarding.

Sir,

I am directed to send herewith a copy of letter No.RONE/E/NGT/O.A. No.145/17/EZ/Vol-I/2813-16 dt.11.12.2020 received from Deputy Inspector General of Forests (Central), Ministry of Environment, Forests & Climate Change, Shillong with a request to furnish the required information to Ministry of Environment, Forests & Climate, Shillong with intimation to the undersigned.

Encl:- As above

Yours faithfully,

Diary No 2775Date 27-01-21

GOVT. OF INDIA

Ministry of Environment, Forest & Climate Change
Regional Office Shillong

(H.C. ZONUNTHARA)

Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department

Memo No.C.18014/271/2017-FST/Vol-I

Dated Aizawl, the 20th Jan, 2021

Copy to :-

Deputy Inspector General of Forests (Central), Ministry of Environment,
Forests & Climate Change, Shillong.

Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department
Ph :- (0389) 2335237(O)



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 43

763

No.C.18014/271/2017 – FST/Vol-I
GOVERNMENT OF MIZORAM
ENVIRONMENT, FORESTS & CLIMATE CHANGE DEPARTMENT

Dated Aizawl, the 20th Jan, 2021

To,

The Principal Chief Conservator of Forests,
Mizoram : Aizawl.

Subj :- O.A.145/2017(EZ) in the matter of Center for Environment Protection –
Vrs – Union of India & Ors – regarding.

Ref :- No.B.13028/19/2020 – FC/PCCF/220 dt.06.01.2021.

Sir,

With reference to your letter No. and subject indicated above, I am directed to send herewith a copy of letter No.C.18026/1/2020 – PWD(E) dt.16.11.2020 alongwith its enclosures received from Joint Secretary, Public Works Department on the above subject, I am further directed to inform you that postal address of the responsible officers of the construction work of the approach road from Khanpui Village to Chalfillh Tourist Destination during 2005-2006 may be sent to you as soon as PWD furnish the same.

Encl:- As above Diary No. 2774

Date 27-01-21

Yours faithfully,

GOVT. OF INDIA
Ministry of Environment, Forest & Climate Change
Regional Office Shillong

(H.C. ZONUNTHARA)

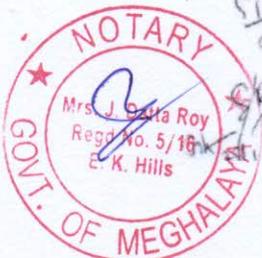
Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department

Memo No.C.18014/271/2017–FST/Vol-I

Dated Aizawl, the 20th Jan, 2021

Copy to :-

Deputy Inspector General of Forests (Central), Ministry of Environment,
Forests & Climate Change, Shillong.



Under Secretary to the Govt. of Mizoram,
Environment, Forests & Climate Change Department
Ph :- (0389) 2335237(O)

Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 44

Naveen Kumar
Deputy Secretary (FSP & Cadre)
Tele: +91- 011-2301 1650
E-mail: dsfsp@mea.gov.in



विदेश मंत्रालय, नई दिल्ली
MINISTRY OF EXTERNAL AFFAIRS
NEW DELHI

220

No. 2093/DS(FSP & Cadre)/2020

24 July 2020

Subject: Delivery of Show Cause Notice –reg.

Reference office letter No. RONE/E/NGT/O.A. No. 145/17/EZ/080-82 dated 21.07.2020 regarding show cause notice to Shri Vanlalhuma (IFS: 1990), who was in-charge of Chalfilh Tourist Destination, Mizoram, during the period 2006-2007.

2. This is to acknowledge the receipt of the show cause notice, and to inform that the notice has been sent to Shri Vanlalhuma, currently serving as Ambassador of India to the Slovak Republic. Copy of the e-mail sent to the officer is attached herewith.

Regards,

(Naveen Kumar)

Deputy Secretary to Govt. of India

To:

Shri W.I. Yatbon
Deputy Director General of Forests (C), I/C
Ministry of Environment, Forests & Climate Change
North Eastern Regional office
Law-U-Sib, Lumbatnge, Shillong 793021

Copy for information to:

1. Shri Manoj Kumar, Bharti, Special Secretary (Admin), Ministry of External Affairs
2. The Adviser (Legal), LMC, Ministry of Environment, Forest & Climate Change, AKASH Wing, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi 110003
3. Inspector General of Forests (FC), Ministry of Environment, Forest & Climate Change, AGNI Wing, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi 110003

Diary No

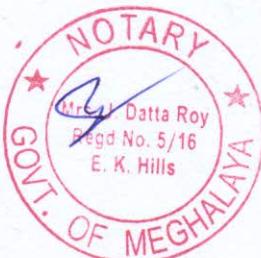
753

Date

24-7-20

GOVT. OF INDIA

Ministry of Environment, Forest & Climate Change
Regional Office Shillong



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

x17

From: "Naveen Kumar" <dsfsp@mea.gov.in>
To: "ambassador bratislava" <amb.bratislava@mea.gov.in>
Cc: "Manoj Kumar Bharati" <asad@mea.gov.in>, "G Balasubramanian JS AD" <jsad@mea.gov.in>, "ro nez shil" <ro.nez.shil@gmail.com>
Sent: Friday, July 24, 2020 2:25:52 PM
Subject: URGENT: Delivery of Show Cause Notice from MoEFCC-reg

Dear Sir,

The undersigned is directed to forward the Show Cause Notice received from North Eastern Regional Office, Ministry of Environment, Forest and Climate Change, Government of India, vide letter No. RONE/E/NGT/OA No.145/ 17/ EZ/ 080-82 dated 21 July 2020 (attached herewith) for your kind perusal.

With regards,
Naveen Kumar
DS (FSP & Cadre)
Administration Division
Ministry of External Affairs
37, South Block
New Delhi




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 45

Gmail - Show Cause Notice No. RONE/E/NGT/O.A. No. 145/17/... <https://mail.google.com/mail/u/0?ik=8740b47a36&view=pt&sear...>



F.R
hyprn
31/7/20
31/7/20
221
pl. put up
31/7/20
RO SHILLONG <ro.nez.shil@gmail.com>

Show Cause Notice No. RONE/E/NGT/O.A. No. 145/17/EZ/441-43 dated 09/06/2020

ambassador bratislava <amb.bratislava@mea.gov.in>
To: ro.nez.shil@gmail.com

Fri, Jul 31, 2020 at 3:31 PM

Shri W.I. Yatbon, Deputy Director General of Forests (C) from Vanlalhuma, Ambassador

On July 17, 2020, I received from the Ministry of External Affairs a scanned copy of the Show Cause Notice No. RONE/E/NGT/O.A. No. 145/17/EZ/441-43 dated 09/06/2020 issued by you regarding development of the Chalfih Tourist Destination by the Government of Mizoram. I would be responding to the Notice within two months from July 17, 2020 as required.

However, I did not receive a copy of the letter No. F.14017/18/2016-TOUR dated 20.03.2020 from the Tourism Department, Government of Mizoram, which was said to have been enclosed alongwith the Notice itself. Ministry of External Affairs has confirmed to me today that they too did not receive the said enclosure, and advised me to approach you for the copy.

I would, therefore, be grateful if a copy of the letter from Tourism Department, Government of Mizoram could be sent to me immediately.

Yours sincerely,

Vanlalhuma
Ambassador of India
Bratislava,
Slovak Republic.



7/31/2020, 3:38 PM

hyprn
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 46

F.R

SPEED POST ⁽²²⁵⁾



No.C.18019/4/2017-TOUR
GOVERNMENT OF MIZORAM
TOURISM DEPARTMENT
Addl. Building, Basement-2, Room No. B-090, MINECO,
Khatla, Aizawl - 796 001.

ky jian
11/8/20

Asst (R)

Aizawl, the 3rd August, 2020.

L.A.
11/8/20

To,

Shri W.I Yatbon,
Deputy General of forests (Central), I/C,
Ministry of Environment, Forest & Climate,
North Eastern Regional Office
Law-U-Sib, Lumbatngen
Bear MTC Workshop, Shillong-793021
Email-moefshil_09@rediffmail.com.

Subj: Delivery of show cause notice.
Ref: Your letter RONE/E/NGT/O.A No.145/17/EZ/444-46
Dt.09.06.2020.

Sir,

With reference to your letter no. and subject cited above, I am directed to submit herewith acknowledgement receipt of show cause notice for information and necessary action.

Enclo: As Above.

Yours faithfully,

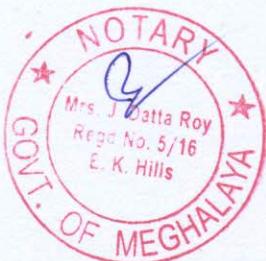
Zonunthari
(ZONUNTHARI)

Deputy Secretary to the Govt. of Mizoram
Tourism Department.

Diary No 896

Date 11-08-2020

GOVT. OF INDIA
Ministry of Environment, Forest & Climate Change
Regional Office Shillong



ky jian
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

Letter No. RONE/E/NGT/O.A No. 145/17/EZ/444-46 Dt. 09.06.2020

Subj: Delivery of Show Cause Notice - reg

Sl. No.	Name	Designation	Signature	Date of Receipt
1	Pu B.Sanghluna	Director (Rtd) (2006 - 2007)	<i>[Signature]</i> LALTHLANCHHUAP	29.6.2020
2	Pu K.Lainghinglova (IAS)	Secretary (Rtd) (2013 - 2014)	<i>[Signature]</i>	29.6.2020
3	Pu Vabeiha Hlychho	Director (Rtd) (2013 - 2014)	<i>[Signature]</i>	29.6.2020
4	Pu Biakthanmawia Pautu	Joint Director (Rtd) (2013 - 2014)	Lalomaomi 29/6/2020	29.6.2020
5	PI Noel Pari	Deputy Director (Rtd) (2013 - 2014)	Noel Pari	29.6.2020



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 47

<https://mail.google.com/mail/u/0/?tab=wm&ogbt>



भारत का राजदूत
ब्रातिस्लावा
Ambassador of India
Bratislava

No. BRAT/ADM/586/1/2019

Dated 7th September, 2020

Subject: Show Cause Notice No. RONE/E/NGT/O.A No. 145/17/EZ/441-43 dated 09/06/2020

Sir,

Reference is invited to the above-mentioned Show Cause Notice received by me on July 27, 2020 through the Ministry of External Affairs, New Delhi, regarding the Chalfih Tourist Destination Project.

2. In this connection, I would like to state the following:

3. The Chalfih Tourist Destination was conceived as an important eco-tourism destination by the Government of Mizoram. The summit of Chalfih, having a uniqueness in that there is a vast, almost flat area covered only by grass and without significant trees, is surrounded on the hill sides by thick forest. Tourists coming from within and outside of Mizoram would have the rare opportunity to visit the forested area rich in flora and fauna, so that they could appreciate its importance and value, while educating themselves. **It was never meant to disturb, not to talk of destroy, the forest at all. On the contrary, it was conceived to inculcate in the general populace a sense of respect to forest and a desire to contribute in its conservation.**

4. I took over as Secretary, Department of Tourism, Government of Mizoram on 05.12.2006. I held that office for just over three months during Phase-I (2006-2007) of the Project.

5. By the time I joined as Secretary, Tourism, the said Project was already underway and ongoing. The Detailed Project Report was approved by the competent authority in the State Government in December 2005 - January 2006. i.e. about one year prior to my joining, as can be seen from:

(i) letter No. ADV(T)39/2005/3 dated 24th January, 2006 from Chief Minister's Office and addressed to the Secretary, Tourism Department,

(ii) letter dated 29.12.05 from the Director, Department of Tourism, Government of Mizoram addressed to Shri D.N. Dua, Dy. General Manager (Consultancy), India Tourism Development Corporation Ltd, New Delhi, informing the latter of the approval of the Detailed Project Report, and

(iii) letter No. 21018/37/2005-TOUR dated 1st February, 2006 from Under Secretary to the Government of Mizoram, Tourism Department addressed to the Director, Tourism Department, Mizoram (copies enclosed).

6. The approach road leading to the location of the said Tourism Destination was constructed by the State PWD before the end of 2005, well before the actual Project was started by Tourism Department. Cutting of the road would have undoubtedly necessitated significant destruction of forested area along the way. The new road so constructed was clearly visible from the whole eastern part of Aizawl city and its outskirts. It is unclear if Forest Department had given approval/clearance for the road construction itself.

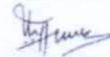


Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

276

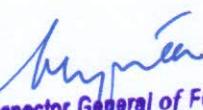
7. The actual location of the said Tourist Destination is the summit of Chalfih mountain which is an open grassland, legendary as it is a unique feature of the Chalfih Mountain itself – a large open summit without trees. The buildings and other structures that were to be constructed would have required felling of only very very few trees and some shrubs, if at all. No forested area was to have been destroyed in the process.
8. The Department of Tourism had sought approval/clearance from the State Forest Department for the said Project, as can be seen from the letter no. F.16018/24/2000-DTE(TOUR) dated 20th March, 2006 sent by the then Director, Tourism addressed to the Principal Chief Conservator of Forest, Government of Mizoram (copy enclosed). Records available indicate that there was not a single response to the letter. Should there have been any response, either giving its approval/clearance or an advice to approach any other authority including a Central Government Authority, Tourism Department would have taken further necessary action without any delay.
9. In the short period of time that I was Secretary, Tourism during Phase-I (2006-2007) of the Project, I had actually enquired about obtaining all necessary clearances and approvals including environmental clearance. I was informed by the then Director Tourism that such approval/clearance had been sought from the Forest Department and that their response was awaited.
10. As per my recollection, during the short period of Phase-I of the Project when I was Secretary, Tourism, not much progress was made in terms of execution or construction as the State PWD which was to undertake the work, had certain issues and suggestions on the civil work.
11. It is my understanding that no forested land was destroyed or trees felled for the project during my time in Phase-I of the Project.
12. It is learnt that the whole project has since been abandoned by the State government.
13. Notwithstanding the above, omission or shortcoming on my part, if any, was an unintentional oversight and regretted, and I hope it will be pardoned.
14. I also undertake to ensure that all necessary approvals and clearances, particularly clearance from the Ministry of Environment, Forest and Climate Change, would be obtained well in advance should I again be made responsible for any such projects in future.

Yours sincerely,


 (VANLALHUMA)

Shri W.I. Yatbon,
 Deputy Director General of Forests (Central), I/C,
 Ministry of Environment, Forests & Climate Change,
 North Eastern Regional Office,
 Law-U-Sib, Lumbatngen,
 Near MTC Workshop,
 Shillong - 793 021.




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

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NO. ADV(T)39/2005/L3
GOVERNMENT OF MIZORAM
CHIEF MINISTER'S OFFICE

Dated Aizawl, the 24th January, 2006

IT-Schedule (Tourism)
[Signature]
25/1/06

The Secretary,
Govt. of Mizoram,
Tourism Department

Subject: Detailed Project Report for development of Tourist destination, Chalfilh.

Ref: No. F.16018/24/2000-DTE(TOUR) Dt 16.1.2006.
With a copy to Adviser to Chief Minister (T).

I have the honour to inform you that the Hon'ble Chief Minister approves Detailed Project Report prepared by ITDC for construction of Tourist Destination development at Chalfilh Tlang amounting to Rs 499.00 lakhs in principle. You are requested to go ahead with a project as required.

However, in case of furnishing amounting to Rs.215.43 lakhs and other auxiliary development works like football field, badminton court, fencing etc, amounting Rs.145.50 lakhs as in Appendix-I, it is found that the provisions made, which is to be share of the State Government seems to be exorbitantly high. Different items of works and provisions may be got examined by different appropriate respective nodal departments to arise at realistic costs.

Yours faithfully

pb

[Signature]
(C LALKINTHANGI)
P.A. to Adviser to Chief Minister (T),
Chief Minister's Office.

Copy to:

- 1. P.S. to Chief Minister for information.
- 2. The Director, Tourism Department for information and necessary action.

3/8/06

Secretary, Tourism Deptt.
Receipt No. 25
34/1

GOVT. OF MIZORAM
CHIEF MINISTER'S OFFICE
RECEIVED
DATE: 1.1.2006



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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ANNEXURE - 3

67 293

No.F.16018/24/2000-DTE(TOUR)
 GOVERNMENT OF MIZORAM
 DIRECTORATE OF TOURISM

Director,
 Department of Tourism,
 Government of Mizoram,
 Bangkawn, Aizawl,
 Pin-796001.

Tele. : 2333475 (O)
 2346532 (R)
 www.mizotourism.nic.in
 Dated: 29-12-05

To,

Shri D.N.Dua,
 Dy. General Manager (Consultancy),
 India Tourism Development Corporation Ltd.,
 SCOPE Complex, 7-Lodhi Road, Core-8,
 New Delhi-110003.

Subject: Approval of Detailed Project Report for Development of
 Tourist Destination – Chalfih Tlang, Mizoram.

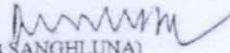
Sir,

I have the pleasure to convey herewith the approval of Tourism Department,
 Govt. of Mizoram for the Detailed Project Report for Development of
 Tourist Destination – Chalfih Tlang, Mizoram prepared by India Tourism
 Development Corporation Ltd.

The Detailed Project Report has been forwarded by us to Ministry of
 Tourism, Government of India vide letter No.F.16018/24/2000-DTE(TOUR)
 dated 27/29.12.2005 for sanction of the Project during the current financial
 year.

Thanking you,

Yours faithfully,


 (B.SANGHLUNA)

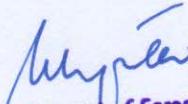
Copy to: Sh.V.K.Bajaj, Jr Director General (MR), Department of Tourism, C-1
 Hutments, Dalhousie Road, New Delhi-110011 for release of consultancy fees
 for preparation of DPR to ITDC Ltd, New Delhi. Directly.

Director
 Directorate of Tourism
 Government of Mizoram

1 of 1

9/3/2020, 10:49 AM




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

(273)

(112)

GOVERNMENT OF MIZORAM
TOURISM DEPARTMENT
...

NO. 21018/37/2005-TOUR : Dated Aizawl, the 1st February, 2006.

To

The Director,
Tourism Department,
Mizoram, Aizawl.

Subject: Detailed Project Report for development
of Tourist Destination, Chal filh.

In inviting a reference to P.A. to Adviser
to Chief Minister, Chief Minister's Office letter No. MV (P)
2005/3 dated 24.1.2006 on the subject cited above, I am
pleased to request you kindly to pursue the matter
expeditiously.

Yours faithfully,

w/c

ZAPARI
(ZAPARI)
Under Secretary to the Govt. of Mizoram,
Tourism Department.
...



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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ANNEXURE - 11

310

GOVERNMENT OF MIZORAM
DIRECTORATE OF TOURISM

NO.F.16018/24/2000-DTE(TOUR) : Dated Aizawl, the 20th Mar/2006.

To, The Principal Chief Conservator of Forest
Forest Department
Government of Mizoram, Aizawl.

Subj :- Issue of clearance for construction of Tourist Circuit at
Chalfih Tlang.

Sir,

With reference to DFO Darlawn Forest Division, Darlawn letter No.B.14.11/2/2005-FDD/1779-80 dt.20.2.2006, I have the honour to state that as desired by Hon'ble Chief Minister, Government of Mizoram, Tourism Department is intending to construct Tourist Destination at Chalfih Tlang under CSS. In this connection, it may be stated that proposed of financial assistance amounting to Rs.499.00 lakhs is already submitted to Ministry of Tourism, Government of India. The Department will construct Tourist Infrastructure in the grassland, without disturbing Forest covered area.

It is therefore, requested that clearance/permission of Forest Department, Govt.of Mizoram for construction of Tourist Destination at Chalfih Tlang may kindly be issued to Tourism Department, Govt.of Mizoram at an early date.

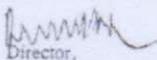
Yours faithfully,

(B.SANGHLUNA)
Director
Directorate of Tourism
Government of Mizoram.

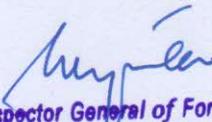
Memo No.F.19018/24/2000-DTE(TOUR) : Dated the 20th Mar/2006.

Copy to :-

1. The Under Secretary to the Govt.of Mizoram, Tourism Deptt.
2. The DFO, Darlawn Forest Division, Darlawn.
3. The Chief Engineer, PWD Highway Projects, Mizoram Aizawl.
4. P.S. to Hon'ble Chief Minister Mizoram.


Director,
Directorate of Tourism,
Government of Mizoram.




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 48 (COLLY)



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lanchhogon
 Near MTC Workshop, Shillong 793 021
 टि. / Tel: (0364) - 251-7609/7340, 7395-7278
 ईमेल / Email - moefnri, 09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वीय क्षेत्रीय कार्यालय
 लाउसीब, लुचहोगन
 एनटीसी बसस्टॉप के पास, शिल्लॉंग 793021
 टेलीफोन, (0364) - 2517609

583

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1/1551-53

URGENT
EMAIL/SPEED POST

Dated: 08/10/2020

To,

The Principal Secretary,
 Tourism Department, Government of Mizoram,
 New Capital Complex (MINECO), Khatla,
 Aizawl- 796001

Sub: Delivery of Show Cause Notice - reg.

Ref: (i) This office letter of even no. dated 09.06.2020
 (ii) You letter No. C.18019/4/2017-TOUR, dated 03.08.2020

Sir,

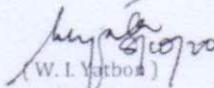
In inviting reference to the letters under reference on the subject cited above, I am directed to enclose herewith reminder letter No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1, dated 08.10.2020 to be served to the following former officers of Tourism Department, Government of Mizoram:-

1. Pu B. Sanghluna, Director, Tourism (2006-2007)
2. Pu K. Lalnginglova, (IAS), Secretary, Tourism (2013-2014)
3. Pu Vabeiha Hlychho, Director, Tourism, (2013-2014)
4. Pu Biakthanmawia Pautu, Joint Director, Tourism (2013-2014) and
5. Pi Noel Pari, Deputy Director, Tourism (2013-2014)

You are hereby requested to kindly deliver the above letters to the official concerned and the acknowledgement receipt thereof of the delivery of the same may also kindly be obtained and made available to this office for further necessary action.

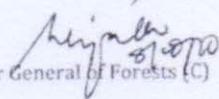
Yours faithfully,

Encl: As stated

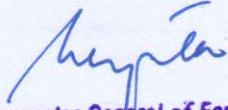

 (W. I. Yatboon)
 Deputy Inspector General of Forests (C)

Copy for kind information to:

1. Shri Bijendra Swaroop, IFS, Deputy Inspector General of Forests (FC), Ministry of Environment Forest & Climate Change, AGNI WING, 5th Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
2. Adviser (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, 6th Floor, AKASH WING, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.


 Deputy Inspector General of Forests (C)




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

REMINDER
URGENT

582



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
Law-U-Sib, Lumbatugen
Near MTC Workshop, Shillong 793 021
E-Mail/Tel: (0364) - 251-7699/340/7395/7278
E-Mail - mofnheil_09@rediffmail.com

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय
लाउसीब, लुम्बतुगेन
एन टी सी वर्कशॉप के पास, शिलॉंग 793021
फोन/फैक्स: (0364) - 2536094

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1/1551-53

EMAIL/SPEED POST

Dated: 08/10/2020

To,

Pu B. Sanghluna,
Former Director,
Tourism Department,
Government of Mizoram.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection -Versus-
U.O.I & Ors- regarding.

Ref: This office Show Cause Notice, dated 09.06.2020.

Sir,

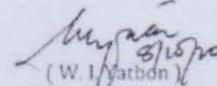
In inviting reference to this office Show Cause Notice under reference on the subject cited above, I am directed to enclose herewith a copy of letter No.C.18019/4/2017-TOUR, dated 03.08.2020 received from the Deputy Secretary, Tourism Department, Government of Mizoram, wherein it is observed that you have received the said Show Cause Notice issued by this office on 29.06.2020 and you were supposed to reply the same within sixty days of receipt of the said Notice. However, till date no reply has been received from your end.

In this connection, you are hereby requested to furnish your reply to the said Show Cause Notice within 15 days of receipt of this letter, failing which, this office shall be forced to take ex-parte decision on the matter without any further correspondence.

This may kindly be treated as MOST URGENT.

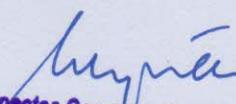
Yours faithfully,

Encl: As stated


(W. I. Yathón)

Deputy Inspector General of Forests(C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

REMINDER

URGENT

581



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sub, Lumbatogen
 Near MTC Workshop, Shillong 793 021
 टेली/TeL: (0364)- 253-7609-7340-7195-7278
 ईमेल/Email - moefshi 09@prod.mfnaii.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वी क्षेत्रीय कार्यालय
 लुम्बटोर्ग, लुम्बटोर्ग
 मन्टीसी प्रयोगशाला के पास, शिल्लॉंग 793021
 फोन/फैक्स (0364) 253604

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1

EMAIL/SPEED POST

Dated: 08/10/2020

To,

Pu K. Lalinghlova, (IAS)
 Former Secretary,
 Tourism Department,
 Government of Mizoram.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection -Versus-
 U.O.I &Ors- regarding.

Ref: This office Show Cause Notice, dated 09.06.2020.

Sir,

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This may kindly be treated as MOST URGENT.

Yours faithfully,

Encl: As stated

Deputy Inspector General of Forests(C)



Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

REMINDER

URGENT

580



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sih, Lumbatngen
 Near MTC Workshop, Shillong 793 021
 टेली/टेल: (0364) - 253-7609/7340/7395/7278
 ईमेल/Email - mocr@oil 39@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वी क्षेत्रीय कार्यालय
 लाउउसीह, लुम्बटंगेन
 एन.टी.सी. वर्कशॉप के पास, शिलॉंग 793021
 टेलीफोन/फैक्स: (0364) - 253604

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:I

EMAIL/SPEED POST

Dated: 08/10/2020

To,

Pu Vabeiha Hlychho,
 Former Director,
 Tourism Department,
 Government of Mizoram.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection -Versus-
 U.O.I &Ors- regarding.

Ref: This office Show Cause Notice, dated 09.06.2020.

Sir,

In inviting reference to this office Show Cause Notice under reference on the subject cited above, I am directed to enclose herewith a copy of letter No.C.18019/4/2017-TOUR, dated 03.08.2020 received from the Deputy Secretary, Tourism Department, Government of Mizoram, wherein it is observed that you have received the said Show Cause Notice issued by this office on 29.06.2020 and you were supposed to reply the same within sixty days of receipt of the said Notice. However, till date no reply has been received from your end.

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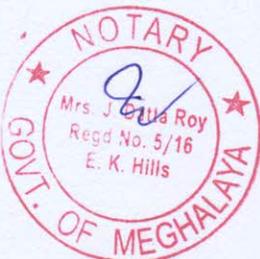
This may kindly be treated as **MOST URGENT**.

Yours faithfully,

Encl: As stated

(W. I. Yatborg)

Deputy Inspector General of Forests(C)



Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

REMINDER
URGENT

579



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
Law-U-Sib, Lumbatengen
Near MTC Workshop, Shillong 793 021
टेली/टेली: (0364) - 253-7609/7340/7195/7278
ईमेल/ईमेल: moefshi@rediffmail.com

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वीय क्षेत्रीय कार्यालय
लाउसीब, लुम्बटेंगेन
एन.टी.सी. वर्कशॉप के पास, शिलॉंग- 793021
टेली/फैक्स: (0364) - 2536041

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1

EMAIL/SPEED POST

Dated: 08/10/2020

To,

Pu Biakthanmawia Pautu,
Former Joint Director,
Tourism Department,
Government of Mizoram.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection -Versus-
U.O.I &Ors- regarding,

Ref: This office Show Cause Notice, dated 09.06.2020.

Sir,

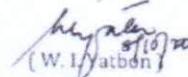
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In this connection, you are hereby requested to furnish your reply to the said Show Cause Notice within 15 days of receipt of this letter, failing which, this office shall be forced to take ex-parte decision on the matter without any further correspondence.

This may kindly be treated as MOST URGENT.

Yours faithfully,

Encl: As stated


(W. I. Atben)

Deputy Inspector General of Forests(C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

REMINDER
URGENT

578



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
Law-U-Sib, Lumbhatengen
Near MTC Workshop, Shillong, 793 021
Office/Tel: (0364) - 253-7609/7340-7345/7278
Fax/Email - mncefabi, 09@rectif@nic.com

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोत्तर क्षेत्रीय कार्यालय
लाउ-सिब, लुम्बहातेन
एम टी सी वर्कशॉप के पास, शिल्लॉंग 793021
फोन/फैक्स: (0364) - 2536694

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1

EMAIL/SPEED POST

Dated: 08/10/2020

To,

PI Noel Pari,
Former Deputy Director,
Tourism Department,
Government of Mizoram.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection -Versus-
U.O.I &Ors- regarding.

Ref: This office Show Cause Notice, dated 09.06.2020.

Sir,

In inviting reference to this office Show Cause Notice under reference on the subject cited above, I am directed to enclose herewith a copy of letter No.C.18019/4/2017-TOUR, dated 03.08.2020 received from the Deputy Secretary, Tourism Department, Government of Mizoram, wherein it is observed that you have received the said Show Cause Notice issued by this office on 29.06.2020 and you were supposed to reply the same within sixty days of receipt of the said Notice. However, till date no reply has been received from your end.

In this connection, you are hereby requested to furnish your reply to the said Show Cause Notice within 15 days of receipt of this letter, failing which, this office shall be forced to take ex-parte decision on the matter without any further correspondence.

This may kindly be treated as MOST URGENT.

Yours faithfully,

Encl: As stated

W. I. Atbon
(W. I. Atbon)

Deputy Inspector General of Forests(C)



W. I. Atbon
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 49

^{F.R}
URGENT

688

No KLNGL/GOVT/2020
Date 05th Nov. 2020
Mobile : 9436 149 450
8415 902 805

To

✓ Deputy Director General of Forest ©
Ministry of Environment, Forest & Climate Change
North Eastern Regional Office
Law U-Sih, Lumbatngen
Near MTC Workshop
Shillong - 793021

Subject : Show Cause Notice.

Sir,

I have the honour to inform you that, the undersigned has no knowledge about the project at any stage of development.

In fact, I do not remember even seeing the file during any tenure as Secretary, Tourism Deptt, Govt. of Mizoram. Even if I did see it, it would have been as a duty of the government servant discharging his duties without any personal interest.

Please convey this letter to the concerned authorities as it deems fit.

*This has a reference to your letter No C. 1805/11
2020-DTE (TOUR) Dated 1st Nov 2020.*

Yours' Sincerely,

(Signature)
05/11/20
(K. LAL NGHINGLOVA)
Former Secretary to the
Govt. of Mizoram Tourism Deptt.

*DLG
M
19/11*

Diary No 1755
Date 17-11-20
GOVT. OF MIZORAM
Ministry of Environment, Forest & Climate Change
Regional Office Lumbatngen

*19/11
R
put up
19/11/20*



(Signature)
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 50

720



GOVERNMENT OF MIZORAM
DIRECTORATE OF TOURISM
MIZORAM : AIZAWL

No.C.18015/1/2020-DTE(TOUR)

Dated Aizawl, the 26th November, 2020

To.

✓ The Deputy Director General of Forest (Central),
Government of Environment, Forest & Climate Change,
North Eastern Region Office
LAW-U-Sib, Lumbatngen
Near MTC Workshop, Shillong 793021

Subject: Show Cause Notice under O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection Vs U.O.I & Ors.

Sir,

In inviting a reference to the Show Cause Notice under O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection Vs U.O.I & Ors received by the retired officials of Tourism Department, I have the honour to submit herewith on behalf of the ex-officials reply to Show Cause Notice (copy enclosed) for favour of your kind information and necessary action.

Encls: As stated.

Diary No 2053

Date 9-12-20

Ministry of Environment, Forest & Climate Change
Regional Office, Shillong

Yours faithfully,

[Signature] 26/11/2020

(V LALENGMAWIA)

Director,
Tourism Department,
Government of Mizoram.

Memo No.C.18015/1/2020-DTE(TOUR)

Dated Aizawl, the 26th November, 2020

Copy to: Deputy Secretary to the Government of Mizoram, Tourism Department for information.

Handwritten notes:
10/12/20
9/12/20
Bsp/R
K-A
Gatr

[Signature] 26/11/2020

Director,
Tourism Department,
Government of Mizoram.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

(717)

To,

Deputy Director General of Forest (Central),
Government of Environment, Forest & Climatic Change,
North Eastern Region Office
Law-U-Sib, Lumbatngen
Near MTC Workshop, Shillong 793 021.

Subject : Show Cause Reply in Notice under Rule 9 of the Forest (Conservation) Rules 2003 framed under the Forest (Conservation) Act 1980.

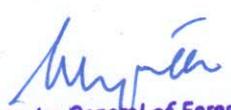
Ref : No. RONE/E/NGT/O.A No. 145/17/EZ/444-46 dated 09.06.2020.

Sir/Madam,

We have been served copy of the above 'Notice' in which we have been charged for violation of Section 2 of the Forest (Conservation) Act 1980 during our respective tenures as officers of the Tourism Department, Government of Mizoram. We have gone through the contents of the above mentioned Notice and we are well-acquainted with the facts and circumstances of this instant case. We were accused of using forest land for non-forest purpose without approval from the Central Government which specifically provided under Section 2 of the said Act to which we strongly denied the allegation level against us.

Further, we were accused of committing an offence under Section 2 of the said Act in which the Principal Bench of Hon'ble National Green Tribunal in its Order dt 09.12.2019 in O.A No. 145 of 2017 (EZ) observed that the Chalfih Tourist Destination Development Project has been taken up by the Tourism Department, Government of Mizoram within the forest lands falling in Chalfih Reserved Forests, thereby allowing use of forest lands for non-forest purpose without obtaining prior approval of the Central Government as mandated in Section 2 of the said Act.




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

718

We would like to submit our reply jointly in respect of the above mentioned charge/es under Section 2 of the Forest (Conservation) Act 1980 in our defense for the alleged commission of the offence against us as follows for your kind consideration;

1. That it is humbly submitted at the outset that the ingredients of Section 2 of the Forest (Conservation) Act 1980 has not made out against us inasmuch as we did neither execute any work nor directed any order to be executed within Chalfilh Reserved Forests for non-forest purpose. It may be pertinent to state here that Section 2 of the aforesaid Act runs as;

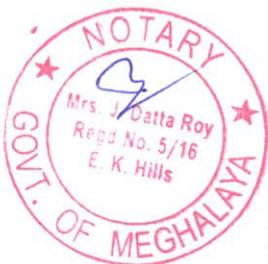
2. Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing –

i) that any reserved forest (within the meaning of the expression "reserved forest" in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;

ii) that any forest land or any portion thereof may be used for any non-forest purpose;

iii) that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organisation not owned, managed or controlled by Government;

iv) that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reforestation.



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

719

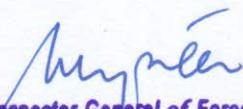
Explanation - For the purpose of this section, "non-forest purpose" means the breaking up or clearing of any forest land or portion thereof for

a) the cultivation of tea, coffee, spices, rubber, palms, oil-bearing plants, horticultural crops or medicinal plants;

b) any purpose other than reforestation; but does not include any work relating or ancillary to conservation, development and management of forests and wildlife, namely, the establishment of check-posts, fire lines, wireless communications and construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes.

We were falsely accused of using forest reserved areas for non-forest purpose for execution of Chalfih Tourist Destination Development Project within Chalfih Forest Reserved areas. We would like to draw your kind attention to the Explanation clause of the said section in which it was categorically provided that 'non-forest purpose' means breaking up or clearing of any forest land..... It is humbly stated that we did not break up or clear any forest land more specifically within Chalfih Forest Reserved areas for construction of a tourist lodge. The long and short of the contention of the Tourism Department since the beginning of this matter is that forests or trees were neither cleared nor cut down for the construction. Moreover, the complainant against the Tourism department more particularly this present notice receivers did not specifically state and prove that we cleared forests and trees within Chalfih Forest Reserved areas. The main allegation and imputation is that the Tourism Department did not obtain forest clearance from the central government, it is not the complainant main case that we did break up or clear the forest land within Chalfih Reserved Forest area. The place where the department constructed Tourist Lodge is a barren land, deserted after used for cultivation of potatoes and others.

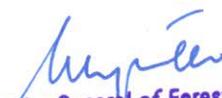



 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

2. That presuming but not admitting that the employees of the Tourism Department might have caused any clearing or breaking of the forest land, had there been any such break or clearing, we notice receivers exercised all due diligence to prevent the commission of such action. We kept constant vigilance and caution upon our staffs and employees that no forest land should be cleared at any cost. We inspected at the spot and personally made sure that the forest land was not damaged or destroyed. As a matter of fact, we took positive steps and action for better forest lands. We planted trees and put all efforts to make it greener and more beautiful to attract the tourists. We are therefore protected under Section 3A of the aforesaid Act which provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed without his knowledge or **that he exercised all due diligence to prevent the commission of such offence**.

3. That it was wrongly presumed that the Tourism Department, Government of Mizoram had cleared the forest land within Chalfilh Forest Reserved areas for construction of 10.50 Kms 'Approach Road' to the mountain top of Chalfilh. The Tourism Department is not the one who executed the said construction of road and the Tourism Department did neither give even a single paise nor issue any order for the said construction. The said road was already executed and completed by Public Work Department, Government of Mizoram long before the idea of establishment of Tourist Lodge. In fact, the superior authority from the ministry of the state felt and had the idea of the project only because there was already long stretch of road which could be utilized. It will be illegal, unfair, discriminatory, irrational and unlawful to take penal action against us for the action of others. It is strongly argued that our constitutional and fundamental rights under Article 14 of the Indian Constitution must be respected. We were not aware of construction of 10.50 kms road during its execution and the same was beyond our knowledge and authority. We are entitled of protection under Section 3A of the aforesaid Act which provided that nothing contained in this sub-section shall render the head of the department or any person referred to in clause (b), liable to any punishment if he proves that the offence was committed **without his knowledge**. The said




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

execution of approach road was undertaken by other department i.e PWD without our knowledge. It is reiterated that the said road was already completed when we for the first time heard and personally saw the road and hence it is beyond the control and authority of the below notice receivers.

4. That lastly but not the least, we had no '*mens rea*' while executing the project since the very beginning till our retirement. We under the firm and honest impression that we have separate forest law i.e the Mizoram Forest Act 1955 to regulate our activities in respect to forests land. We were not aware that the central acts pertaining to forests are applicable to our state since we are tribal areas granted special provision and treatment by the Constitution of India. It was purely bonafide intention with good service motive which prompted our action in obedience of our superior authority as a good public servant. It is submitted honestly that the latin maxim 'ignorance of law is not an accuse' has its own exception in case of ignorance of mens re as we were not having any maliciously and wilful intention but all what we had done was done for the welfare of the people in this democratic state.
5. That the notice receivers crave for leave of your Hon'ble authority to allow them to submit additional grounds points or documents during the pendency and at the time of hearing of this case if proceeded further.
6. That all the averments made in the complaint filed by original complainant and the above mentioned Notice under Rule 9 of the Forest (Conservation) Rules 2003 framed under the Forest (Conservation) Act 1980 vide No. RONE/E/NGT/O.A No. 145/17/EZ/444-46 dated 09.06.2020 are categorically denied save and except those that are specifically admitted here below. All the statement of facts which are contrary to the records and which are specifically not admitted herein, shall be deemed to have been denied by the notice receivers.
7. That the answering notice receivers would like to submit that this Show Cause Reply sets out the relevant facts and aspects for the consideration of your Hon'ble authority, it is humbly requested and prayed that the liberty of this Hon'ble

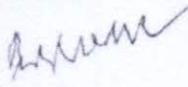
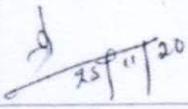
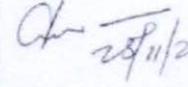
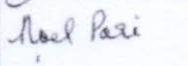



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

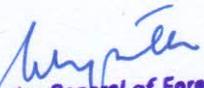
authority to add, amend or alter this reply to notice and to file a further reply, is so advised and if the need so arises.

8. Therefore, it is our humble prayers of the below mentioned retired officers under the Tourism Department, Government of Mizoram that we may kindly be discharged from the accusation of committing an offence under Section 2 of the Forest (Conservation) Act 1980 and dropped the charge/ any other charge against us in view of what had been stated above since we did not cause break or clear any forest land more specifically within Chalfilh Forest Reserved areas, the damaged (if any) was done while we exercised all due diligence to prevent and which was caused had been done by other department without our knowledge and authority. Further, any action/s to be taken for punishment under Section 3-A and 3-B or coercive action shall be discontinued for the ends of justice in order to protect us from continuous mental harassment to old aged citizens to grant us for peaceful enjoyment of post retirement life.

Yours Faithfully,

Sl	Name	Designation	Signature
1	Shri B Sanghluna	Director (Rtd) (2006-2007)	
2	Shri K Lainghinglova	Secretary (Rtd) (2013-2014)	 25/11/20
3	Shri Vabeiha Hychho	Director (Rtd) (2013-2014)	 25/11/20
4	Shri Biakthanmawia Pautu	Jt Director (Rtd) (2013-2014)	
5	Smt Noel Pari	Dt Director (Rtd) (2013-2014)	 Noel Pari




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 51



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
Law-U-Sub, Lankiatongch
Near MTC Workshop, Shillong 793 021
दूरभा./दूर 10 1041 - 283-76997140/7395 7278
ईमेल/ ईमेल: moefnra1@rediffmail.com

भारत सरकार
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वोक्त उपसहय कार्यालय
लान्कीच सुमदांग
एमटीसी वर्कशॉप के पास, शिलॉंग - 793021
दूरभा. फोन: 101041 - 2836997140 - 73957278

725

No.RONE/E/NGT/O.A No. 145/17/EZ/Vol:1/ 2817-19

URGENT
EMAIL/SPEED POST

Dated: 11/12/2020

To,

The Principal Secretary,
Tourism Department, Government of Mizoram,
New Capital Complex (MINECO), Khatla,
Aizawl- 796001

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection
Versus U.O.1 and Ors- reg.

Sir,

In inviting reference to the subject cited above, I am directed to request you to kindly obtain and furnish the current postal address of the following former officers of the Tourism Department, Government of Mizoram at the earliest for further necessary action from this end :-

1. Pu B. Sanghluna, Director, Tourism (2006-2007)
2. Pu K. Lalnghinglova, (IAS), Secretary, Tourism (2013-2014)
3. Pu Vabeiha Hlychho, Director, Tourism, (2013-2014)
4. Pu Biakthanmawia Pautu, Joint Director, Tourism (2013-2014) and
5. Pi Noel Pari, Deputy Director, Tourism (2013-2014)

Yours faithfully,

(W. I. Yarbon)

Deputy Inspector General of Forests (C)

Copy for kind information to:

1. Shri Bijendra Swaroop, IFS, Deputy Inspector General of Forests (FC), Ministry of Environment Forest & Climate Change, AGNI WING, 5th Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.
2. Adviser (Legal), Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, 6th Floor, AKASH WING, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.

Deputy Inspector General of Forests (C)



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 52



F.R

GOVERNMENT OF MIZORAM
DIRECTORATE OF TOURISM
MIZORAM : AIZAWL

755

No.C.18015/1/2020-DTE(TOUR) : Dated Aizawl, the 17th ^{Dec} November, 2020

To,

W.J. Yatbon,
Deputy Inspector General of Forests (C),
Ministry of Environment, Forest & Climate Change,
North Eastern Regional Office, Shillong.

Subject: O.A No.145/2017(EZ) in the matter of Centre for Environment Protection Versus U.O.I and Ors-reg.

Ref: No.RONE/E/NGT/O.A NO. 145/17/EZ/Vot:1/2817-19 Dt. 11/12/20.

Sir,

With reference to the subject and letter No. cited above, I have the honour to furnish herewith the current postal address of the former officers of Tourism Department, Government of Mizoram for your kind information :

1. Pu B Sanghluna (Director Rtd.) - Chalflang Muai Veng, 796012
2. Pu K Lainghlova (Secretary Rtd.) - Govt. Complex, 796009
3. Pu Vabeiha Hlychho (Director Rtd.) - Bungawn Nursery, 796001
4. Pu Bickthanmawia Pautu (Jt. Director Rtd.) - Mission Veng, 796001
5. Pi Noel Pari (Deputy Director Rtd.) - Khatta, 796001

Yours faithfully,

huyuan
15/11/20
ASST. DIR

17/11/20
(V LALENGMAWIA)

Director,
Tourism Department,
Government of Mizoram.

Memo No. C.18015/1/2020-DTE(TOUR) Dated Aizawl, the 17th November, 2020
Copy to: Deputy Secretary to the Govt. of Mizoram, Tourism Department for information.

L.A.
17/11/20

Diary No 2267

Date 5-1-21

Ministry of E. *Septa Chenga*

17/11/20
Director,
R/ Tourism Department,
Government of Mizoram



huyuan
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 53



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lambatagen
 Near MTC Workshop, Shillong 793 021
 टेली/ Tel: (0364) - 253-7609/7340/7395/7278
 ईमेल/Email - moefhil_09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वोत्तर क्षेत्रीय कार्यालय
 लामबतगेन, लुम्बटगेन
 एम.टी.सी. वर्कशॉप के पास, शिलांग 793021
 टैलर/ Fax: (0364) - 2536041

766

No. RONE/E/NGT/O.A No.145/17/EZ/ 3451-54

REMINDER
EMAIL/SPEED POST
 Date: 02.02, 2021

To,
 The Chief Secretary
 Govt. of Mizoram
 Aizawl 796 001

Sub: O.A No.145/2017 (EZ) in the matter of Centre for Environment Protection-
 Versus-U.O.I and Ors- Regarding.

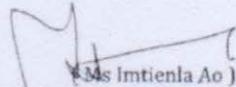
Ref: This office letter of even no. dated 12.06.2020.

Sir,
 In inviting reference to this office letter under reference on the subject cited above, I am to request you to kindly expedite submission on the actions taken by the State Government against the concerned State Forest officials as requested vide this office letter under reference above (copy enclosed).

An early action on the matter shall be highly appreciated.

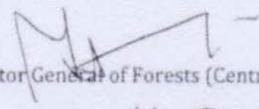
Yours faithfully,

Encl: As stated

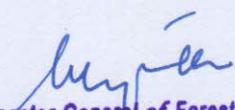

 Ms Imtiena Ao)
 Deputy Director General of Forests (Central)

Copy to:

1. The Director General of Forests and Special Secretary, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj New Delhi - 110 003.
2. The Principal Secretary (Forests), Govt. of Mizoram, Aizawl 796 001 for kind information and necessary action.
3. The PCCF, Environment, Forest & Climate Change Department, Government of Mizoram, Aizawl 796 001 for kind information and necessary action.


 Deputy Director General of Forests (Central)




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lambatoga
 Near MTC Workshop, Shillong 793 021
 Email: (0364) - 253-7609/7340/7395/7278
 Fax: (0364) - 2536641

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 उत्तर पूर्वी क्षेत्रीय कार्यालय
 लखतोग, लुम्बाटोग
 एमटीसी वर्कशॉप के पास, शिलॉंग- 793021
 टेलीफोन: (0364)-2536609-7340-7395-7278
 टेलीफैक्स: (0364)-2536641

64 (765)

EMAIL/SPEED POST

Date: 12th June, 2020

No. RONE/E/NGT/O.A No.145/17/EZ/ 501 - 04

To,

The Chief Secretary
 Govt. of Mizoram
 Aizawl 796 001

Sub: O.A No.145/2017 (EZ) in the matter of Centre for Environment Protection- Versus- U.O.I and Ors- Regarding.

Ref: 1. Hon'ble NGT Order dated 09.12.2019
 2. Govt. of Mizoram Letter No. B.13028/19/2017-FC/PCCF/231-32 dated 11.05.2020

Sir,

I am to inform that the Hon'ble Principal Bench, National Green Tribunal, New Delhi in O.A No.145/2017 (EZ) in the matter of Centre for Environment Protection- Versus- Union of India and Others has passed its order dated 09.12.2019 (copy enclosed as Annexure- A) wherein it has directed Ministry of Environment, Forest & Climate Change to take up the matter and initiate appropriate proceedings u/s 3A and 3B of the Forest (Conservation) Act, 1980 read with Rule 9 of the Forest (Conservation) Rules 2003 in respect of violation committed during the execution of the Chalfih Tourist Destination Development by the Tourism Department, Mizoram. Para 4 of the Hon'ble NGT Order dated 09.12.2019 mentions as follows: -

"We, therefore direct the MoEF&CC to take up the matter and initiate proceedings under Sections 3A and 3B of the Act read with Rule 9 of the Forest (Conservation) Rules 2003".

2. The above stated project was undertaken by the Tourism Department of Mizoram. The undersigned therefore has already issued Show Cause Notice under Rule 9 of Forest (Conservation) Rules, 2003 to the concerned officials of the Tourism Department.

3. In the instant case, however, the work started since 2006-07 in the first phase and continued again from 2013-14 without the forest officers/staff taking any cognizance of the violation. This happened when the legal status of the land was never disputed to be Reserved Forest. Therefore, it is highly unlikely that the officials of State Forest Department were not aware about large scale violation and the possibility of negligence, including abatement, on their part cannot be ruled out. Following the request from this office, the Principal Secretary, Environment and Forests, Government of Mizoram, vide reference (2) has provided the names of the of the forest officials who were directly in charge of the forest area over which the above stated violation took place. (copy enclosed as Annexure-B)

(P.T.O)



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

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764

4. The Government of Mizoram is therefore requested to examine the matter in the light of the observation in Para 3 above and institute Departmental Proceedings against the concerned State Forest officials for the misconduct and submit compliance to this office at the earliest.

Yours faithfully,

Encl: As above

W. I. Yatbon
(W. I. Yatbon)
Deputy Director General of Forests (Central), I/C

Copy to:

1. The Director General of Forests and Special Secretary, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj New Delhi - 110 003.
2. The Principal Secretary (Forests), Govt. of Mizoram, Aizawl 796 001 for kind information and necessary action.
3. The PCCF, Environment, Forest & Climate Change Department, Government of Mizoram, Aizawl 796 001 for kind information and necessary action.

W. I. Yatbon
Deputy Director General of Forests (Central), I/C



W. I. Yatbon
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 54



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lumbatugen
 Near MTC Workshop, Shillong 793 021
 टेली/टैट: (0364) - 253-7609/7340/7395/7278
 ईमेल/Email - inoefshil_09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वोत्तर क्षेत्रीय कार्यालय
 लुम्बातुग, लुम्बातुग
 एम.टी.सी. वर्कशॉप के पास, शिलॉंग 793021
 टैलफॉक्स: (0364) - 2536041

2

No RONE/E/NGT/O.A No. 145/17/EZ/Vol:1/ 3575-21

CONFIDENTIAL
EMAIL/SPEED POST
 Dated: 09/02/2021

To,

Pu Liandawla,
 The Principal Chief Conservator of Forests & Nodal Officer,
 FC Act, Environment, Forest & Climate Change Department,
 Government of Mizoram,
 Aizawl- 796001.

Sub: O.A No. 145/2017 (EZ) in the matter of Centre for Environment Protection -Versus- U.O.I
 and Ors - regarding.

Sir,

In inviting reference to the subject cited above, I am to inform that the Hon'ble NGT in O.A No. 145/2017 in the matter of Center for Environment Protection Vs Union of India & 7 Ors, after hearing all parties, had established a clear case of violation of Section 2 of the Forest (Conservation) Act, 1980 and was pleased to dispose the instant matter with directions to Ministry to take up the matter and initiate appropriate proceedings under Section 3 A and 3 B of the Forest (Conservation) Act, 1980 read with Rule 9 of the Forest (Conservation) Rules, 2003.

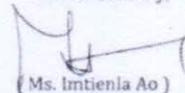
In this connection, it is stated that inspite of repeated requests by this office the information from State Government are taking a longer time and since Hon'ble NGT in its Order dated 09.12.2019 had already directed this office to initiate action under Section 3 A & 3 B of the F (C) Act, 1980 read with Rule 9 of the F(C) Rules, 2003 against the officials responsible for violation in Chalfih Reserved Forest.

In view of above and to expedite the matter, it is felt necessary to conduct the site inspection of Chalfih Tourist Destination and hold discussions under Rule 9 (2) of the F (C) Rules, 2003 with the officials from the Forest Deptt., Tourism Deptt., PWD Deptt. and Power and Electricity Deptt. Government of Mizoram on the matter to establish the culpability of the officers involved. The date of site visit by a team from I.R.O Shillong has been fixed on 24.02.2021 for which details may be worked out from your end.

It is therefore, requested to kindly coordinate with the above involved departments and direct them to be available on the proposed suitable date for site inspection and meeting as may be convenient to this office on the above date(s) along with all the relevant documents pertaining to the violations at Chalfih Reserved Forest.

This may kindly be treated as **MOST URGENT**.

Yours faithfully,

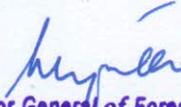

 (Ms. Imtiena Ao)

Deputy Director General of Forests (Central)

(Contd...2/-)



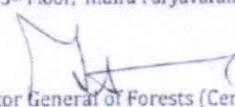



 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-2-

Copy for kind information and necessary action to :-

1. The Principal Secretary, Environment, Forests & Climate Change Department, Government of Mizoram, Aizawl-796001.
2. The Principal Secretary, Tourism Department, Government of Mizoram, New Capital Complex (MINECO), Khatla, Aizawl- 796001.
3. The Joint Secretary, Public Works Department, Government of Mizoram, Mizoram Secretariat, New Capital Complex, New Building, Basement-I, Room No. A-036, Aizawl, Mizoram - 796001.
4. The Superintending Engineer, Transmission Circle, Power & Electricity Department, Government of Mizoram. Mizoram -796001.
5. The Divisional Forest Officer, Darlawn Forest Division, Government of Mizoram, Darlawn. Mizoram - 796111. Email: dfodarlawn@gmail.com.
6. Shri Brijendra Swaroop IFS, Deputy Inspector General of Forest (F.C Division), Ministry of Environment, Forest & Climate Change, AGNI WING, 5th Floor, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi 110 003.


Deputy Director General of Forests (Central)

O/c




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 55 (COLLY)



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sit, Lambatngen
 Near MYC Workshop, Shillong 793 021
 टेली/टेली: (0364) - 253-7609/7340/7395/7278
 ईमेल/Email - moefnhil_09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वोत्तर क्षेत्रीय कार्यालय
 लखलीम, लुम्बटंगन
 एम.टी.सी. वर्कशॉप के पास, शिलॉंग 793021
 फोन/फैक्स: (0364) - 2536041

17

No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/ 3579

CONFIDENTIAL
Dated 09/02/2021

To,

B Sanghluna,
 Former Director (2006-2007),
 Tourism Department,
 Government of Mizoram,
 Chaltlang Muai Veng,
 Aizawl- 796012.

NOTICE

(Rule 9 of the Forest (Conservation) Rules, 2003 framed under the Forest (Conservation) Act, 1980)

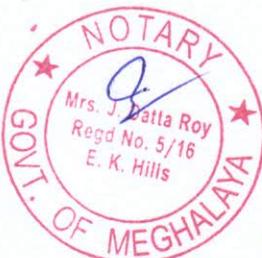
Whereas, Section 2 of the Forest (Conservation) Act, 1980, contemplates that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forest land or any portion thereof may be used for any non-forest purpose;

And whereas, the Principal Bench of Hon'ble National Green Tribunal in its order dated 09.12.2019 in Original Application No. 145 of 2017 (EZ) has observed that the Chalfih Tourist Destination Development Project has been taken up by the Tourism Department, Government of Mizoram within the forest lands falling in Chalfih Reserved Forests, thereby allowing use of forest lands for non-forest purpose without obtaining prior approval of the Central Government as mandated in Section 2 of the said Act;

And whereas, upon being directed by the Hon'ble NGT, Principal Bench vide the above mentioned Order, this office has initiated enquiry proceedings under Rule 9 of the Forest (Conservation) Rules, 2003 against the then concerned officials of the Government of Mizoram with regard to the violation of Section 2 of the F (C) Act, 1980.

And whereas, in light of the facts mentioned above, take notice that the undersigned has constituted a Committee to carry out a site inspection to Chalfih Tourist Destination and to held discussions with the officials from the Forest Deptt., Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt. Government of Mizoram on the matter to establish the culpability of the offence of officers involved.

(Contd....2/-)



Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-2-

Now therefore, notice is hereby served upon you under Rule 9 (2) of the Forest (Conservation) Rules, 2003 to appear personally before the Committee who shall be visiting Aizawl on the 25/02/2021 and you are to be present at 11:00 AM at the office of the PCCF, Aizawl, Government of Mizoram for assessment of the relevant documents and for further enquiry into the matter.

Given under my hand and the seal of this office on this the 9th day of February 2021 at Shillong.




(Ms. Imtiena Ao)

Deputy Director General of Forests (Central)






Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sih, Lambatagen
 Near MTC Workshop, Shillong 793 021
 टेली/टेल: (0364) - 253-7609/7340/7395/7278
 ईमेल/Email - moefnhil_09@prodifmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्णोत्तर क्षेत्रीय कार्यालय
 लाउसीह, लुम्बाटगेन
 एम.टी.सी. वर्कशॉप के पास, शिल्लॉंग 783021
 फोन/फैक्स: (0364) - 2536041

15

No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/ 5572

CONFIDENTIAL
 Dated 09/02/2021

To,

K Lalnghinglova,
 Former Secretary (2013-2014),
 Tourism Department,
 Government of Mizoram,
 Government Complex,
 Aizawl- 796009.

NOTICE

(Rule 9 of the Forest (Conservation) Rules, 2003 framed under the Forest (Conservation) Act, 1980)

Whereas, Section 2 of the Forest (Conservation) Act, 1980, contemplates that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forest land or any portion thereof may be used for any non-forest purpose;

And whereas, the Principal Bench of Hon'ble National Green Tribunal in its order dated 09.12.2019 in Original Application No. 145 of 2017 (EZ) has observed that the Chalfilh Tourist Destination Development Project has been taken up by the Tourism Department, Government of Mizoram within the forest lands falling in Chalfilh Reserved Forests, thereby allowing use of forest lands for non-forest purpose without obtaining prior approval of the Central Government as mandated in Section 2 of the said Act;

And whereas, upon being directed by the Hon'ble NGT, Principal Bench vide the above mentioned Order, this office has initiated enquiry proceedings under Rule 9 of the Forest (Conservation) Rules, 2003 against the then concerned officials of the Government of Mizoram with regard to the violation of Section 2 of the F (C) Act, 1980.

And whereas, in light of the facts mentioned above, take notice that the undersigned has constituted a Committee to carry out a site inspection to Chalfilh Tourist Destination and to held discussions with the officials from the Forest Deptt., Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt. Government of Mizoram on the matter to establish the culpability of the offence of officers involved.

(Contd....2/-)



Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

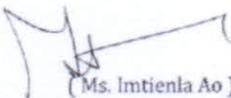
14

-2-

Now therefore, notice is hereby served upon you under Rule 9 (2) of the Forest (Conservation) Rules, 2003 to appear personally before the Committee who shall be visiting Aizawl on the 25/02/2021 and you are to be present at 11:00 AM at the office of the PCCF, Aizawl, Government of Mizoram for assessment of the relevant documents and for further enquiry into the matter.

Given under my hand and the seal of this office on this the 9th day of February 2021 at Shillong.




(Ms. Imtiena Ao)
Deputy Director General of Forests (Central)

9c




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
NORTH EASTERN REGIONAL OFFICE
Law-U-Sib, Lumbatngen
Near MTC Workshop, Shillong 793 021
टेली/Tab: (0364) - 253-7609/7340/7595/7278
ईमेल/Email - moefshil_09@rediffmail.com

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
पूर्वीय क्षेत्रीय कार्यालय
लखनौ, गुवाहाटी
एन टी सी वर्कशॉप के पास, शिल्लॉंग 793021
टेली/फैस: (0364) - 2536041

(13)

No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/3513

CONFIDENTIAL
Dated 09/02/2021

To,

Biakthanmawia Pautu,
Former Joint Director (2013-2014),
Tourism Department,
Government of Mizoram,
Mission Veng,
Aizawl- 796001.

NOTICE

(Rule 9 of the Forest (Conservation) Rules, 2003 framed under the Forest (Conservation) Act, 1980)

Whereas, Section 2 of the Forest (Conservation) Act, 1980, contemplates that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forest land or any portion thereof may be used for any non-forest purpose;

And whereas, the Principal Bench of Hon'ble National Green Tribunal in its order dated 09.12.2019 in Original Application No. 145 of 2017 (EZ) has observed that the Chalfilh Tourist Destination Development Project has been taken up by the Tourism Department, Government of Mizoram within the forest lands falling in Chalfilh Reserved Forests, thereby allowing use of forest lands for non-forest purpose without obtaining prior approval of the Central Government as mandated in Section 2 of the said Act;

And whereas, upon being directed by the Hon'ble NGT, Principal Bench vide the above mentioned Order, this office has initiated enquiry proceedings under Rule 9 of the Forest (Conservation) Rules, 2003 against the then concerned officials of the Government of Mizoram with regard to the violation of Section 2 of the F (C) Act, 1980.

And whereas, in light of the facts mentioned above, take notice that the undersigned has constituted a Committee to carry out a site inspection to Chalfilh Tourist Destination and to held discussions with the officials from the Forest Deptt., Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt. Government of Mizoram on the matter to establish the culpability of the offence of officers involved.

(Contd....2/-)



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

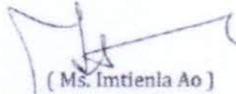
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-2-

Now therefore, notice is hereby served upon you under Rule 9 (2) of the Forest (Conservation) Rules, 2003 to appear personally before the Committee who shall be visiting Aizawl on the 25/02/2021 and you are to be present at 11:00 AM at the office of the PCCF, Aizawl, Government of Mizoram for assessment of the relevant documents and for further enquiry into the matter.

Given under my hand and the seal of this office on this the 9th day of February 2021 at Shillong.

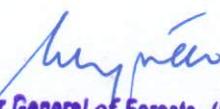



(Ms. Imtienla Ao)

Deputy Director General of Forests (Central)

9c




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lumbhatngen
 Near MTC Workshop, Shillong 793 021
 टेली/ Tel: (0364) - 253-7609/7340/7395/7278
 ईमेल/ Email - moef@il.09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वीतर क्षेत्रीय कार्यालय
 लम्हातंग, लुम्हातंग
 एम.टी.सी. वर्कशॉप के पास, शिल्लॉंग 793021
 फोन/ Fax: (0364) - 2536641

(H)

No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/ 3510

CONFIDENTIAL
 Dated 09/02/2021

To,

Vabeiha Hlychho,
 Former Director (2013-2014),
 Tourism Department,
 Government of Mizoram,
 Bungkawn Nursery,
 Aizawl- 796001.

NOTICE

(Rule 9 of the Forest (Conservation) Rules, 2003 framed under the Forest (Conservation) Act, 1980)

Whereas, Section 2 of the Forest (Conservation) Act, 1980, contemplates that notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing that any forested land or any portion thereof may be used for any non-forest purpose;

And whereas, the Principal Bench of Hon'ble National Green Tribunal in its order dated 09.12.2019 in Original Application No. 145 of 2017 (EZ) has observed that the Chalfilh Tourist Destination Development Project has been taken up by the Tourism Department, Government of Mizoram within the forest lands falling in Chalfilh Reserved Forests, thereby allowing use of forest lands for non-forest purpose without obtaining prior approval of the Central Government as mandated in Section 2 of the said Act;

And whereas, upon being directed by the Hon'ble NGT, Principal Bench vide the above mentioned Order, this office has initiated enquiry proceedings under Rule 9 of the Forest (Conservation) Rules, 2003 against the then concerned officials of the Government of Mizoram with regard to the violation of Section 2 of the F (C) Act, 1980.

And whereas, in light of the facts mentioned above, take notice that the undersigned has constituted a Committee to carry out a site inspection to Chalfilh Tourist Destination and to held discussions with the officials from the Forest Deptt., Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt. Government of Mizoram on the matter to establish the culpability of the offence of officers involved.

(Contd....2/-)



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-2-

Now therefore, notice is hereby served upon you under Rule 9 (2) of the Forest (Conservation) Rules, 2003 to appear personally before the Committee who shall be visiting Aizawl on the 25/02/2021 and you are to be present at 11:00 AM at the office of the PCCF, Aizawl, Government of Mizoram for assessment of the relevant documents and for further enquiry into the matter.

Given under my hand and the seal of this office on this the 9th day of February 2021 at Shillong.

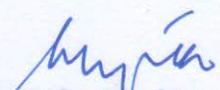



(Ms. Imtiena Ao)

Deputy Director General of Forests (Central)






Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE
 NORTH EASTERN REGIONAL OFFICE
 Law-U-Sib, Lumbatogen
 Near MTC Workshop, Shillong 793 021
 टेली/ Tel: (0364) - 253-7609/7340/7395/7278
 ईमेल/ Email - moefbil_09@rediffmail.com

भारत सरकार
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 पूर्वी क्षेत्र क्षेत्रीय कार्यालय
 लाउसीब, लुम्बटगेन
 एमटीसी वर्कशॉप के पास, शिलॉंग 793021
 टैलफोन/ Fax: (0364) - 2536041

CONFIDENTIAL

Dated 09/02/2021

No. RONE/E/NGT/O.A No. 145/17/EZ/Vol:II/ 3577

To,

Noel Pari,
 Former Deputy Director (2013-2014),
 Tourism Department,
 Government of Mizoram,
 Khatla,
 Aizawl- 796001.

NOTICE

(Rule 9 of the Forest (Conservation) Rules, 2003 framed under the Forest (Conservation) Act, 1980)

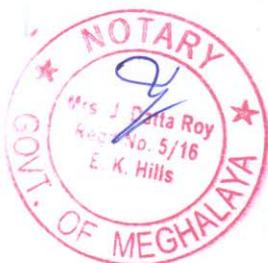
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And whereas, the Principal Bench of Hon'ble National Green Tribunal in its order dated 09.12.2019 in Original Application No. 145 of 2017 (EZ) has observed that the Chalfilh Tourist Destination Development Project has been taken up by the Tourism Department, Government of Mizoram within the forest lands falling in Chalfilh Reserved Forests, thereby allowing use of forest lands for non-forest purpose without obtaining prior approval of the Central Government as mandated in Section 2 of the said Act;

And whereas, upon being directed by the Hon'ble NGT, Principal Bench vide the above mentioned Order, this office has initiated enquiry proceedings under Rule 9 of the Forest (Conservation) Rules, 2003 against the then concerned officials of the Government of Mizoram with regard to the violation of Section 2 of the F (C) Act, 1980.

And whereas, in light of the facts mentioned above, take notice that the undersigned has constituted a Committee to carry out a site inspection to Chalfilh Tourist Destination and to held discussions with the officials from the Forest Deptt., Tourism Deptt., Public Works Deptt. and Power & Electricity Deptt. Government of Mizoram on the matter to establish the culpability of the offence of officers involved.

(Contd....2/-)



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

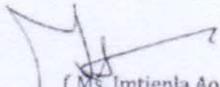
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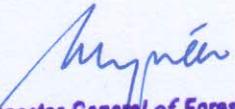
Now therefore, notice is hereby served upon you under Rule 9 (2) of the Forest (Conservation) Rules, 2003 to appear personally before the Committee who shall be visiting Aizawl on the 25/02/2021 and you are to be present at 11:00 AM at the office of the PCCF, Aizawl, Government of Mizoram for assessment of the relevant documents and for further enquiry into the matter.

Given under my hand and the seal of this office on this the 9th day of February 2021 at Shillong.




(Ms. Imtiena Ao)
Deputy Director General of Forests (Central)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE- R 56



भारत सरकार / GOVERNMENT OF INDIA
 एकीकृत क्षेत्रीय कार्यालय / INTEGRATED REGIONAL OFFICE
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
 लॉउसीब लुम्बतंगेन / LAW-U-SIB, LUMBATNGEN, शिल्लोंग / SHILLONG- 793021
 E-mail: moefra.shillong@gov.in / to.nex.shill@gmail.com
 Tel: 9364-253-7609/7395/4650



BY EMAIL/Post

No. RONE/E/NGT/OA No. 145/17/EZ/Vol.IV 3625-26

February 19, 2021

To,

The PCCF & Principal Secretary
 Environment, Forest & Climate Change Department
 Government of Mizoram, Aizawl 796 001

Sub: Site Inspection on Chalfih Tourist Destination Violation – regarding.

Ref: This Office letter of even no. dated 09.02.2021 addressed to PCCF & Principal Secretary.

Sir,

In slight modification of this office letter under reference, I am to inform you that the Site Inspection of the Chalfih Tourist Destination is scheduled for 23.02.2021 instead of 24.02.2021, as informed by this office letter mentioned above.

In this regard, I am to request you to kindly arrange for the following: -

1. SOI toposheet of the site where violation happened, with enlarged colour xerox of the specific site where the Tourist Destination, road etc. is located.
2. Surveyor of the Department for assessment of the area broken up/built up area
3. Personnel well acquainted with GPS along with GPS instruments.
4. Any other document, material relevant

It is further requested, senior Officer well-versed with the area may be deputed to accompany the inspection team.

Yours faithfully,


 Ms. Imtiena Ao)
 Deputy Director General of Forests (Central)

Copy to:

1. The Addl. PCCF & Nodal Officer (FC), Environment, Forest & Climate Change Department
 Government of Mizoram, Aizawl 796 001


 Deputy Director General of Forests (Central)




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

ANNEXURE- R 57

SITE INSPECTION REPORT

Inspection of Chalfilh Tourist Destination and the approach road in Chalfilh Reserved Forest under Darlawn Forest Division, Mizoram, by I.R.O, Shillong

BACKGROUND OF THE INSPECTION:

The Chalfilh is a hill under Darlawn Forest Division, Mizoram and was notified as Reserved Forest vide Notification No. FOR 135/76/6 of 13th July, 1976 issued in exercise of the power conferred under Section 14, 15 & 16 of the Mizo District Forest Act, 1955. In pursuance of the said notification, the Lt. Governor (Administrator) of Mizoram declared the same forthwith, and was published in the Mizoram Gazette.

The Government of Mizoram desired to develop Chalfilh hill as a tourist destination and accordingly planned its development works for the same.

The construction work within Chalfilh Reserved Forest was taken up by the PWD, Government of Mizoram for the construction of 10.50 km approach road from Khanpui Village to Chalfilh Tourist Destination in the year 2005 and the construction of Chalfilh Tourist Destination (Phase I in the year 2006 & Phase II in the year 2013) was taken up by Tourism Department, Government of Mizoram. Stringing of 11 KV power line was taken up by Power & Electricity Deptt., Government of Mizoram in the year 2015 at the behest and funding of the Tourism Deptt. Government of Mizoram. All the said projects were implemented by the Government of Mizoram without prior approval under Section 2 of the F (C) Act, 1980.

The Hon'ble NGT vide its Order dated 09.12.2019 in O.A 145/17 in the matter of Center for Environment Protection Vs UOI& Ors. had established a clear case of violation of Section 2 of the Forest (Conservation) Act, 1980 regarding the projects implemented at Chalfilh Reserved Forest and was pleased to direct MoEF&CC to initiate appropriate proceedings under Section 3 A & 3 B of the F (C) Act, 1980 read with Rule 9 of the F(C) Rules, 2003.

The site Inspection of Chalfilh Tourist Destination was conducted by Deputy Inspector General of Forest (C), MoEF&CC, I.R.O, Shillong on 23.02.2021 along with the following officials from the State Forest Department:

- (i) Shri Lallianzuala, DFO, Aizawl Forest Division.
- (ii) Shri Lainunsanga Khawlhing, DFO, Darlawn Forest Division.
- and others

Inspection of Approach Road to Chalfilh Tourist Destination:

Brief: As per the Concept Notes of Priority Project under NLCPR 2005-2006 states that the road is an existing jeepable road constructed 16 years back and due to non-maintenance of the road, the existing road is untraceable. The approach road starts from



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-2-

Khanpui Village and ends at the site of Chalfilh Tourist Destination. The length of the approach road is 10.50 Km. As per tabulation given by Executive Engineer PWD, National Highway Division, Govt. of Mizoram, a reply to RTI (Copy enclosed as Annexure- IA), the construction of the approach road started on **25.02.2005** by the PWD, Govt. of Mizoram having an estimate amount of Rs 499.96 lakhs. As per the comments of Technical note for the construction of approach road, it is stated that it is a new construction of road at a length of 10.50 Km and that State Government had proposed the formation width of the road as 5.20 m with a pavement width of 3.00 m and that since NEC does not support any village road specification, the road specification was changed from 5.20 m to 5.95 m as per ODR standard specification. The Technical Note further mentions of Jungle cutting, earthwork and formation, construction of culverts and construction of retaining walls, gravelling work, construction of side drain etc. The report of the DFO also states that there is no such road in existence prior to 2005 (copy enclosed as Annexure- IB)

Observation & Findings:

The approach road starts from Khanpui village (GPS Co Ordinates 23°51'05.7"N & 92°54'34.9"E) (Road Clearance area is about 7.3 mts) (Photo enclosed as Annexure - II). The road enters the Reserved Forest and runs towards the east and climbs up to the top of the hill. To get a proper extent of the road and its violation, the measurement and observations are made at every 1 Km of the road as below:

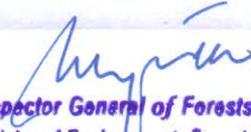
At **1 km** into the approach road, it is observed that on top of the existing road, a fresh construction has been made about a month old in the form of a pavement road (i.e. of cement concrete). The width of the newly constructed cement concrete road is 3.5 mts and the accompanying forest officers informed that the newly constructed cement pavement road was carried out by the State PWD, Government of Mizoram from last year i.e. 2020 till January 2021. (Photos of starting point of newly constructed pavement approach road is enclosed as Annexure-III).

At **2 kms** into the approach road (GPS Co Ordinates 23°50'53.9"N, 92°55'05.1"E), the road clearance area is about 6.7 m and the width of the newly constructed cement concrete road is 3.5 mts (Photo at 2 km into the approach road is enclosed as Annexure-IV).

At **3 kms** into the approach road (GPS Co Ordinates 23°50'52.7"N, 92°55'15.0"E), the road clearance area is about 7.4 m and the width of the newly constructed cement concrete road is 3.5 mts (Photo at 3 km into the approach road is enclosed as Annexure-V).

At **4 kms** into the approach road (GPS Co Ordinates 23°51'18.0"N, 92°55'17.4"E), the road clearance area is about 6 m and the width of the newly constructed cement concrete road is 3.5 mts (Photo at 4 km into the approach road is enclosed as Annexure-VI).




 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-3-

At 5 kms into the approach road (GPS Co Ordinates 23°51'16.7"N, 92°55'26.6"E), the road clearance area is about 6.1 m and the width of the newly constructed road is 3.5 mts (Photo at 5 km into the approach road is enclosed as **Annexure-VII**). From the starting point to 5 kms of the approach road, a number of shifting cultivation sites and temporary huts were observed on the hill slopes of the Reserved Forest. (Photos showing practice of Shifting cultivation and temporary huts is enclosed as **Annexure-VIII**)

At 6 kms into the approach road where the road clearance area is about 6.9 m and width of the newly constructed road is 3.5 mts (GPS Co Ordinates 23°51'48.3"N, 92°55'27.9"E) (**Annexure IX**), to the left there is an abandoned stone quarry site where 3 (three) large containers are standing on the road side and at the site of the stone quarry, there are 3 (three) conveyor belts, two retaining walls and 2 (two) temporary sheds (Photos of abandoned stone quarry is enclosed as **Annexure X**). Around 200 mts forward from the site of the stone quarry is where a hill has been cut for the purpose of extracting stones for the stone quarry and soil has been dumped to the right side of the road. It is unknown as to who was running the stone quarry as the site was abandoned (Photos of a half-cut hill for the purpose of stone quarry is enclosed as **Annexure XI**) but the accompanying forest officers informed that the quarry was closed following pressure from the Forest Department.

At 7 Kms into the approach road (GPS Co Ordinates 23°50'25.5"N, 92°55'43.9"E), the road clearance is about 7.7 mtrs and width of the newly constructed road is 3.5 mts (Photo of 7 Kms into the approach road is enclosed as **Annexure XII**).

At 7.8 Kms of the approach road (GPS Co Ordinates 23°50'11.7"N, 92°55'57.5"E) is where the newly constructed pavement road ends and the old approach road i.e. constructed in the year 2005-2006 reappears (Photos of newly constructed pavement road ends is enclosed as **Annexure XIII**)

At 8 Kms into the approach road (GPS Co Ordinates 23°50'16.7"N, 92°55'59.0"E), the road clearance is about 6.5 mtrs and width of the approach road is 3.5 mts (Photo enclosed as **Annexure XIV**)

At 9 Kms into the approach road (GPS Co Ordinates 23°50'41.7"N, 92°55'47.8"E), the road clearance is about 6.7 mtrs and width of the approach road is 3.5 mts (Photo enclosed as **Annexure XV**)

At 9.3 Kms into the approach road (GPS Co Ordinates 23°51'04.03"N, 92°55'49.9"E) the road clearance is about 3.9 mts and width of the approach road is 3.5 mts and it is where the road ends at the site of the viewing tower of Chalfilh Tourist Destination. (Photo enclosed as **Annexure XVI**)

It is also observed that the road which has a katcha road from 1 Kms (GPS location 23°51'05"N, 92°54'34.09"E) to 7 kms (GPS location 23°50'11.7"N, 92°55'57.5"E) has been cemented recently i.e. from the year 2020 till January 2021 and the total length of cemented road is 7 Kms and the general width is 3.5 meters. The overall area of violation of the approach road (including the area outside the road) is **7.66 Ha**.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

-4-

Inspection of Chalfilh Tourist Destination:

Brief: The construction of Chalfilh Tourist Destination was initiated by the Tourism Department, Govt. of Mizoram, seeking central financial assistance of Rs 499.00 Lakhs vide application dated 29.11.2005 from the Ministry of Tourism, Government of India. The construction of Chalfilh Tourist Destination has Phase I & Phase II. Phase I of the construction started in the year 2006.

Phase II of the construction started in the year 2013. Phase II had a sanctioned amount of Rs 500.00 Lakhs however the amount was conveyed to be released in installment i.e Rs 100.00 Lakhs per installment.

Observations & findings for Phase I of the construction:

As per Sanctioning letter No.5-NE(7)/2005, dated 05.12.2006 issued by Ministry of Tourism (copy enclosed as **Annexure XVII**), the construction work for Phase I includes the following:

Sl no.	PHASE I
1.	Guest Rooms- 20 Nos
2.	Suites - 4 Nos
3.	Reception
4.	Dining Room
5.	Kitchen
6.	Administration & Engineer areas
7.	Health Club & Shops
8.	House Keeping

The Chalfilh Tourist Resort stood at the top of the Chalfilh hill surrounded by thick ever-green forest and has been abandoned and non-functional for many years. The main building (having basement, ground floor and first floor) has been completed in its construction and two more buildings towards the right (having ground floor and first floor) also have been completed in its construction. Towards the left hand corner of the main building are two small building (both single-storied) which has been completed in its construction. (Photos of completed building structure falling under Phase-I is enclosed as **Annexure XVIII**).

Observations & findings for Phase II of the construction:

As per Sanctioning letter No.5-ENE(4)/2013, dated 30.09.2013 issued by Ministry of Tourism (copy enclosed as **Annexure XIX**), the construction work for Phase II includes the following:



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-5-

PHASE II
Dormitory
Guest House
Viewing Tower
Conference hall inclusive of furniture
Furniture for guest House & Dormitory
Internal Road 504.66 m length

As per Site Plan Map prepared by Architecture Branch, PWD, Govt of Mizoram (Copy enclosed as **Annexure-XX**), the site where the buildings under Phase II were to be constructed are observed as herein under:

The site where the Dormitory was to be constructed has been constructed only in its initial stages i.e only pillars, beam, slab and staircase.

The site where Guest House was to be constructed is only to be a small building in its initial stages of construction i.e. only pillars, beam and slab. However, another small building was standing behind the Guest House, completed in its construction in the form of a public toilet.

The site where the viewing tower stands is located at the end of the hill top of the Chalfilh hill and has been completed in its construction having a ground floor and two floors and a staircase leading to the top of the tower.

The construction of internal road also has been completed, starting from where the approach road ends and joining all buildings of Chalfilh Tourist Resort and thereafter splits to the left and right and both roads ends at where the viewing tower is standing. (Photos of building structure falling under Phase-II is enclosed as **Annexure- XXI**)

The details of the buildings with plinth area is given below :-

Sl No	Name of Building Structure	Plint Area	Geo-Coordinates
1.	Staff Quarter No. 1	151.2 sq. mts	92°55'55.3"E 23°50'55.3"N
2.	Staff Quarter No. 2	165.3 sq. mts	92°55'52"E23°50'56.6"N
3.	Main Building No. 1	694.225 sq. mts	92°55'52.2"E 23°50'58.4"N
4.	Main Building No. 2	720 sq. mts	92°55'52.1"E 23°50'59.6"N
5.	Uncompleted RCC Building No. 1	191.97 sq. mts	92°55'52.1"E23°50'59.6"N
6.	Uncompleted RCC Building No. 2	57.76 sq. mts	92°55'51.8"E23°51'1.9"N
7.	RCC Water Tank near Staff Quarter No. 1	13.43 sq. mts	92°50'51.5"E23°50'55.1"N
8.	RCC Water Tank near Staff Quarter No. 2	13.43 sq. mts	92°55'51.6"E23°50'56.9"N
9.	RCC Water Tank near Main Building No. 2	13.2 sq. mts	92°55'52.1"E23°51'0.1"N
10.	Checkertile Step approach to Staff Quarter No. 1	84 sq. mts	92°55'51.1"E23°50'56.5"N
11.	Checkertile Step approach to Staff Quarter No. 2	68.04 sq. mts	92°55'51.3"E23°50'56.9"N
12.	RCC Toilet No. 1	11.13 sq. mts	92°55'52"E23°51'1.6"N
13.	RCC Toilet No. 2	11.13 sq. mts	92°55'49.9"E23°51'4.03"N
14.	PPC Flooring, Internal road from Main building to Top of Chalfilh Watch Tower	476 sq.mts	
Total Area (in Ha.)		(0.27 Ha.)	



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-6-

The overall encroachment area at Chalfilh Hilltop including Buildings and clear felled area at the Peak is **4.19 Ha** (this includes 0.27 Ha of building area).

Stringing of 11 Kv Power Supply to Chalfilh Tourist Resort:

Brief: The Power & Electricity Department, Government of Mizoram issued letter No.T.19040/1/15-EEC/24, dated 01.08.2016 to the Director, Tourism Deptt., Government of Mizoram (copy enclosed as **Annexure XXII**) regarding handing over of completed project for power supply to Tourist Resort at Chalfilh. Completion Certificate along with Utilisation Certificate was also enclosed in the letter showing that the work for 11 KV line of 5 Km power supply to Tourist Resport at Chalfilh was completed on 14.07.2015 having utilized an amount of Rs 56,95,551.00 (Rupees fifty six lakhs ninety five thousand five hundred fifty one) only as deposited by Tourism Department, Government of Mizoram.

Observation & findings:

The stringing of 11 KV power supply line to Chalfilh Tourist Destination can be seen where electric poles were erected along the approach road. However, in some areas of the approach road, the power line divert its way from the approach road and cuts through the forest and climbs up the hill and again meets its way along the approach road. Thereafter, the power line again cuts its way through the hill and ends up some further distance from the approach road and finally ends at the site of the Chalfilh Tourist Destination more particularly, adjacent to the main building of the Chalfilh Resort. (Photos of Stringing of 11 KV power supply is enclosed as **Annexure XXIII**)

The overall area encroached i.e. approach road area **7.66 Ha** + hilltop area **4.19 Ha** is **11.95 Ha**. (Copy of letter No.14011/2/2010-FDD/714, dated 31.03.2021 issued by DFO, Darlawn Forest Division, Government of Mizoram furnishing measurements of Approach Road, buildings of Chalfilh Tourist Destination and clear felled area is enclosed as **Annexure XXIV**)



[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

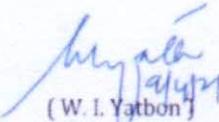
-7-

Conclusion:

In light of the above mentioned observations & findings, it can be said that the violations within the Chalfilh Reserved Forest are still continuing even after the Hon'ble NGT had established a clear case of violation under Section 2 of the F (C) Act, 1980 in its Order dated 09.12.2019. From the findings of the Site Inspection, the following are the facts of the violation:

1. The State PWD has constructed a road of a total length of 10.5 Kms from Khanpui to Chalfilh hill top without Forest Clearance thereby causing violation over an area of 7.66 Ha.
2. The violation by the State PWD continues even after the Hon'ble NGT has taken up this matter in the instant Original Application and passed its Order dated 09.12.2019 by constructing a cement concrete pavement over the existing road having average width of 3.5 meters and for a length of 7 Kms.
3. The State Directorate of Tourism has constructed various infrastructures consisting of complete and incomplete buildings i.e. Dormitory, Guest House, Viewing Tower, internal road etc which altogether has a plinth/built up area of 2700 meters. The overall area impacted by these constructions is taken as an area of violation which comes to 4.19 Ha.
4. The stringing of 11 Kv transmission line specifically for power supply to Chalfilh Tourist Destination comes partly along the road and partly outside. The measurement of the area of violation (for area outside the road formation) is being undertaken by the State Government.

The topographical landscape at the top of the Chalfilh hill has also been damaged due to the sight of abandoned buildings and incomplete buildings standing at the top of the hill.


(W. I. Yatbon)

Deputy Inspector General of Forests (C)




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change,
North Eastern Regional Office, Shillong

ANNEXURE - 1A

No.	Zawhna	Chhanna
1	Copy of DPR for construction of Approach Road to Chalfilh Tourist Centre.	Attached.
2	When the construction of the same being started?	Dt. 25.02.2005
3	Name of the implementing Agency for the said project?	Public Works Department
4	What is the estimate amount?	₹. 499.96 Lakhs
5	Has the implementing agency for the said construction obtained forest clearance?	Forest Clearance not obtained

Certified true copy

Liandawla
 (LIANDAWLA)
 Principal Chief Conservator of Forests (CAMPA)
 Mizoram : Aizawl

(Signature)
 (LALHMINGMAWIA)
 Executive Engineer, P.W.D.,
 National Highway Division - II
 Aizawl : Mizoram



(Signature)
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

-9-

ANNEXURE-I B

(5-8) (5)

**GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
DARLAWN: MIZORAM**

No.B.13013/4/2010-FDD/ 452

Dated Darlawn, the 21st July, 2020.

To,

The Principal Chief Conservator of Forests
& Nodal Officer (FCA),
Environment, Forest & Climate Change Department,
Govt. of Mizoram.

Subject: **Enquiry Report on Chalfilh Reserve Forest encroachment by Tourism
Department, Govt. of Mizoram.**

Reference 1: No.B.13028/19/2017-FC/PCCF/257, Dt. 9.7.2020

Reference 2: No RONE/E/NGT/O.A No. 145/17/EZ/626-30

Sir,

Referring to the subject indicated above, I am to submit my observations on encroachment of Chalfilh Reserve Forest by Tourism Department (GoM) for your kind perusal and onward necessary action.

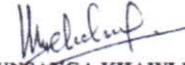
1. Responding to observation and request by Deputy Director General of Forests (Central) in paragraph 4; the undersigned is to report that there were no existing road prior to 1st February, 2006. In this regard, statement of the concerned Range Officer is also enclosed herewith which tells that there were no existing road. To support aforementioned statement, I am also enclosing herewith Survey of India Toposheet 84/A13 which shows the area of the so called Chalfilh Reserve Forest prior to 2006. I am also enclosing herewith imagery of Google Earth taken during December, 2005 (prior to 1st February, 2006), it is also shown that there were no existing road alignment prior to February, 2006.
2. As informed by Range Officer, Khawruhlian, the length of encroachment inside Reserve Forest by Tourism Department is 9.900 Km.

This is for your kind information and onward necessary action.

Encl:

- a. Survey of India Toposheet 84/A13 showing Chalfilh Reserve Forest.
- b. Google Earth Imagery taken on December, 2005 showing Chalfilh Reserve Forest.
- c. Report submitted by Pu C. Zomuana, Range Officer, Khawruhlian Forest Range.

Yours faithfully,

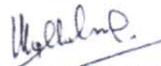

(LALNUN SANGA KHAWLHRING)
Divisional Forest Officer,
Darlawn Forest Division,
Darlawn: Mizoram.

Memo No.B.13013/4/2010-FDD/ 454 ::

Dated Darlawn, the 21st July, 2020.

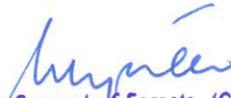
Copy to: -

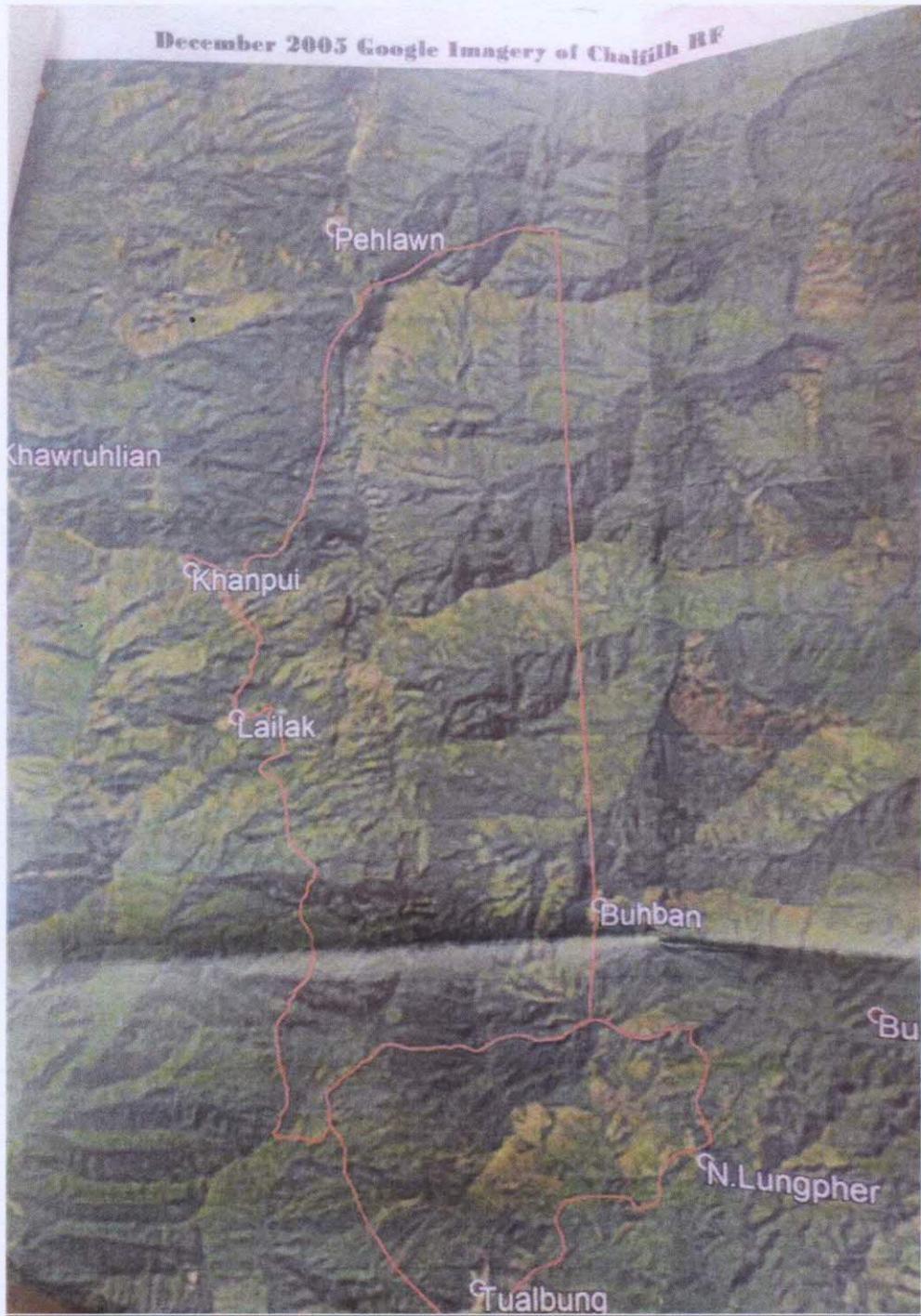
1. The Conservator of Forests (CC), for information.
2. Range Officer, Khawruhlian, for information.


Divisional Forest Officer,
Darlawn Forest Division,
Darlawn: Mizoram.

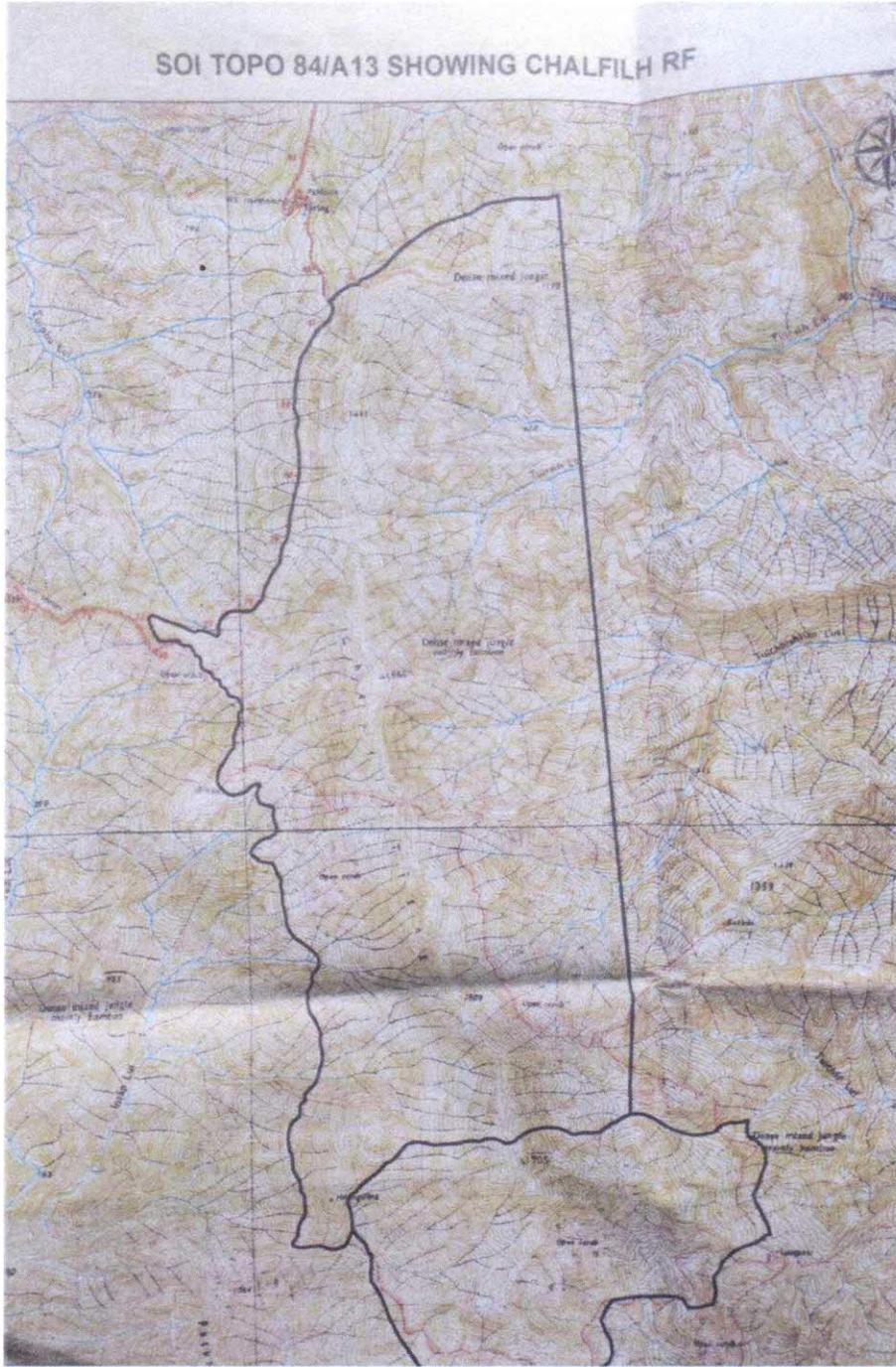
o/c




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



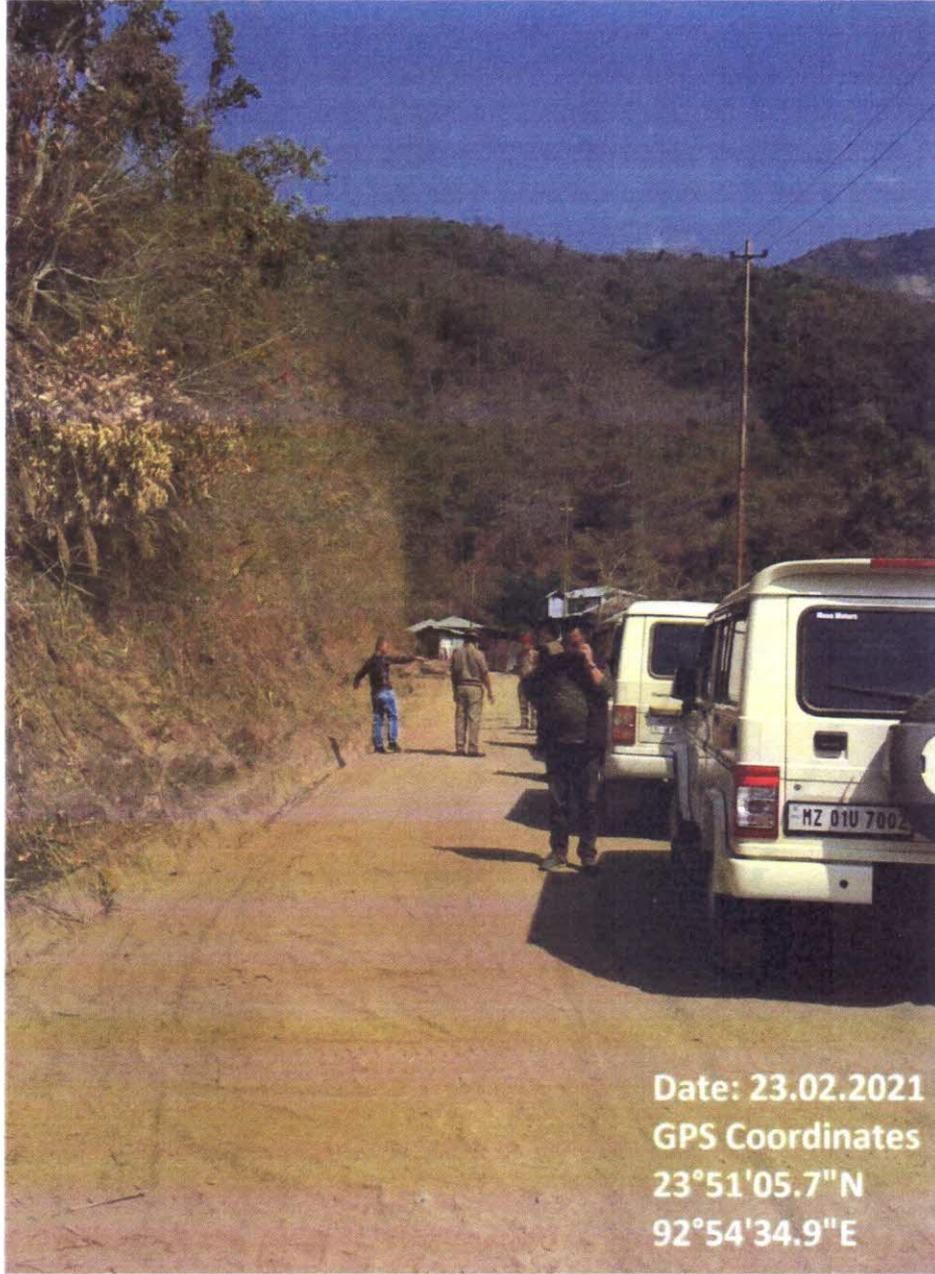
J. Datta Roy
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



M. S. Roy
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE - II

Photo showing starting point of approach road



Jyoti Roy
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNURE-III

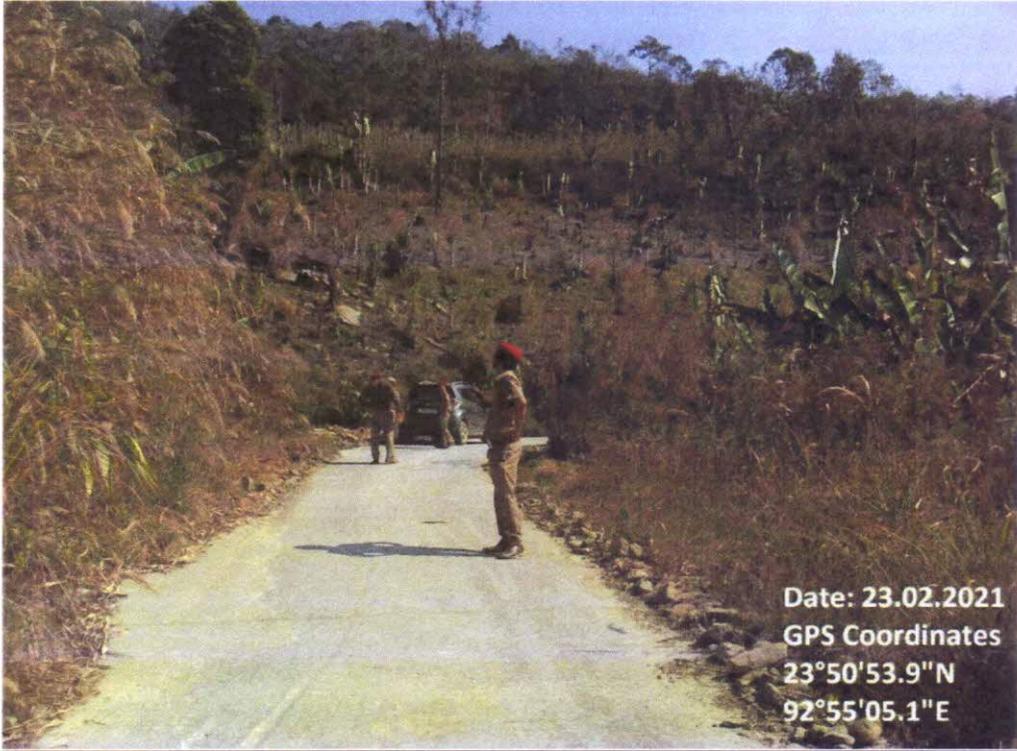
photos showing the starting point of the newly constructed pavement road



[Handwritten Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE-IV

Photo of 2 km into the approach road

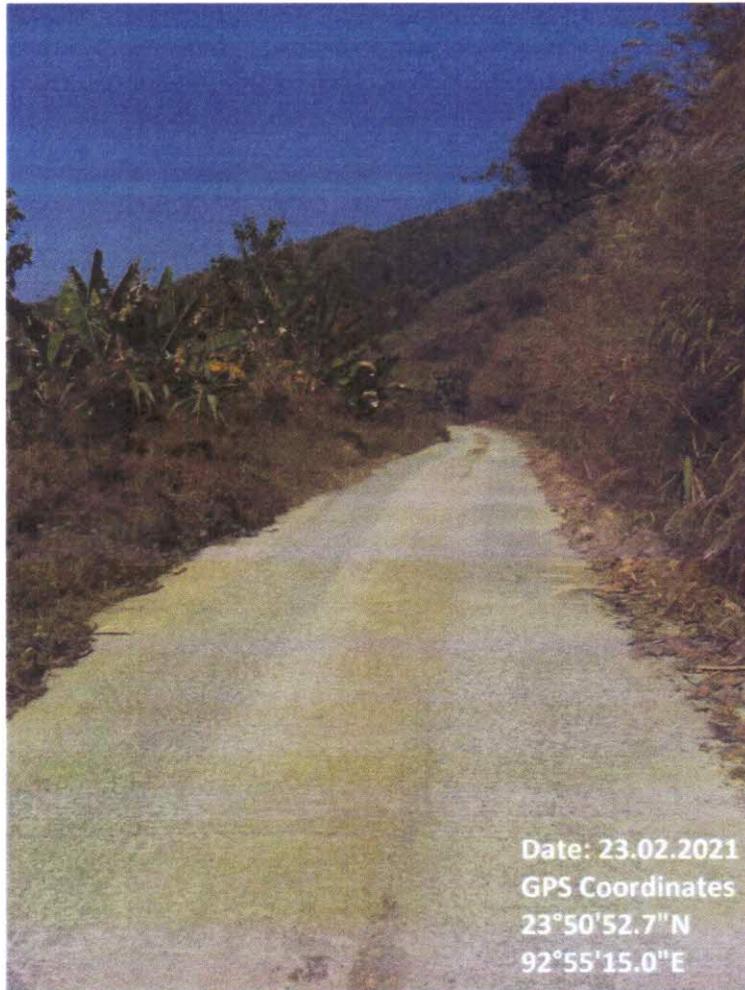


NOTARY
Mrs. J. Datta Roy
Regd. No. 5/16
E. K. Hills
GONT. OF MEGHALAYA

[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE-V

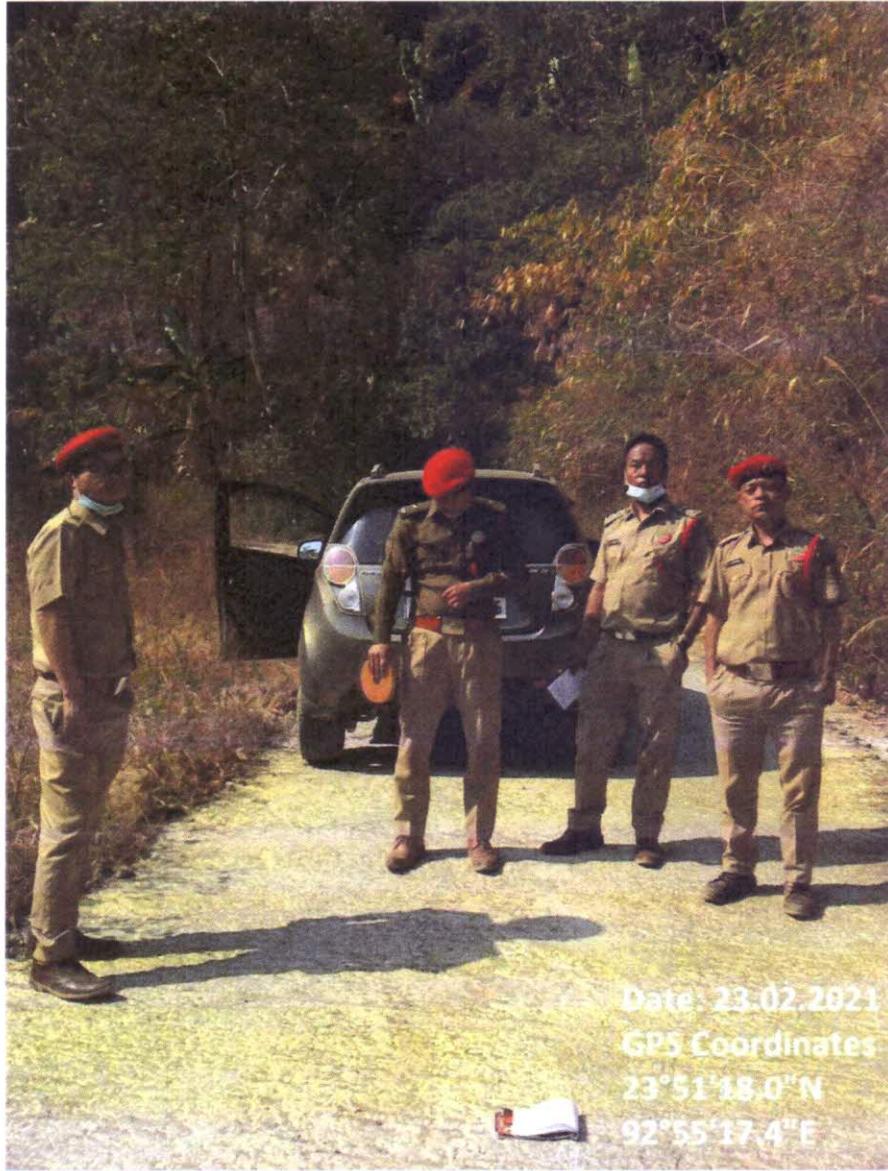
Photo of 3 km into the approach road



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & C
North Eastern Regional Office, Shillong

ANNEXURE-VI

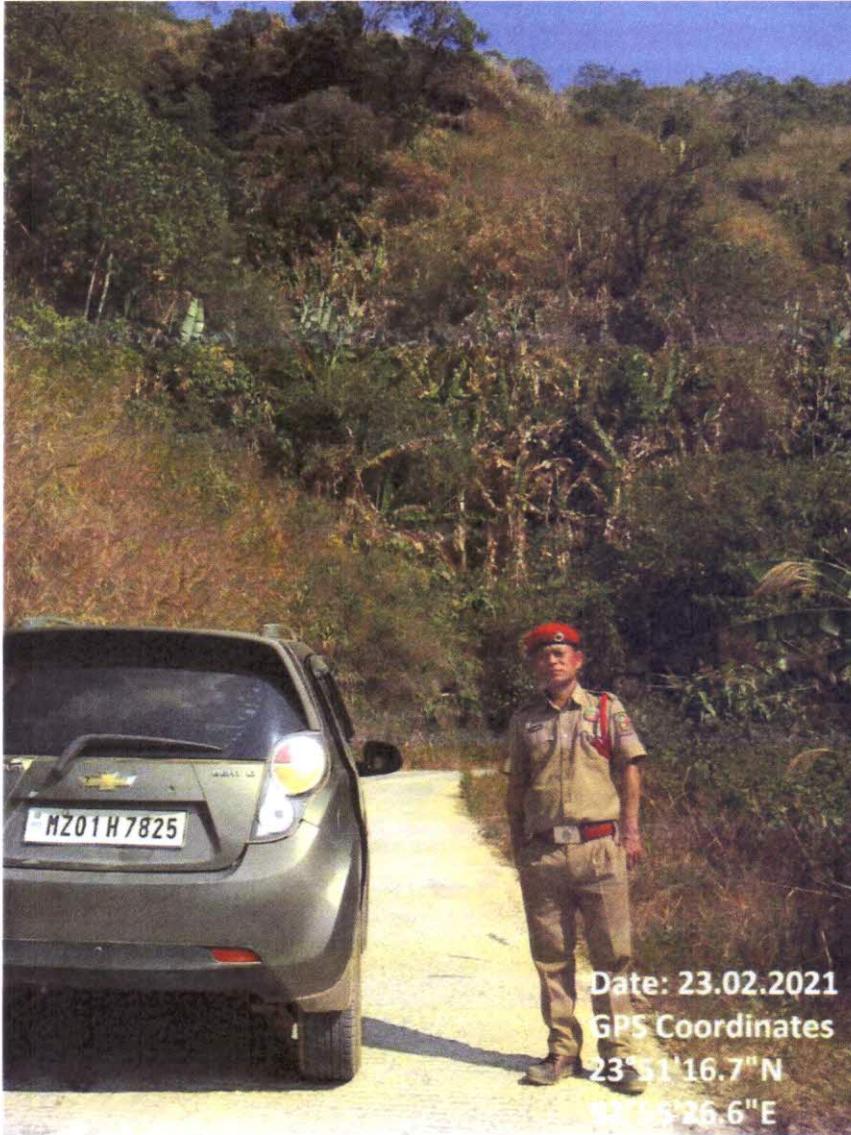
Photo of 4 km into the approach road



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE-VII

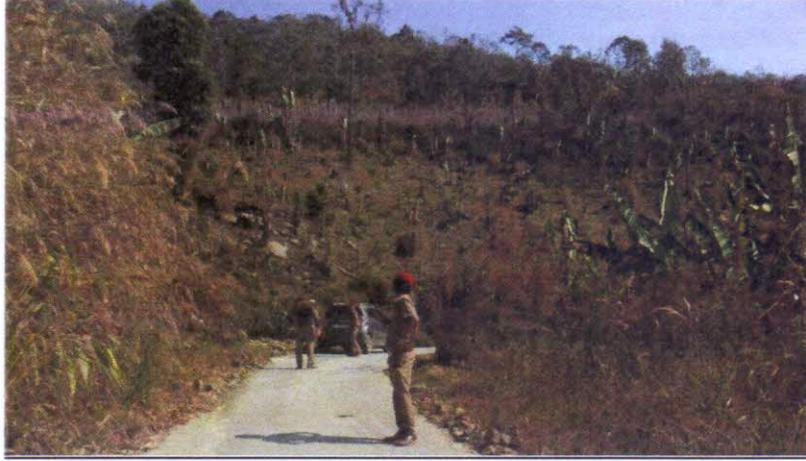
Photo of 5 km into the approach road



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE VIII

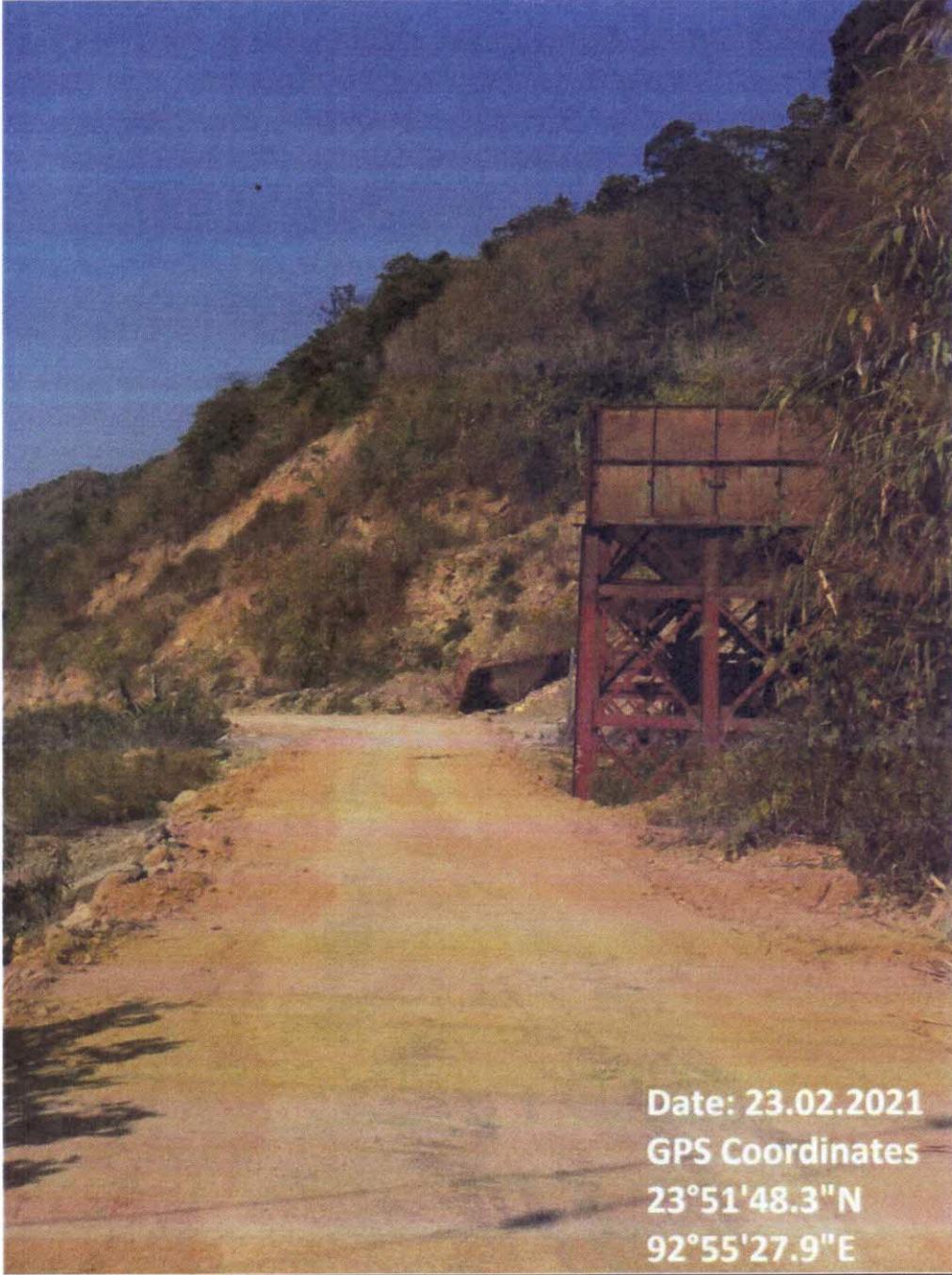
Photos showing practice of Shifting Cultivation and temporary huts



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE IX

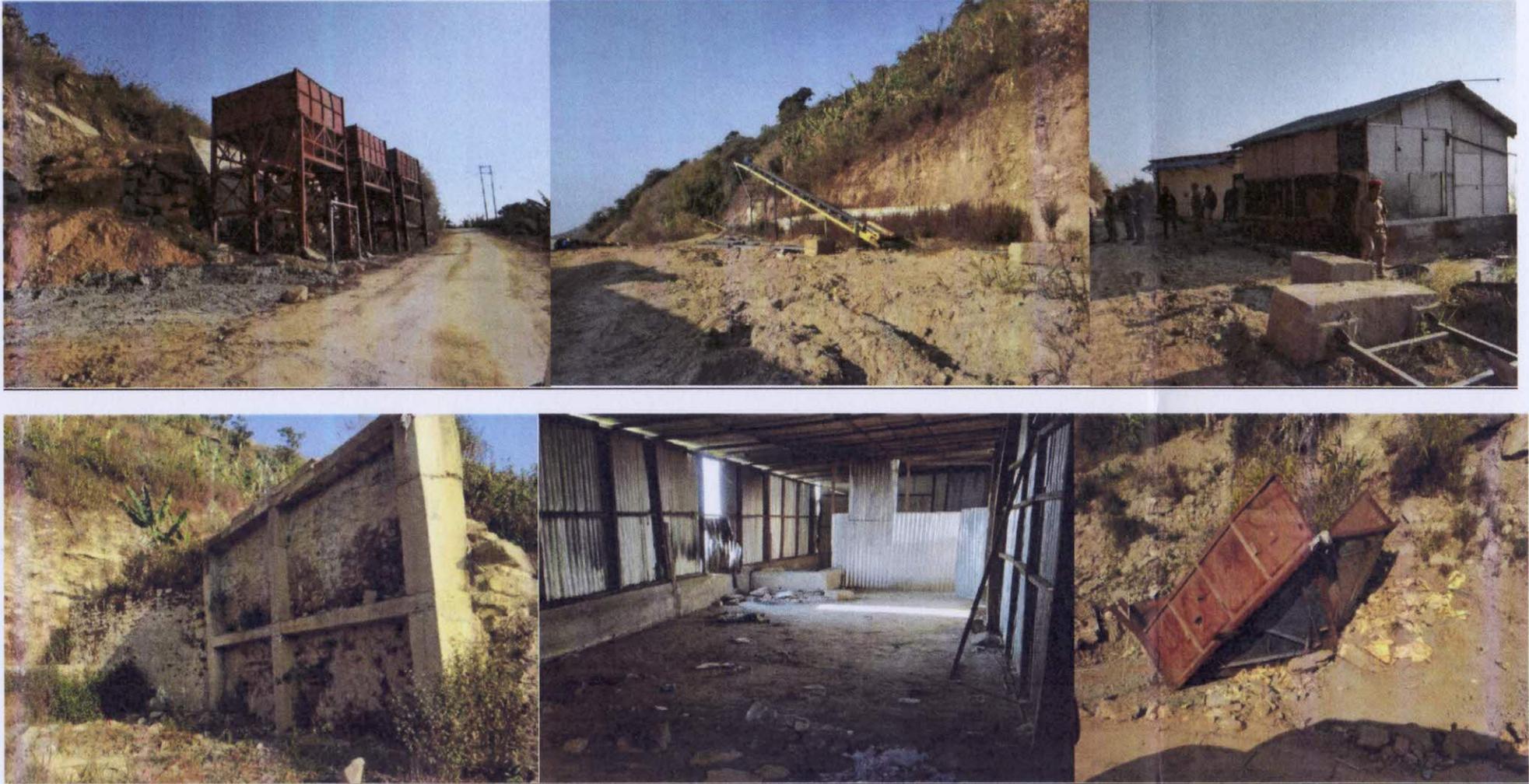
Photo of 6 km into the approach road



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE X

Photos showing abandoned stone quarry

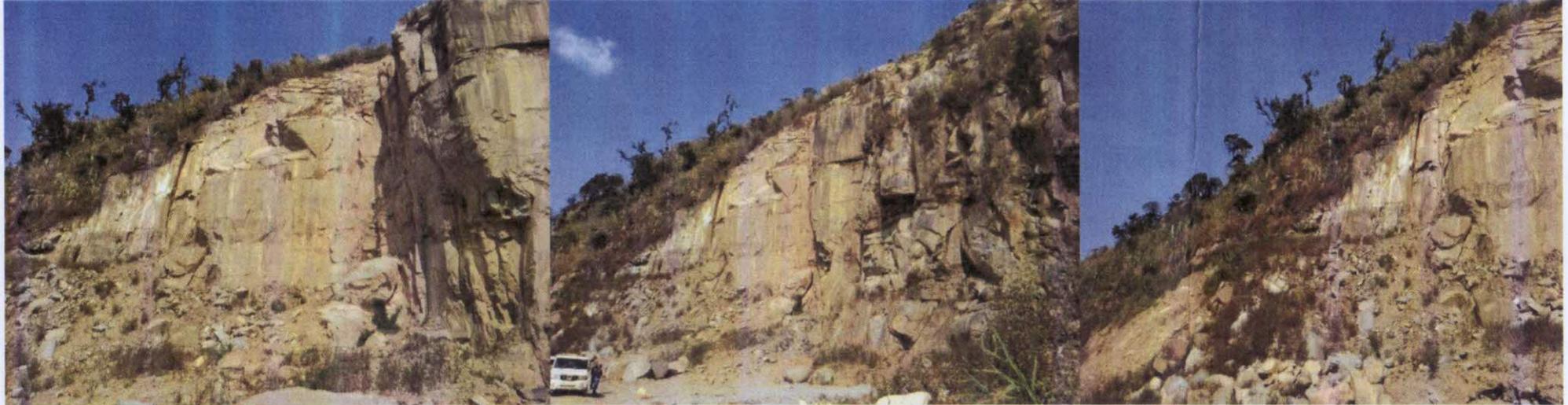


M. S. Roy
 No 5, 16
 E. K Hills
 GOVT. OF MEGHALAYA

Deputy Inspector General of Forests (C)
 Ministry of Environment, Forest &
 Regional Office, Sh

ANNEXURE XI

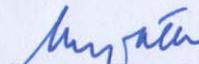
Photos showing a half-cut hill for the purpose of extracting stones for the stone quarry



Photos showing soil being dumped to the right side of the approach road



Mrs. Datta Roy
 No. 5/16
 E. K. Hills
 GOVT. OF MEGHALAYA


 Deputy Inspector General of Forests (Control)
 Govt. of India Ministry of Environment, Forests & Climate Change
 North Eastern Regional Office, Shillong

ANNEXURE XII

Photo of 7 Km into the approach road



[Handwritten Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE XIII

Photos of newly constructed pavement road ends and old approach road i.e. constructed in the year 2005-2006 reappears.

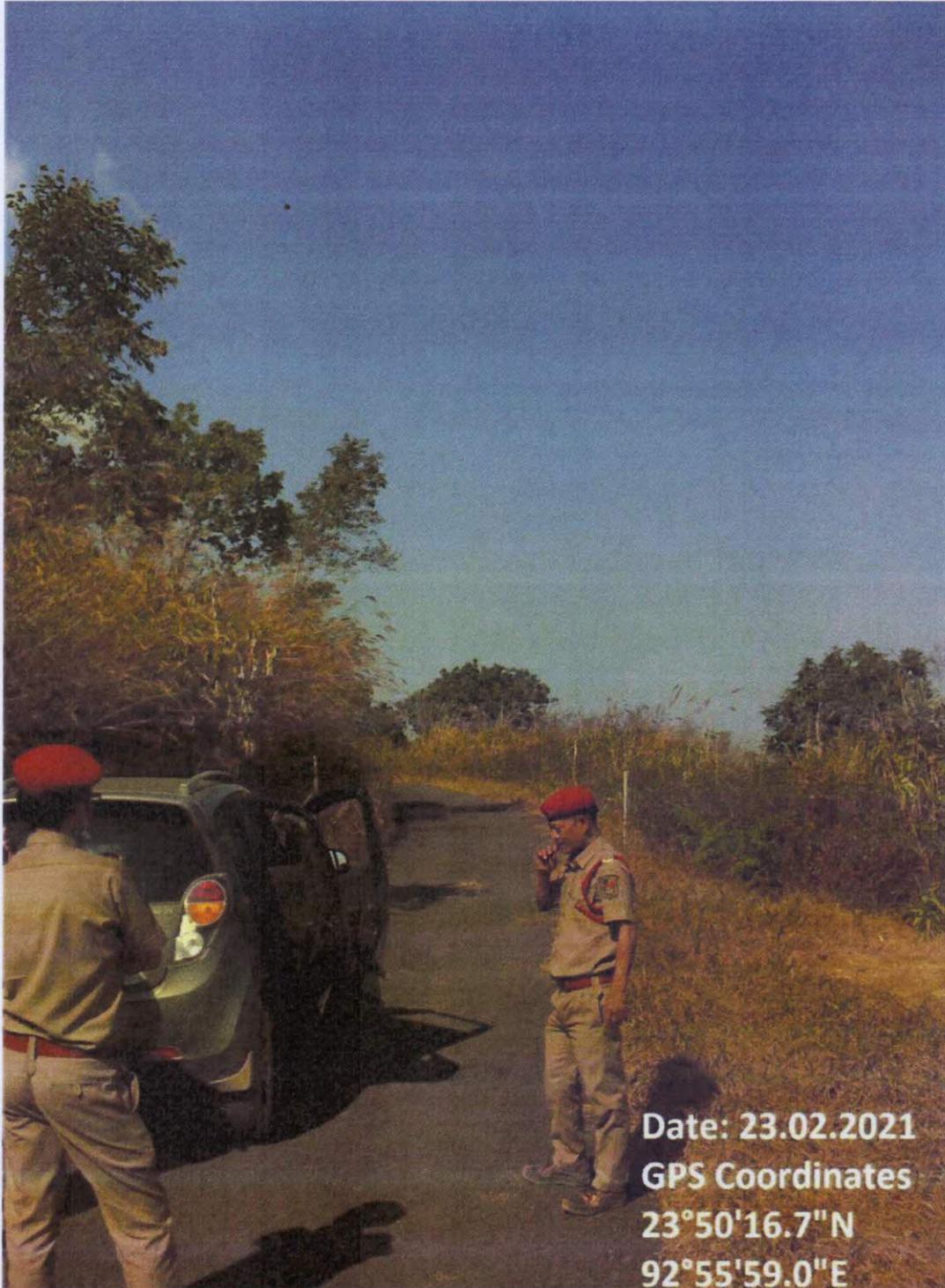


NOTARY
Mrs. J. Datta Roy
Regd No. 5/16
E. K. Hills
GOVT. OF MEGHALAYA

[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE XIV

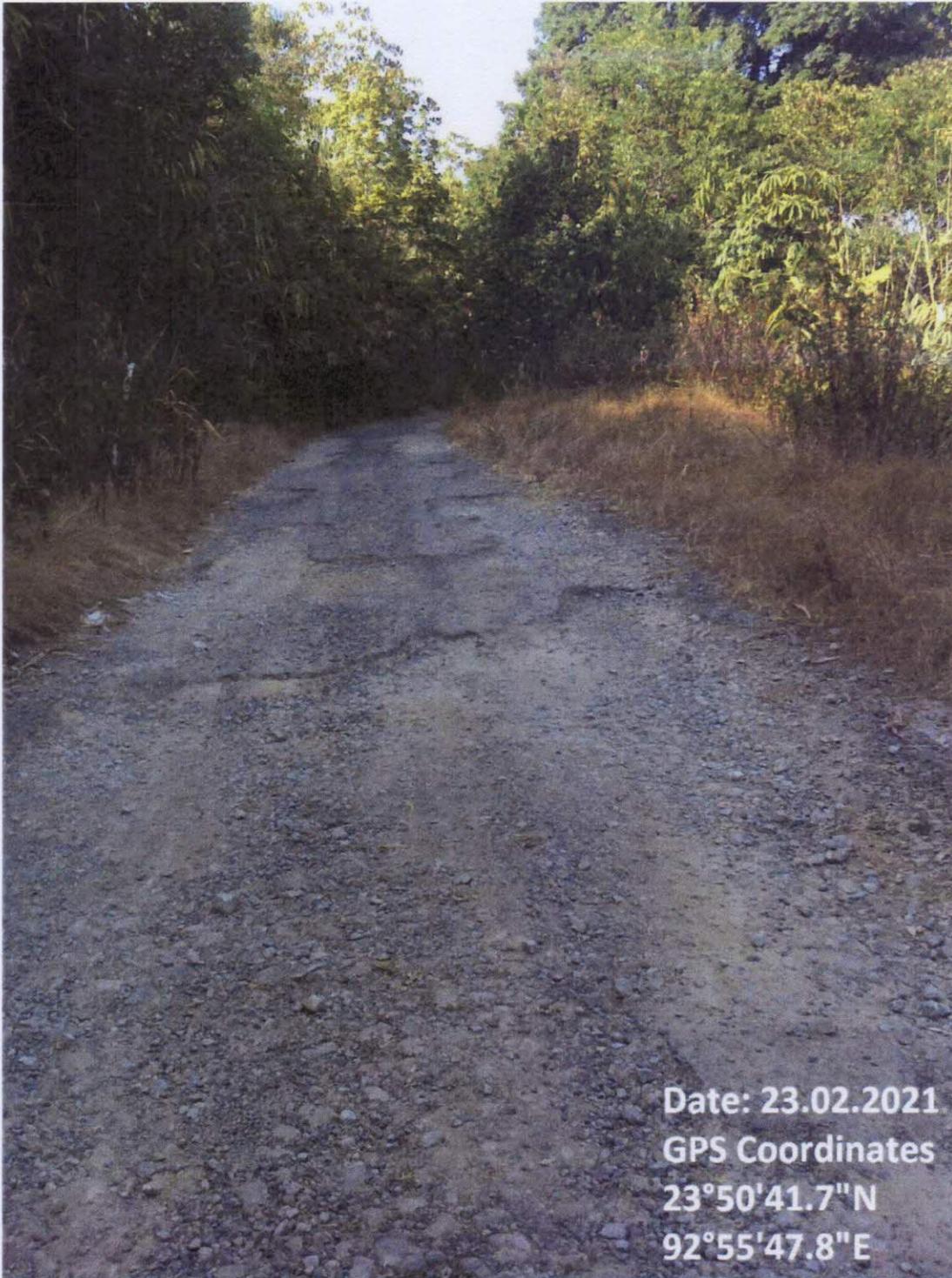
Photo of 8 Km into the approach road



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE XV

Photo of 9 Km into the approach road



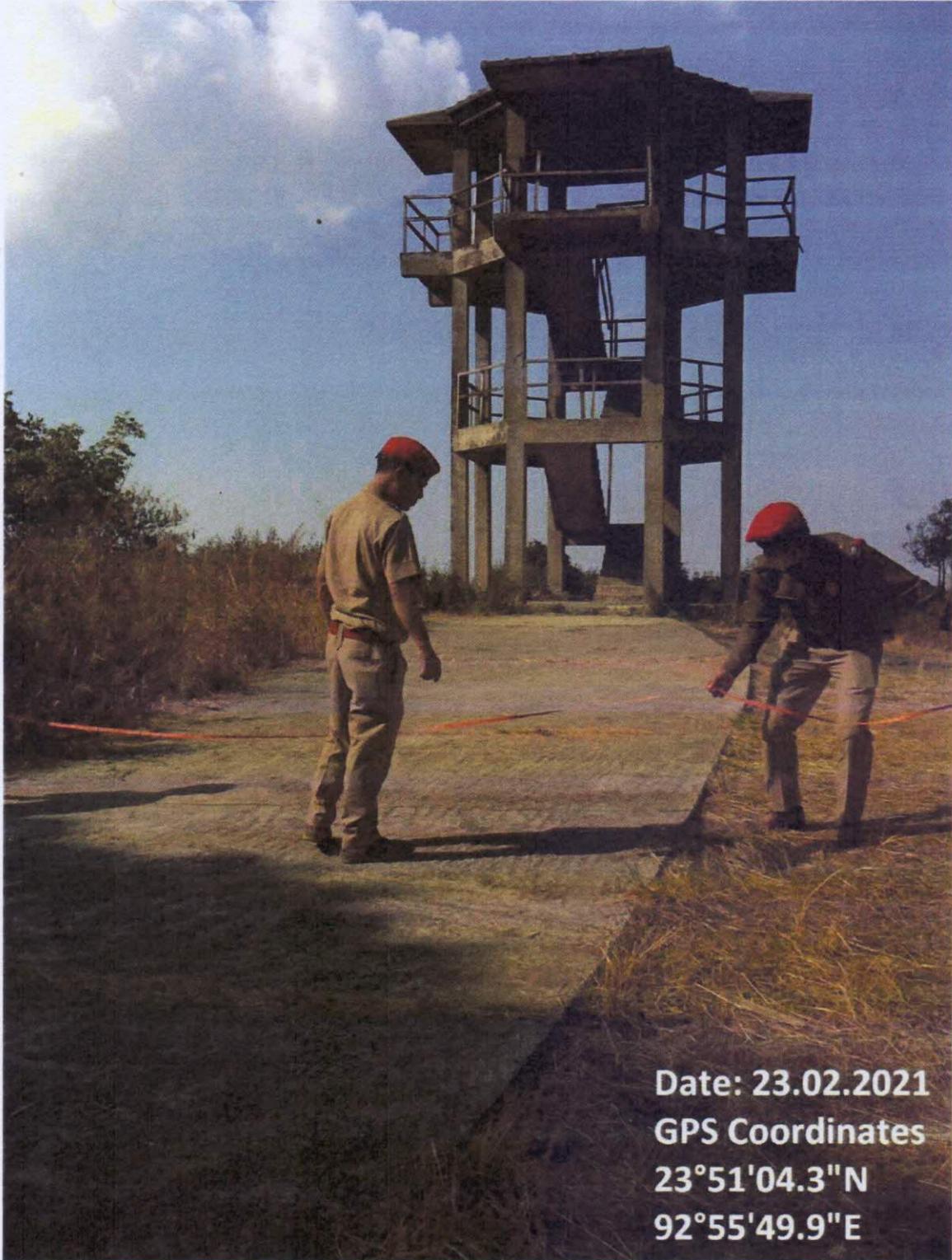
Date: 23.02.2021
GPS Coordinates
23°50'41.7"N
92°55'47.8"E



[Handwritten Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE XVI

Photo of 9.3 Kms of the road/ end point of the road



Date: 23.02.2021
GPS Coordinates
23°51'04.3"N
92°55'49.9"E



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

-26-
ANNEXURE - V

ANNEXURE - XVII

Government of India
Ministry of Tourism
(NE Section)C-1 Hutments
Dalhousie Road
New Delhi

No.5-NE(7)/2005

Dated : 5.12.2006

To,

The Pay & Accounts Officer
Ministry of Tourism
New Delhi

Sub: Development of Tourist Destination Chalfilh Tlang under the scheme of Product/Infrastructure in the state of Mizoram.

I am directed to convey the sanction of the President for incurring an expenditure not exceeding Rs.499.00 lakhs (Rupees Four hundred ninety nine lakhs only) for Development of Tourist Destination Chalfilh Tlang under the scheme of Product/Infrastructure in the state of Mizoram. The facilities to be created under this project and their cost estimates are as under :-

Sl. No	Description	Amount
(i)	Chalfilh Tlang Tourist Resort (Phase-I)	419.87
	Guest Rooms - 20 Nos Suites-4 Nos Reception Dining Room Kitchen Administration & Engineering areas Health Club Shops, House Keeping Area Back of House & common facilities	
(ii)	Contingencies @ 3%	12.59
(iii)	Architects Fees @ 4%	17.30
(iv)	Project Management Fees 10%	43.25
(v)	Service Tax on (iii & iv) 10.2 %	6.18
	Grand Total	499.19

Say Rs 499.00 Lakh

- The sanction of the President is also accorded for release of Rs.399.00 lakhs (Rupees Three hundred ninety nine lakhs only) as first instalment. The payment will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism by presenting a bill to the Pay and Accounts Officer, Ministry of Tourism for issue of a cheque in favour of ITDC, New Delhi.
- The State Government would contribute land for the project free of cost. The State Government will provide external water supply, electricity and approach road, cost of furnishing, site development, compound wall fencing, if any will also be the responsibility of the State Government.
- The State Government shall regularly furnish the quarterly statement of progress of work and utilisation certificate in respect of expenditure incurred to the Central Department of Tourism.
- The State Government, will execute the project through ITDC, New Delhi and shall have the work started immediately to ensure timely utilisation of funds and to avoid escalation of cost. The project should be commissioned within a maximum period of 30 months from the date of issue of sanction and any cost escalation on account of delay etc. would be met by the State Government and no reimbursement will be made by the Central Government on this account.

Contd...2/-



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

-27-

-2-

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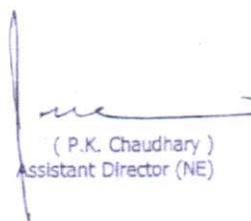
6. Funds will be utilised only for the purpose for which they are released. The State/ Government shall not transfer rent/lease the property without the permission of the Government.
7. Balance amount will be released after furnishing utilisation certificate and completion of work.
8. The State Government would undertake the responsibility for maintenance of facilities for which funds are released and no reimbursement on account of losses incurred, if any would be made to Central Government.
9. The expenditure is debitable to Demand No.92- Tourism, '5452' - Capital Outlay on Tourism (Major Head); 01.102 Tourist Accommodation (Minor Head), 16. Product/Infrastructure Development for Tourism Destination / Circuits, 16.00.31, Grant-in-aid, 2006-07 (Plan).
10. The State Government will not keep the amount released by Central Government unutilised for more than six months. In case the funds cannot be utilised by such time the same will have to be surrendered to Central Government.
11. This issues with the concurrence of Integrated Finance vide their U.O. No. 1251/IF/06 dated 28.11.2006.
12. It is certified that this sanction order has not been operated earlier.

Yours faithfully,

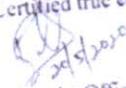
(N.K. Saini)
Under Secretary to the Govt. of India

Copy to

1. The Director of Audit, CW&M, New Delhi.
2. The Director (Tourism), Government of Mizoram,
3. The Accountant General, Government of Mizoram
4. The Secretary (Tourism), Government of Mizoram
5. The Regional Director, Government of India Tourism, Guwahati.
6. The Asst. Director (Admn.II), Ministry of Tourism, New Delhi.
7. The I.F., Ministry of Tourism, New Delhi.
8. ITDC (SP Division), Scope Complex, Lodhi Road, New Delhi.
9. Sanction File
10. Spare Copies


 (P.K. Chaudhary)
 Assistant Director (NE)

Certified true copy


 Tourist Officer
 Directorate of Tourism
 Government of Mizoram


 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

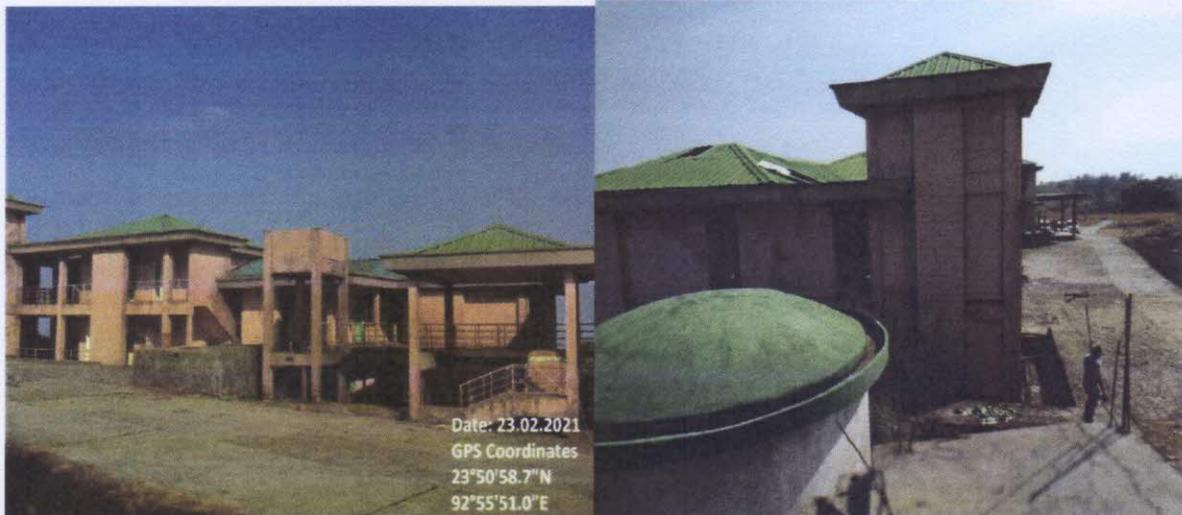
Photos of building structure falling under Phase I

ANNEXURE XVIII

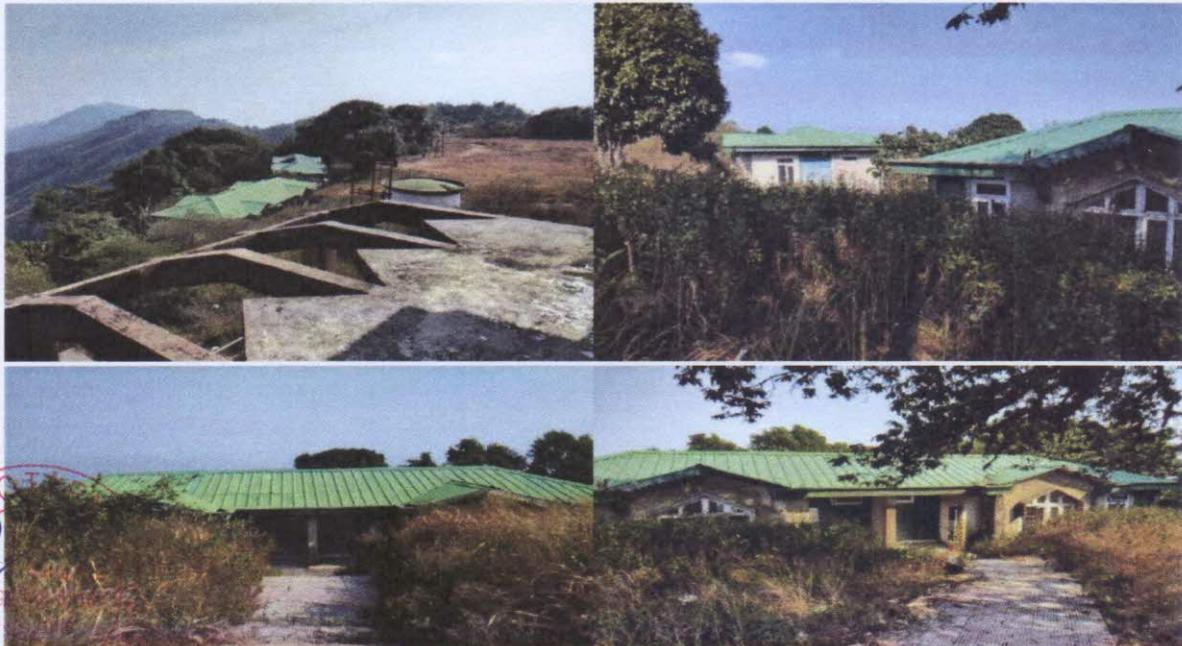
Photos of Main Building



Photos of two buildings to the right of the main building having ground floor and 1st floor.



Photos of two small buildings (Guest House) to the left hand corner of main building, both single-storied



Signature
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong



-29-
Government of India
Ministry of Tourism
(ENE Section)

ANNEXURE-VIX

C-1, Muniments
Dalhousie Road,
New Delhi 110011

Dated: 30.09.2013

F.No. 5-ENE(4)/2013

To
The Pay and Accounts Officer
Ministry of Tourism
New Delhi.

Subject: - Construction of Tourist Destination Chalfilh Phase-II in Mizoram
Sir,

I am directed to convey the sanction of the President of India for - - **Construction of Tourist Destination Chalfilh Phase-II in Mizoram** with Central Financial Assistance of ₹ 500.00 lakh (Rupees Five hundred lakh only) as per the plans and estimates submitted along with the aforesaid letter.

2. The details of the facilities sanctioned by the Govt. of India, Ministry of Tourism are as follows:

(in Rupees)		
S. No.	Components	Sanctioned Amount
1	Dormitory	13722175.20
2.	Guest House	21479461.60
3.	Viewing Tower	634000.00
4.	Conference hall inclusive of furniture)	15067227.52
5.	Furniture for guest House& Dormitory	640400.00
6.	Internal Road 504.66 m length @ Rs. 22000/m	111026000.00
	Total	62645864.32
	Add 3% for contingencies	1879375.93
	Add 2% for consultancy	0
	Grand total	64525240.24
		Restricted to Rs. 500.00 lakh

3. The sanction of the President is however accorded for release of ₹ 100.00 lakh (Rupees One hundred lakh only) (20% as first installment) will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism for issue of a cheque in favour of the Member Secretary, Mizoram Tourism Development Authority (MTDA), Government of Mizoram. The payment would be made by Electronic Transfer of funds in favour of Member Secretary, Mizoram Tourism Development Authority (MTDA), Government of Mizoram, in the Account No:- 390010100021386 of Axis Bank Ltd. Aizwal branch, Mizoram having IFSC code UTIB0000390 by Pay & Accounts officer, Ministry of Tourism on presentation of the bill by the Drawing and Disbursing Officer.

Cont..2/

Certified true copy

Tourist Officer
Directorate of Tourism
Government of Mizoram



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

-30-
-2-

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4. This is certified that all the conditions attached to the sanctions are fulfilled and no utilisation certificate is due for rendition for any scheme of Ministry of Tourism.

5. The State Government will execute the project through the Directorate of Tourism, Government of Mizoram and shall have to commence the work immediately to ensure timely utilization of funds and to avoid escalation of cost. The project should be commissioned within a maximum period of 24 months from the date of issue of sanction and any cost escalation on account of delay etc. would be met by the State Government and no reimbursement will be made by the Central Government on this account.

6. The Government of Mizoram shall follow CPWD/PWD Schedule of rates and all other codal formalities while executing the project. The State Govt. would make the land available for the project and would render all possible assistance for completion of the project on time.

7. The State Government shall regularly furnish the quarterly statement of progress of work and expenditure incurred to the Central Government, Ministry of Tourism. The remaining amount will be released as per the order after the receipt of Utilization Certificate details of contribution made by the State Government towards State Component to the effect that the project ongoing as per the original plan, drawing, blue print etc., approved by the Central Government and the State Government/Executing Agencies have followed all the codal formalities while executing the project, Management agreement for proper upkeep, Financial Assistance will not be transferred/sold/alienated without the approval of the Ministry of Tourism, Government of India.

8. Funds will be utilized only for the purpose for which they are released. The State Government shall not rent/lease or transfer the property without the permission of the Ministry of Tourism, Government of India.

9. The State Government would undertake the responsibility for maintenance of facilities for which the funds are released and no reimbursement on account of losses incurred, if any, would be made by the Central Government.

10. The State Government of Mizoram will not keep the amount released by Central Government unutilized for more than six months. In case the funds cannot be utilized by such time, the same will have to be surrendered to Central Government or their formal approval should be taken to transfer/adjust the amount against other Central Financed Projects.

11. The payment ₹ 100.00 lakh (One hundred lakh only) will be arranged by Drawing and Disbursing Officer of the Ministry of Tourism by presenting a bill to the Pay & Accounts Officer, Ministry of Tourism, for issue of a cheque in favour of the Member Secretary, Mizoram Tourism Development Authority.

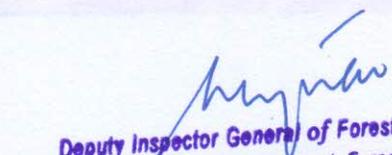
12. The State Government shall form a Monitoring Committee for the purpose of providing feedback on the progress of implementation to the Government of India on a regular basis.

13. The expenditure is debit to Demand No.94-Ministry of Tourism; 3452-(Major Head); 01-Tourist Infrastructure (Sub Major Head), 01 102-Tourist Accommodation Minor Head), 07-Product /Infrastructure Development for Destination and Circuits, 07.00.35-Grants for creation of Capital assets (2013-14 Plan).

Cont...3/


Tourist Officer
Directorate of Tourism
Government of Mizoram




Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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-3-

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This issues with the concurrence of Integrated Finance Division, Ministry of Tourism, Govt. of vide their IF/Ministry of Tourism U.O. No. 1243/IF dated 30.09.2013.

15. It is certified that this sanction order has not been operated earlier.
16. This being the first instalment, hence no UC/CC is called for against this project at this stage.

Yours faithfully,

Raja Kar
(Raja Kar)

Under Secretary to the Govt. of India

Copy to:

1. The Secretary (Tourism), Government of Mizoram
2. The Principal Director of Audit, CW&M, New Delhi
3. The Accountant General, Government of Mizoram
4. The Regional Director, Government of India Tourist Office, Guwahati.
5. The Economic Advisor, Ministry of Tourism, New Delhi.
6. Principal Account Officer, Ministry of Civil Aviation & Tourism Double Storey Building Safdarjung Airport, New Delhi
7. The Asst. Director (Admn.II), Ministry of tourism, New Delhi.
8. I.F., Ministry of Tourism, New Delhi. Sanction File.

Ajit

(Ajit Pal Singh)
Assistant Director

Certified true copy
20/5/2020
Tourist Officer
Directorate of Tourism
Government of Mizoram



Myra
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



HALFILM TOURIST
DESTINATION
PHASE-II

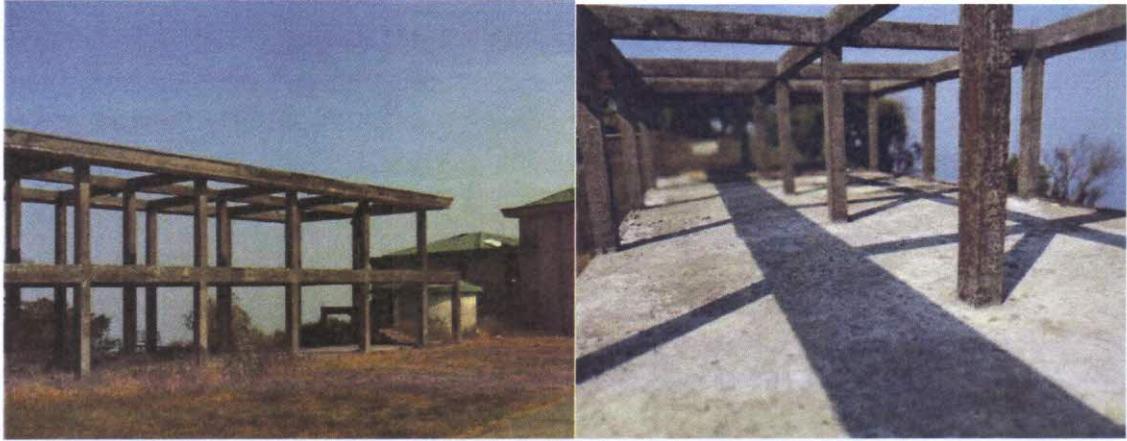
NOTARY
Mrs. J. Datta Roy
Regd No. 5/16
E. K. Hills
GOVT. OF MEGHALAYA

Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

Annexure- XXI

Photos of building structure falling under Phase-II

Photos of Dormitory



Photos of Guest House & Public Toilet

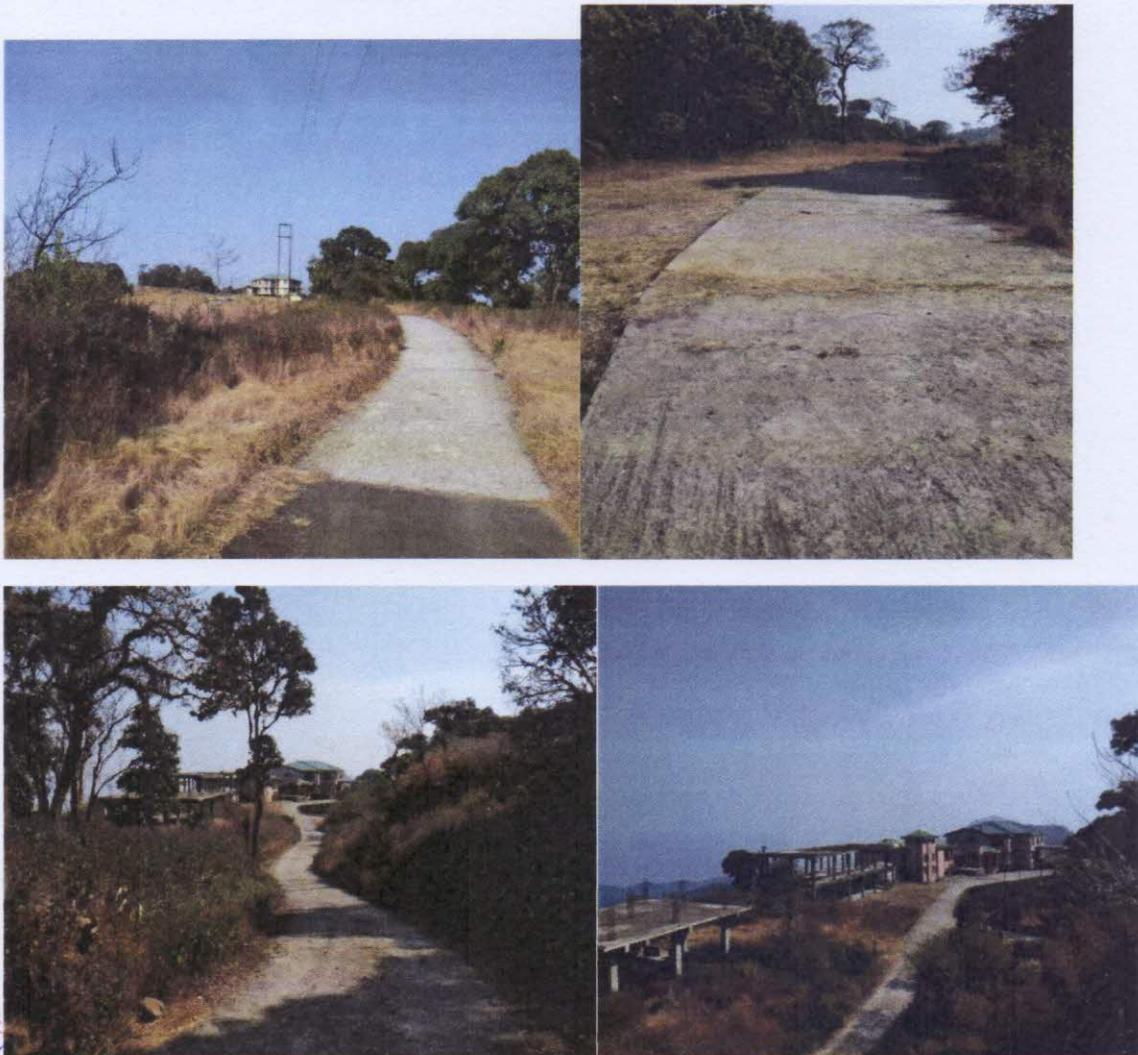


[Handwritten Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

Photos of Viewing Tower



Photos of internal road



Mrs. J. Datta Roy
Res. No. 5/16
L. K. Hills
GOVT. OF MEGHALAYA

[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

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ANNEXURE - XVII

ANNEXURE XXII
90-72

GOVERNMENT OF MIZORAM
OFFICE OF THE EXECUTIVE ENGINEER, P&E DEPTT. : CONSTRUCTION DIVISION
AIZAWL : MIZORAM
Phone/Fax No. 0389-2323313 e-mail Address : pandeconda@gmail.com

No. T.19040/1/15-EEC/24 : Dated Aizawl, the 1st August 2016

To

The Director,
Tourism Department,
Government of Mizoram,
Aizawl.

Subj : Handing over of completed project for power supply to Tourist Resort at Chalfilh.

Ref : 1) No. F-23015/48/2011-DTE(TOUR) Dt. 28.2.2014.
2) No. F-23015/48/2011-DTE(TOUR) Dt. 13.3.2014.

Sir,

With reference to your letter no. cited above, I have the honour to state that construction works for power supply to Tourist Resort at Chalfilh was taken up in the year 2015 under deposit work and the completion certificate as well as utilization statement is also enclosed herewith for future reference and record.

Receipt of this letter may kindly be acknowledged.

Encl : As above.

Yours faithfully,

(LALZORAMA)
Executive Engineer,
Construction Division,
P&E Department, Aizawl.
Dated Aizawl, the 1st August 2016

Memo No. T.19040/1/15-EEC/24
Copy to :

1. The Superintending Engineer, P&E Deptt., Transmission Circle, P&E Deptt., Complex, Aizawl for favour of information.
2. The Sub-Divisional Officer, Darlawn Power Sub-Division for information and record.
3. No. T.14016/1/2016-EEC/ for record.

Directorate of Tourism
Mizoram : Aizawl
Receipt No. 2145
Date 9/8/16

Executive Engineer,
Construction Division,
P&E Department, Aizawl.

9/8/16
Darlawn SDO
SDD
8014844216 (Singh)
Lama
4
9/8

\\Mangheta-pc\d\Forwading\Technical\Handing over of completed project.doc



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

- 36 -

9/10

ANNEXURE - I

COMPLETION CERTIFICATE

(See Para: 13)

The work was executed on behalf of the Director, Tourism Deptt., Govt. of Mizoram vide their requisition letter No. F-23015/48/2011-DTE(TOUR) Dt. 28.2.2014 and No. F-23015/48/2011-DTE(TOUR) Dt. 13.3.2014 is completed on 14.7.2015 at the deposited cost of ₹ 56,95,551.00 (Rupees fifty six lakhs ninety five thousands five hundred fifty one) only.

- 1) Location of Work : Tourist Resort, Chalfilh.
- 2) Name of Work : Power Supply to Tourist Resort at Chalfilh.
- 3) 11kV Line : 5 KM
- 4) Sub-Station : 1 x 63kVA, 11/0.433kV Transformer.
- 5) Low Tension Line : 0.22 Km
- 6) Street light (Specify load) : 12 No.
- 7) Connected/Contract Load : 53.55 kW
- 8) Tariff applicable is Commercial category
- 9) The establishment is register under Consumer No. DD/26

The completed infrastructure of work is hereby handed over to the Director, Tourism Deptt., Govt. of Mizoram as on 1.8.2016. If the Tourism Deptt. wishes the future maintenance to be done by Power & Electricity Department, they are advised to make such requisition. In the absence of such requisition from the Tourist Deptt.. Power & Electricity Department shall not be held responsible for maintenance.

Date : 1.8.2016.

Place : Aizawl

Signature with date

[Signature]
1.8.16
Executive Engineer,
Construction Division
Power & Electricity Department
Department Seat



ttMangbeta-pctdrTECH (Hruaia)DEPOSIT WORKS:Completion and utilization certificate.xlsx



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

-37-

379

ANNEXURE - II

UTILISATION CERTIFICATE

(See Para 16)

The fund deposited to Power & Electricity Department by Tourism Deptt., Govt. of Mizoram for the purpose of power supply to Tourist Resort at Chalfilh is completed. The Tourism Deptt. had deposited ₹ 56,95,551.00 (Rupees fifty six lakhs ninety five thousands five hundred fifty one) only out of the total approved estimated amount of ₹ 56,95,551.00 (Rupees fifty six lakhs ninety five thousands five hundred fifty one) only.

Out of the total deposited amount of ₹ 56,95,551.00 (Rupees fifty six lakhs ninety five thousands five hundred fifty one) only, ₹ 56,95,551.00 (Rupees fifty six lakhs ninety five thousands five hundred fifty one) only had been utilised for the work.

Date : 1.8.2016
Place : Aizawl

Signature with date
[Signature]
Executive Engineer,
Construction Division
Power & Electricity Department
Aizawl



nMangbeta-pectd\TECH (Hruaia)\DEPOSIT WORKS\Completion and utilization certificate.xlsx



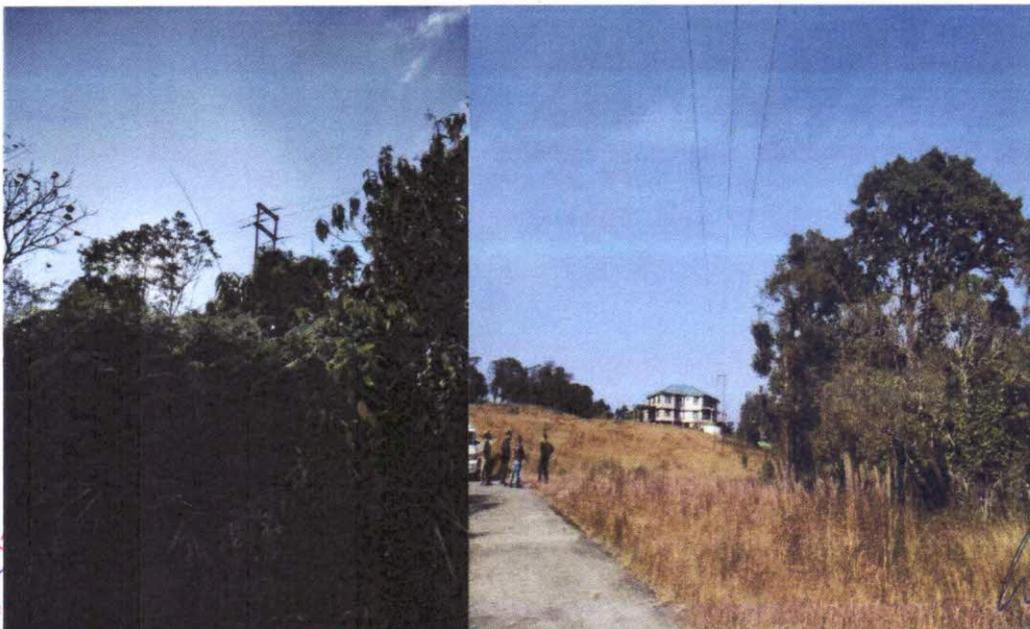
[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

ANNEXURE XXIII

Photos of Stringing of 11 KV power supply



Photos showing the power line diverting its way from the approach road



NOTA
 Mrs. Datta
 Regd No. 5, 10
 E. K. Hills
 GOVT. OF MEGHALAYA

[Signature]
 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate
 North Eastern Regional Office, Shillong

GOVERNMENT OF MIZORAM
OFFICE OF THE DIVISIONAL FOREST OFFICER
DARLAWN FOREST DIVISION
DARLAWN : MIZORAM

No.14011/2/2010-FDD/ 714

Dated Darlawn the 31st March/2021.

✓ To

The Additional PCCF, Mizoram & Nodal Officer (FCAct)
AIZAWL : Mizoram.

Subj: O.A No.145/2017 (EZ) in the matter of Centre for Environment Protection Versus – U.O.I and Ors – regarding.

Ref: No RONE/E/NGT/O.A No.145/17/(EZ)/Vol:II/3913-14 Dt. 22/3/2021.

Sir,

Referring to the subject above, the undersigned is to furnish herewith a reply to the query raised by DIGF on actual area of encroachment, etc. For your kind information and perusal as follows :

- Actual measurement have been undertaken again by Range Officer and Staffs, Khawruhlian Forest Range. The actual measurement for concrete flooring is tabulated below and the area is 3.64 Ha.

STARTING FROM LAILAK PENG TO VANZAU CHALFILH

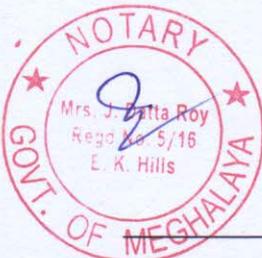
Sn	Distance		Length of the Road	Width
	From	To		
1	2	3	4	5
1	D Point (Lailakpeng)	Up to PCC Flooring	1km	3.5mts
2	PCC Flooring constructed from January 2021 till date	PCC Flooring upto last year (2020)	1km	3.5mts
3	PCC Flooring upto last year (2020)	End of PCC Flooring (i.e.Buhban Peng/Old metal road	6kms	3.5mts
4	End of PCC Flooring (i.e.BuhbanPeng/Old metal road	End of metal road	2kms	3.5mts
5	End of metal road/Old PCC Flooring	Top of Chalfilh (Vanzau) Watch Tower	0.391 km	3.5 mts

However, the total area taken for road (including area taken for road which is outside concrete flooring area) is 7.66 Ha

- Actual measurement of all the Staff Quarter were carried out again and the measurement is tabulated below :

Measurement and Geo-Coordinates of Tourism Department Buildings and other facilities Illegal constructed at Chalfilh RF

Sn	NAME OF BUILDING, ETC	PLINT AREA
1	2	3
1	Staff Quarter No.1	151.2 sq. mts



Scanned with CamScanner

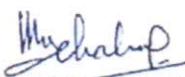
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

2	Staff Quarter No.2	165.3 sq. mts
3	Main Building No.1	694.225 sq. mts
4	Main Building No.2	720 sq. mts
5	Uncompleted RCC Building No.1	191.97 sq. mts
6	Uncompleted RCC Building No.2	57.76 sq. mts
7	RCC water Tank near Staff Quarter No.1	13.43 sq. mts
8	RCC water Tank near Staff Quarter No.2	13.43 sq. mts
9	RCC water Tank near Main Building No.2	13.2 sq. mts
10	Checkertile step approach to staff Quarter No.1	84 sq. mts
11	Checkertile step approach to staff Quarter No.2	68.04 sq. mts
12	RCC Toilet No.1	11.13 sq. mts
13	RCC Toilet No.2	11.13 sq. mts
14	PPC Flooring, Internal road from Main building to Top of Chalfih (Vanzau) Watch Tower	476 sq. mts
	Total Area	0.27 Ha

3. The overall encroached area of at Chalfih Hiltop including Building and Clearfelled area at the Peak is 4.19 Ha (This includes 0.27 Ha of building Area).
4. The Total Area encroached including road + Hiltop area is 11.95 Ha (7.66 Ha + 4.19Ha)

This is for your kind Information and necessary Action.

Yours faithfully


 (LALNUN SANGA KHAWLHRING)
 Divisional Forest Officer
 Darlawn Forest Division

Memo. No.14011/2/2010-FDD/

Dated Darlawn the 31st March/2021.

Copy to

- 1) Conservator of Forests, Central Circle, Aizawl for kind Information
- 2) Range Officer, Khawruhlian, for kind Information

Divisional Forest Officer
 Darlawn Forest Division



Scanned with CamScanner


 Deputy Inspector General of Forests (Central)
 Govt. of India Ministry of Environment, Forest & Climate Change
 North Eastern Regional Office, Shillong

ANNEXURE- R 58 (COLLY)

11:00 Am

278

MEETING FOR DISCUSSION ON CHALFILH TOURIST RESORT NGT CASE
ATTENDANCE SHEET

Dt. 25.02.2021

Sl.No.	Name	Designation	Signature
1.	MS. LINTIENIA AO	DDGF (Central)	[Signature] 25/2/21
2.	MR. W. I. YATBON	DIGF (Central)	[Signature] 25/2/21
3.	MR. K. KIVE	APOCF & N.O. (CC)	[Signature] 25/2/21
4.	MR. GARY R. MASAW	LEGAL ASSISTANT/CONSULTANT	[Signature] 25/2/21
5.	MR. KITBOKLANG KHONGJAH	OFFICE ASSISTANT	[Signature] 25/02/21
6.	MR. K. LAUNGHANGLOVA	FORMER SECRETARY, ^{Dist} Jaintia	[Signature] 25/2/21
7.	MR. VABEINHA HLYAH	Former Director Tourism	[Signature] 25/2/21
8.	MR. BIARTUANMAWIA	Former Director	[Signature] 25/2/21
9.	Mrs Noel Pasi	Former Dy Director	Noel Pasi 25/2/21
10.			
11.			
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[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

STATEMENT OF THE OFFICERS INVOLVED:

DDGF (C), I.R.O, Shillong had issued notice for personal appearance on the former Tourism officers, Govt. of Mizoram under Rule 9(2) of the F (C) Rules, 2003 who were responsible for implementation and construction of Chalfilh Tourist Destination (Phase I & II). The officers involved were called upon for assessment of the relevant documents, recording their statements and for further enquiry into the matter. The following officials were summoned:-

- 1) Shri B. Sangluna, Former Director, Tourism Deptt., Govt. of Mizoram (2006-2007).
- 2) Shri K. Lalnginglova, Former Secretary, Tourism Deptt., Govt. of Mzioram (2013-2014).
- 3) Shri Vabeiha Hlychho, Former Director, Tourism Deptt., Govt. of Mizoram (2013-2014).
- 4) Shri Biakthanmawia Pautu, Former Joint Director, Tourism Deptt., Govt. of Mizoram (2013-2014) and
- 5) Smti Noel Pari, Former Deputy Director, Tourism Deptt., Govt. of Mizoram (2013-2014).

1) Mr B. Sangluna did not appear for the hearing citing emergency medical condition in the family.

2) Brief statement of Mr K. LalNginglova, Former Secretary, Tourism Deptt., (2013-2014):

Mr K. Lal Nginglova stated that he does not recall seeing any file related to the Chalfilh Tourist Destination and that he had not visited the site or seen the construction of Chalfilh Tourist Destination. He was also shown Sanctioning letter dated 03.09.2013 issued by Ministry of Tourism an amount of Rs 500.00 Lakhs with initial payment of Rs 100.00 Lakhs for further construction of Chalfilh Tourist Destination (Phase-II) but he does not remember handling the file. He further states that he is not aware of the planning or implementation of transmission line to Chalfilh through the State Electricity Deptt.during his tenure. He also claims that he is not aware of the Forest (Conservation) Act, 1980 nor being briefed or informed about the violation by anybody or any department.

3) Brief statement of Mr Vabeiha Hlychho, Former Director, Tourism Deptt., (2008-2017):

Mr Vabeiha Hlychho admits that he is aware of the Chalfilh Tourist Destination and that he is actively involved in the implementation of the Chalfilh project. He stated that in the beginning the then Director, Tourism Deptt., had directed him to go with the Hon'ble Chief Minister of Mizoram for a site visit of Chalfilh and that at the time of site visit, there was no road leading to the site of Chalfilh and they had to climb through shifting cultivation trail to reach the site. He further stated that he had also given a negative report in not recommending the site for the construction of Chalfilh as the area is inaccessible and that there is no speciality in the area. However, the then Chief Minister insisted to go ahead with the project. Thereafter, he had again visited the site along with the Chief Minister after the road has been constructed by PWD. He further stated that he cannot say with certainty that he has seen the letters from the Forest Department, Govt. of Mizoram requiring Forest Clearance for the construction of the tourist project at Chalfilh. He also further stated that the Tourism Deptt. is a Department with very few officers and staff handling the tourism activities in the whole state and that there is no sub-divisional or District Tourism office and hence, in the process minor issues might have been neglected, unknowingly and unintentionally. He also stated that till his retirement, he was not aware for the need of applying Forest Clearance regarding Chalfilh Tourist Destination.



[Signature]
Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

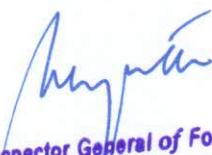
4) Brief statement of Mr Biakthanmawia Pautu, Former Joint Director, Tourism Deptt., (2017-2019):

Mr Biakthanmawia Pautu stated that he joined the Tourism Deptt., Govt. of Mizoram as Deputy Director in the year 1994 and has been tasked with managing the state's tourist lodges. He stated that he has limited knowledge of Phase I of Chalfilh project as the files were routed through the higher officers. He also stated that it was the desire of the Chief Minister of Mizoram for the construction of Chalfilh Tourist Destination and that he was not aware for the requirement of Forest Clearance and had not given much attention to it. He also admits that he might have seen correspondences from the Forest Deptt. but was not aware of the details. He further stated that all projects were initiated by the Director and that the Chalfilh project was a major project. The progress work of Chalfilh stopped after funding was stopped by Ministry of Tourism. Mr Biakthanmawia Pautu was also shown letter no. 5-ENE(4)/2013, dated 30.09.2013 being sanctioning letter from Ministry of Tourism and had stated that he is not aware of the letter.

Mr Biakthanmawia Pautu was requested for submission of written statement with supporting documents.

5) Brief statement of Ms Noel Pari, Former Deputy Director, Tourism Deptt., (2000-2015):

Ms Noel Pari stated that she joined the Tourism Deptt. in the year 1987 and was given promotion as Deputy Director in the year 2000. She stated that all the files have not been processed by her and that she is looking after construction work and administration of the Tourism Deptt. She further stated that she is not involved in the planning of Chalfilh project as the Director had engaged architect for the planning of the Chalfilh project. She further stated that she is only aware of the sanctioning amount as it came to the department as information. It was also stated further that she did not see the Forest Deptt. correspondence nor was she aware that the Chalfilh project would require Forest Clearance under the F (C) Act, 1980 and that she came to know of the violation after receiving the Show Cause Notice issued by MoEF&CC, Regional Office, Shillong.


Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



ANNEXURE- R 59 (COLLY)

2:00

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MEETING FOR DISCUSSION ON CHALFILH TOURIST RESORT NGT CASE
ATTENDANCE SHEET

Dt. 25.02.2021

Sl.No.	Name	Designation	Signature
1.	Lisandawla	Per. Secy & PCCF	
2.	K. KIRE	APCCF (WP)	
3.	L. LAILUNG.	CWLW + APCCF	
4.	V. Lalengmawia	Director Tourism	
5.	Vanlalhana	Chief Engineer, P.E	
6.	H. Loraniano	SE(P) for Encl. PWD	
7.	Laliamzule	DFO Aizawl.	
8.	Lalthlanhluia Zathang	WPO(N), Aizawl	
9.	M. Z. Singhan	DCF (FC)	
10.	K. Khonviala	D.A	
11.	G. R. MASAN	Legal Assistant/Consultant	
12.	W. I. YATSON	IGP, IRO Shillong	
13.	Imtielia	DDGF VRO Shillong	
14.	Lalthlanhluia Pachuan	CCF (Admin)	
15.	Lalthlanhluia Khawling	DFO, Darsaun	
16.	V. Lalfala	CCF (P+B)	
17.			
18.			
19.			
20.			



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

Brief comments on meeting after the hearing:-

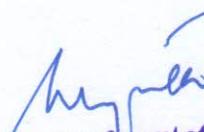
A meeting was also held chaired by the PCCF HoFF & Principal Secretary, Forest & Environment Department, Government of Mizoram at Aizawl attended by the officers from the Forest Department, the Tourism Department, the Public Works Department and the Power & Electricity Department, Government of Mizoram. The DDGF has made known that the violations are serious and that the Department should have taken proper clearance and that due care should be taken henceforth.

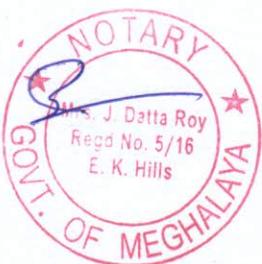
The Director, Tourism Department, Govt. of Mizoram expressed the desire of the Government and the Directorate to complete the project by seeking proper Forest Clearance first. He also mentioned that the process of application for Forest Clearance has been started in the Directorate.

The construction of the road and the further cement topping of the same was also discussed in which DDGF, I.R.O Shillong has raised strong objections for the continued violation and the callous attitude of the Public Works Department in spite of the matter being subjudice. The PWD CE pleaded ignorance saying that since the cementing is on existing road, such upgradation would not be a violation. DDGF asked the PWD to stop the work immediately.

The Stringing of 11 KV Transmission Line was also discussed and it is clear that the Power Department is merely an implementation agency of the project as it is planned and financed by the Tourism Department. Tourism Deptt. accepted the same and agreed to include the 11 KV Transmission Line as part of its FC clearance proposal.

The DDGF requested the State Forest Deptt. to take proper steps to ensure that there be no further violations of the Forest Act, Also to ensure that no fresh violation takes place in any of the on-going projects.


Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong



ANNEXURE- R 60

Welcome to Rediffmail: Inbox

<https://f6mail.rediff.com/ajaxprism/readmail?printable=1&block...>**rediffmail**

Mailbox of moefshil_09

Subject: From Secretariat PWD

From: Anggu Ramengmawii <anggu251981@gmail.com> on Sat, 27 Mar 2021 23:05:01

To: moefshil_09@rediffmail.com

Cc: secretariatmizopwd@gmail.com

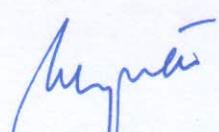
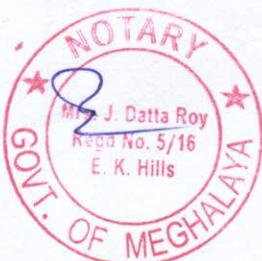
1 attachment(s) - IMG_20210327_230236.jpg (2.24MB)

Hello

Kindly find the attached file.

of 1

3/30/2021, 10:25 AM



Deputy Inspector General of Forests (Central)
Govt. of India Ministry of Environment, Forest & Climate Change
North Eastern Regional Office, Shillong

